

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL AT
WESTERN ZONE BENCH, PUNE

Original Application No. 35/2026

Narendra Gotu Pardeshi

..... Applicant

V/S

Dhule Municipal Corporation & Others

..... Respondents

Reply affidavit filed by respondents No. 3 and 7

I, Ravindra Ratan Patil, Age: 54 Years, Occ: Executive Engineer, PW Division, Dhule, also duly authorized by Respondent No. 3 (Public Works Department (Region) Nashik), do hereby solemnly affirm, state on oath and file reply affidavit as under for Respondents No. 3 and 7.



1. I say and submit that I have gone through the records of the present matter, and after going through the office record, I am filing the present affidavit. I have stated all the facts as per my knowledge and information. I have denied all the allegations made in the application. Absence of any denial, if any may not be treated as admission. I say and submit that that I am working as the Executive Engineer, PW Division, Dhule. I am


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acquainted with the facts of the impugned project and duly authorised to sign and file this reply affidavit for respondents No. 3 and 7. A **letter of authorisation dated 06.05.2026** is annexed at **Annexure-A**. My qualifications are B.E. in Civil Engineering, M.Tech in Water Resources Engineering from IIT, Bombay. I am working in PWD for last 26 years.

2. At the outset, the respondents deny all the allegations made in the petition unless otherwise expressly admitted. Absence of any denial, if any, may not be treated as admission. I say that the petition is filed with an ulterior motive, by suppressing material facts, misconceived and no cause of action has arisen to file the present application. The respondents submit paragraph-wise reply as under and thereafter separately state the true and correct facts as specific pleadings.



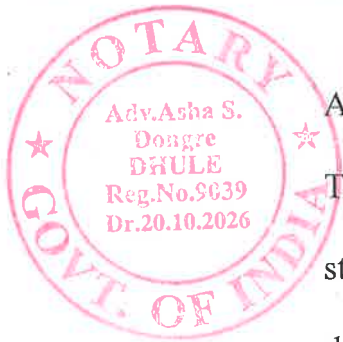
3. With reference to paragraphs No. I and II of the application, the respondents state that the addresses of parties mentioned in the application are true and correct.

4. With reference to paragraph No. III of the application, the respondents state that though it is true and correct that the ongoing and proposed construction activities of pedestrian bridge, construction of ghat, etc., is undertaken in river Panzara within the municipal limits of Dhule city, it

is not *per se* unlawful because the respondents, before commencement of the construction of the pedestrian bridge, have ensured that it will not create obstacles in the river flow and it will not reduce the flowing capacity of the river and it will maintain the river cross-section. It is evidenced in this reply affidavit hereinafter.

It is true and correct that the impugned project is being implemented for and on behalf of respondent No. 1 (Dhule Municipal Corporation) which is the Project Proponent, owner and ultimate beneficiary of the project. The respondents further state that the impugned project is a part of the mission i.e., "Maharashtra Suvarna Jayanti Nagarothan Maha-Abhiyan District Level 2025-26", which aims at state urban-infrastructure development.

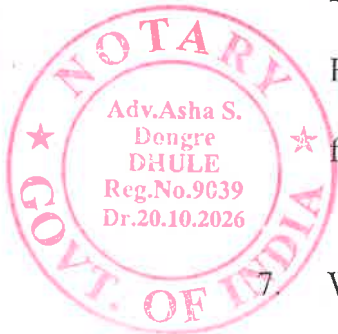
It is true and correct that respondent No. 3 (PWD) is the Executing Agency undertaking the physical construction of the impugned project. The respondents further state that they have ensured the compliance with statutory requirements prior to commencement of work. It is false and denied that the construction in the riverbed involves large scale mechanised excavation thereby altering the natural river channel. The photographs of the ongoing construction within the Panzara riverbed as captured in 2026 filed by the applicant at Annexure A-1 are admitted.



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5. With reference to paragraph No. IV of the application, the respondents state that it is false and denied that the impugned project is presently causing or likely to aggravate irreversible ecological harm. It is also false and denied that the impugned project shall cause destruction of riverbed morphology, obstruction and diversion of natural river flow, increased flood risk, loss of floodplain storage capacity, depletion of groundwater recharge, degradation of aquatic and riparian biodiversity, destabilisation of riverbanks, endangering public safety and environmental security of the city.

6. With reference to paragraph No. V of the application, the respondents state that it is false and denied that the impugned project amounts to violation of the Water Resources Department (WRD) Government Resolution dated 03.05.2018 and binding judicial precedents of this Hon'ble Tribunal prohibiting any construction within riverbeds and floodplain zones.



7. With reference to I) BRIEF FACTS LEADING TO THIS PRESENT APPLICATION, the respondents state that;

1) It is true and correct that the applicant is a permanent resident of Dhule City and former elected Municipal Corporator of Dhule

Municipal Corporation. It is also true and correct that previously the applicant had approached this Hon'ble Tribunal in matters concerning the protection and restoration of Panzara river ecosystem. The respondents further state that the application of the applicant bearing No. OA No. 80/2018 was dismissed. It is false and denied that the present application is filed on the basis of personal stake and social responsibility. The respondents further state that the present application is vitiated by applicant's political interest alone.

- 2) It is true and correct that the respondent No.1 is the project proponent, and beneficiary of the project. However, it is false and denied that the impugned project is sanctioned under the guise of urban development and beautification.
- 3) It is true and correct that respondent No. 2 (Secretary of Environment Department, State of Maharashtra) is the principal authority responsible for formulation, supervision and enforcement of state policies, government resolutions and statutory mandates including the Water Resources Department Government Resolutions dated 21.09.1989 and 03.05.2018.

- 4) It is true and correct that respondent No. 3 (Executive engineer, Public Works Department, Dhule) is the executing agency undertaking the impugned project.
- 5) It is true and correct that respondent No. 4 (Executive Engineer, Water Resources Département) is the statutory authority responsible for demarcation and protection of flood lines of the Panzara river and for ensuring that no activity obstructs river flow or reduces flood-carrying capacity as mandated under the WRD Government Resolutions dated 21.09.1989 and 03.05.2008.
- 6) It is true and correct that respondent No. 5 (Dhule Irrigation Project Circle through its Executive Engineer) is the supervisory authority for river and irrigation management in the region. However, it is false and denied that respondent No. 5 has itself raised objections and sought explanations regarding the impugned project.
- 7) It is true and correct that respondent No. 6 (Collector and District Magistrate, Dhule) is the district-level authority responsible for inter-departmental coordination, enforcement of Government Resolutions, protection of public land and riverbeds, and



prevention of unauthorised and environmentally destructive activities along the Panzara river and respondent No. 7 is the PWD Nashik Regional Office, overseeing the impugned project construction undertaken by respondent No. 3. Respondent No. 7 (Chief Engineer, P. W. Region, Nashik) has given technical sanction to this project.

- 8) The contents regarding the river Panzara, its location and tributaries are factual and hence admitted.

8. With reference to **II) Illegal Construction Within The Floodplain Of Panzara River For The Impugned Project**, the respondents state that;

- 9) The contents regarding proposal made by Public Works Department, Dhule to the Executive Engineer, Dhule Irrigation Department, seeking approval and no objection for installation of 51 Shaktipeeth replicas is false and denied. The respondent further states that the impugned project includes development of river ghat/pedestrian bridge along river Panzara in front of Shri Aai Ekvira Devi Temple. The impugned project does not include any Shaktipeeth/temple construction.



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10) It is true and correct that letter dated 18.08.2025 records that the proposal submitted by the PWD includes development of river ghat, construction of benches and shelters, an observation tower, a circular bridge. However, it is false and denied that the said circular bridge is meant for installation of 51 Shaktipeeth replicas along with 5 small temples. The respondents further state that the said bridge is meant for standing of the citizens during Panzara Arti, for performing religious rituals etc.

11) I say that the design of the said pedestrian bridge has been made in compliance with the above-mentioned conditions and guidelines stipulated in **Government Resolution dated 03.05.2018** of the Water Resources Department and the **revised Government Resolution dated 23.08.2021**. The revised government resolutions dated 03.05.2018 and 23.08.2021, are annexed hereto at **Annexure – B & C**.



12) The respondent submits that the applicant has annexed annexure A-2 to his application. The applicant has selectively reproduced only a part of letter dated 18.08.2025. The applicant has

suppressed the remaining part of the said clause (i.e., clause No. 8 on page No. 62 of the OA) which reads as under;

“.....However, since complete relocation or rehabilitation of existing lands, settlements, houses, roads, etc., may not be feasible, it is mandatory to undertake flood protection works to safeguard against floods. While carrying out flood protection works, it shall be ensured that there is no obstruction to river flow and no change in the carrying capacity of the river.” (emphasis added).

The respondents further state that as per the above requirement, they have ensured that there is no obstruction to river flow and no change in the carrying capacity of the river as evidenced in this reply affidavit hereinafter.

- 13) It is false and denied that the WRD flood line guidelines 2018 dated 03.05.2018 totally prohibit construction activity in the prohibited zone. The respondents further state that the above-mentioned guidelines, when read in its entirety more particularly clause 7, show that the construction activity in the prohibited zone is permissible subject to the conditions of not obstructing the river flow, not reducing the carrying capacity of the river and no any change in the cross-section of the river.



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- 14) The Google satellite images submitted by the applicant only show the ongoing construction activity in the riverbed. However, the same cannot be relied upon in isolation overlooking the other factors, circumstances wherein the construction in the riverbed can be made permissible. The respondents, for bringing true and correct facts on record is filing the **recent photographs of the project at Annexure – D.**
- 15) It is false and denied that the annexed satellite images conclusively substantiate the ongoing alleged illegality.

The respondents state that since it has ensured that there is no obstruction to the river flow, no reduction in the carrying capacity of the river and no any change in the cross-section of the river. Hence, the respondents more particularly the implementing agency i.e., respondent No. 3 are not liable as falsely alleged by the applicant.



- 16) It is true and correct that as per the letter dated 18.08.2025, the irrigation department has stated that the responsibility for any loss of life, property, damage, or legal consequences arising from flooding upon the implementing agency.

17) Consequently, it is false and denied that the irrigation department has expressly placed the entire responsibility for any loss of life, property damage, or legal consequences arising from the flooding on the implementing agency. The respondents herein reiterate that they have not violated the law and are carrying out the proposed work lawfully.

18) It is false and denied that the respondents are proceeding with the proposed construction despite being fully aware of the flood risks and statutory restrictions.

19) It is false and denied that the new constructions are impermissible in view of WRD flood guidelines 2018 dated 21.09.1989 and 03.05.2018 as well as directions of this Hon'ble Tribunal.

20) The respondents state that they have not violated any statutory provisions and limitations as falsely alleged by the applicant.



9) With reference to **III) ADMINISTRATIVE SANCTION VOID FOR VIOLATION OF WRD FLOOD LINES GOVERNMENT RESOLUTIONS OF 1989 AND 2018**, the respondents state that;

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- 21) It is true and correct that the administrative sanction order dated 31.10.2025 has been issued by the District Collector.
- 22) It is true and correct that the administrative sanction order dated 31.10.2025 (Annexure-5) is subject to certain terms and conditions and statutory safeguards.
- 23) It is true and correct that the administrative sanction order dated 31.10.2025 expressly mandates that prior to commencement of the work, necessary permissions, NOCs from the water resources department, irrigation department, environment department and other competent authorities must be obtained and further fixes the entire responsibility for such compliance upon the DMC and PWD.
- 24) It is false and denied that despite this categorical precondition, construction activities including large-scale mechanised excavation, digging of deep pits, and preparatory works for ghats and a pedestrian bridge within the riverbed of river Panzara have already commenced. The respondents state that they have not violated any of the above pre-conditions.



- 25) It is false and denied that the administrative sanction order dated 31.10.2025 granting approval for development of crematorium and ghat near Ekvira Devi Temple is illegal, arbitrary, unsustainable and violating the binding WRD flood lines. It is pertinent to mention that the said administrative sanction order dated 31.10.2025 is not pertaining to the said pedestrian bridge.
- 26) It is false and denied that the sanction work is not permissible under WRD Flood lines Circular of 1989 and 2018.
- 27) The respondent further states that it is false and denied that the impugned project is in direct violation of the WRD circular titled "Regarding demarcation of flood lines to prevent any construction within the flood line so as to avoid the risk of flood hazards" dated 21.09.1989. The respondents further state that on perusal of definition of prohibited zone in the said Circular, it appears that the definition provides that such prohibited zone shall be used only in the form of open land, for example, gardens, playgrounds, or for taking light crops in places where the right to cultivate crops has been traditionally established, **and for similar purposes only.** (*emphasis added*). It is pertinent to note that the circular dated



03.05.2018 is to be read in entirety in view of the project under challenge. The intention and objective/purpose of the said circular, more particularly clause 7, is also relevant in this regard as it does not prohibit development activity totally.

28) To the knowledge of this respondent, Respondent No. 6 (Collector, Dhule), while exercising delegated powers has rightly ascertained the compliance with flood line restrictions and obtained mandatory clearance from water resources department. It is false and denied that the sanction has been granted without any finding, certification or exception under WRD circular of 1989 and 2018. It is also false and denied that the approval is *ultra vires*, *void ab initio* and incapable of conferring any lawful authority to execute works of the impugned project.

29) The respondents further state that there is no illegality much less any foundational illegality. The impugned project is designed after considering the aspect of flood-plain protection as a matter of environmental safety, public trust and settled NGT jurisprudence.

30) It is true and correct that a technical sanction order (**Annexure -7**) has been issued by the Public Works regional department, Nashik



through the Chief Engineer pursuant to administrative approval dated 31.10.2025 granted by the Collector, Dhule.

31) It is true and correct that the said technical sanction pertains to the work titled "Development of Crematorium and Ghat Near Ekvira Devi Temple, Dhule City, Taluka and District Dhule." It is also true and correct that under the said sanction technical approval has been accorded for an amount of Rs. 4,19,51,758/- (Rs. Four Crore, Nineteen Lakh, Fifty-One Thousand Seven Hundred and Fifty-Eight Only) inclusive of GST and labour insurance based on SSR 2022-23 rates, for execution of construction works relating to the crematorium and ghat development in the riverine stretch. It is true and correct that the said work forms part of the impugned project.

32) It is true and correct that the technical sanction expressly records that the approval is subject to strict compliance with the conditions of the administrative sanction including mandatory prior permissions from various departments. The respondents further state that they have obtained the mandatory permissions viz. permission dated 18.08.2025 from Irrigation Department which includes Water Resources Department. As per notification dated 14.09.2006 issued by Ministry of Environment and Forests, the



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impugned project is within the statutory limit of 1,50,000 sq. mtrs. in case of area development and thus does not require permission from Environment Department. The **notification dated 14.09.2006** is annexed at **Annexure – E**.

33) It is false and denied that the technical sanction is *ex-facie* illegal and unsustainable having been issued in complete disregard of the binding flood line regulatory framework governing construction within Blue Flood Line/Prohibited Zones. As mentioned above, the respondents have obtained the necessary mandatory permissions and approvals from the concerned authorities.

10) With reference to III. 1.) Present Construction Activities Being Undertaken On Riverbed, the respondents state that;

34) It is false and denied that the construction activity being undertaken is likely to be irreversibly altering the river's natural morphology. It is evidenced in this reply affidavit hereinafter. The administrative sanction does not include construction of 51 Shaktipeeth temples and related infrastructure. Therefore, the allegation of proposed construction of civil structures is false and denied.



35) It is false and denied that the construction activities are likely to result in destabilisation of the riverbanks, obstruction of the natural flow of water, reduction of the river's carrying capacity and heightened risk of flooding during monsoon, apart from causing severe ecological damage to the riparian zone. Further, it is also false and denied that the said construction if permitted to continue will permanently impair the river's hydrology, aggravate flood hazards for downstream areas, and defeat the statutory mandate of river protection and environmental conservation.

11) With reference to IV. PUBLIC ANNOUNCEMENT OF CONSTRUCTIONS ON PANZARA RIVERBANK, the respondents state that;



36) It is true and correct that a news report regarding developmental works of Dhule City is published in daily newspaper 'Sakal' dated 16.12.2025. However, the contents of the said news report are not factual and hence, not admitted by the respondents.

- 37) The relevant paragraph of the news report dated 16.12.2025 under Annexure A-8 is not factual and hence not admitted by the respondents.
- 38) It false and denied that the construction activity of religious structures has been publicly announced by respondent and inaugurated.
- 12) With reference to **V. PUBLIC WORKS DEPARTMENT ADMITTED TO THE FACT OF RIVERBED CONSTRUCTION**, the respondents state that;
- 39) It is true and correct that the applicant submitted objection/complaint letter dated 22.12.2025 **under Annexure A-9** to the respondent No. 3.
- 40) It is false and denied that proceeding with the present work would result in irreversible ecological damage, violation of binding judicial proceedings of the Hon'ble Supreme Court and the Hon'ble National Green Tribunal, and colossal wastage of public funds.



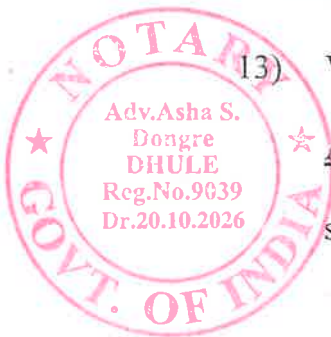
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- 41) It is true and correct that the respondent No. 3 vide letter dated 29.12.2025 under **Annexure A-10** responded to the applicant's objection/complaint letter dated 22.12.2025. The respondent No. 3 by the said letter dated 29.12.2025 made it clear that *"... The nature of the said work is construction of a pedestrian bridge and ghats within the riverbed, and no permanent residential construction shall be carried out within the flood line. The said works are of a public utility nature and are designed in such a manner that they will not obstruct the river flow."* (Emphasis added).
- 42) It is false and denied that the respondents have given admission of alleged prohibited work.
- 43) The respondents reiterates that the activity of construction of a pedestrian bridge/ghat is a matter of public utility and it will not obstruct river flow. Further, it is false and denied that the abovesaid admission of construction being for public utility alone is sufficient to warrant immediate restraint, stoppage of work, and initiation of remedial and punitive action against the erring authority.



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- 44) It is true and correct that the applicant submitted objection/complaint letter dated 31.12.2025 under **Annexure A-11** to the respondent No. 3.
- 45) The respondents No. 3 and 7 do not have knowledge about written representation dated 31.12.2025 submitted along with photographs to respondent No. 6 by the applicant.
- 46) The respondents No. 3 and 7 do not have knowledge about representation letter dated 31.12.2025 under **Annexure A-12** submitted to respondent No. 6 with photographs enclosed. However, the respondents reiterate that the work of excavation, construction in the riverbed is not resulting into damage to the river morphology and other environmental factors.



13) With reference to **VI. IRRIGATION DEPARTMENT'S DIRECTIVE AGAINST PWD RIVERBED CONSTRUCTION**, the respondents state that;

- 47) It is true and correct that a letter dated 09.02.2026 was issued by the Executive Engineer, Irrigation Department, Dhule to the respondent No. 3.

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48) It is true and correct that the letter dated 09.02.2026 under **Annexure A-13** reiterates the mandatory safeguards under the WRD Flood Lines Guidelines 2018 to the respondent No. 3. It is false and denied that the Executive Engineer of Irrigation Department, by letter dated 09.02.2026, sought 'explanation' from respondent No. 3. The original letter, which is in Marathi, only seeks report about the action and precautions taken by respondent No. 3 about construction in the riverbed. The applicant has attempted to mislead by giving incorrect translation of the letter knowingly.

49) It is false and denied that the Irrigation Department has recorded regulatory concern by sending above-mentioned letter dated 09.02.2026 to respondent No. 3.



50) The respondent No. 3 (PWD) states that it gave a written reply vide letter No. 743 dated 17/2/2026 to the above mentioned letter dated 09/02/2026. It is false and denied that the impugned project is being undertaken without adherence to the mandatory safeguards prescribed under the WRD Flood Lines Guidelines,

2018. The above-mentioned reply letter dated 17.02.2026 is filed at Annexure – F.

- 51) It is true and correct that the PWD, Dhule, is the executing authority responsible for carrying out the impugned project including and on behalf of DMC, which is the project-implementing body.
- 52) The respondents further state that the work of impugned project is being carried out to ensure strict compliance with the applicable flood-line regulatory framework.
- 53) It is false and denied that the work is executed in the absence of demonstrated compliance, permissions, or safeguards. Further, it is also false and denied that urgent restraint and intervention by this Hon'ble Tribunal is warranted to prevent irreversible ecological and hydrological damage to River Panzara.



- 14) With reference to VII. NON-RESPONSE TO RTI APPLICATIONS FILED BY APPLICANT, the respondents state that;

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- 54) It is true and correct that the applicant filed a formal application dated 15.12.2025 under the Right to Information Act, 2005 (Annexure A-14) before the Commissioner and Administrator, DMC and State Public Officer and Deputy Executive Engineer, PWD, Dhule.
- 55) It is true and correct that the applicant sought various documents through his RTI application dated 15.12.2025.
- 56) It is false and denied that though information was sought urgently by the applicant through the above-said RTI application, the urgency evidenced grave apprehension that the impugned project is being undertaken without alleged mandatory statutory approvals and in alleged potential violation of flood line and environmental norms along the Panzara river.
- 57) The respondents have provided all the documents and information sought by the applicant, more particularly about the cafeteria, food hub, beautification of Panzara river bank. It is pertinent to note that under the Right To Information Act, application below Annexure A-14, the applicant did not seek information regarding the pedestrian bridge.



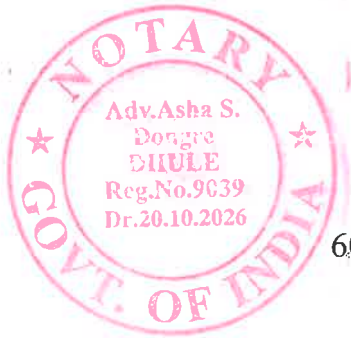
58) In furtherance of the above, the respondents state that it is false and denied that deliberate attempts have been made to withhold material records, relating to construction activity being carried out within the Panzara River.

15) With reference to **VIII. VIOLATION OF UDCPR REGULATION NO. 3.1.3 – PROHIBITION OF CONSTRUCTION WITHIN BLUE FLOOD LINE**, the respondents state that;

59) It is false and denied that the impugned project is illegal and in direct violation of Regulation No. 3.1.3 of UDCPR. The respondents further submit that the UDCPR Rules permit construction in prohibited zone for public utility purposes. The list of permitted activities under UDCPR Rules is not exhaustive.

60) It is true and correct that relevant extracts (3.1.3) of the UDCPR Rules are annexed and marked under Annexure A-15.

61) As mentioned above, the respondents further submit that the UDCPR Rules permit construction in prohibited zone for public utility purposes. More specifically open space, cremation and



burial grounds or like uses provided the land are permissible for such utilisation are the activities which can be undertaken for public utility purposes. The list of permitted activities under UDCPR Rules is not exhaustive.

16) With reference to IX. PAST PRECEDENTS OF THIS HON'BLE TRIBUNAL BANNING PERMANENT CONSTRUCTION WITHIN BLUE FLOOD LINE, the respondents state that;

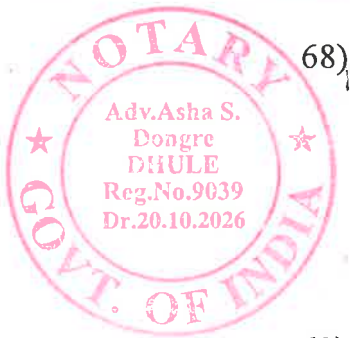
- 62) The application due a typographical error does not mention paragraph No. 62.
- 63) It is false and denied that the impugned project work is squarely covered and conclusively settled by a consistent line of judgements of this Hon'ble Tribunal prohibiting any construction activity within the Red line and Blue Flood line of rivers, particularly in Maharashtra, wherein the WRD Flood Lines Guidelines, 2018 dated 03.01.2018 has been repeated enforced.
- 64) It is false and denied that this Hon'ble Tribunal has unequivocally held that no distinction can be drawn between "public utility" projects and private constructions when such activities are



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undertaken within prohibited flood plain zones, and that all constructions irrespective of purpose are impermissible within the river bed and blue flood line.

- 65) The respondents state that the applicant's reliance on the judicial decisions mentioned therein is wrongly placed and without knowing the distinct facts of the given cases.
- 66) The respondents state that the applicants observation of the decision given by this Hon'ble Tribunal is wrongly placed and not applicable in the given set of facts and circumstances.
- 67) It is false and denied that the ratio of the above judgement applies to the present case.
- 68) The respondent states that the reliance of the applicant on the previous case of demolition of residential bungalow is wrongly placed and not applicable to the given case.
- 69) It is false and denied that permitting the impugned project to continue would be in contravention with the binding president of this Hon'ble Tribunal.



- 70) It is false and denied that the ratio of the above judgement passed in a case Sarang Yadwadkar and Ors V. The Commissioner in OA 02/2013 (PB) applies to the present case.
- 71) It is false and denied that the ratio of the above judgement applies to the present case.
- 72) It is false and denied that permitting the impugned project constitutes a continuing and grave illegality, causing your reversible ecological damage.
- 73) It is false and denied that mechanised excavation, alleged alteration of river, morphology, alleged obstruction of natural flow, alleged destruction of flood plane functions, threaten groundwater, recharge, aquatic habitats, food, moderation, and environmental balance within the municipal limits of DHOLE city.
- 74) It is false and denied that cause of action has risen to file this application on the facts and circumstances stated in this reply affidavit.



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75) It is false and denied that any order of preventive or restorative direction is imperative.

17) Without prejudice to above and in addition, the respondents state true and correct facts as under;

1. The construction of the impugned project mainly the pedestrian bridge including the platforms, piers and ancillary structures in the riverbed is a part of the mission "Maharashtra Suvarna Jayanti Nagarotthan Maha-Abhiyan District Level 2025-26", which aims at state urban-infrastructure development.

2. Panzara is a perennial river flowing towards eastern direction. It divides the city of Dhule into two parts namely, Dhule and Deopur.

At present, there are 9 bridges, 1 pedestrian bridge and 1 bandhara (weir) on the 5.50 km stretch of the Panzara river flowing through the Dhule city area.

3. In 2017, improvement work to the old 5.50 km roads on both banks of this river (construction of retaining walls on both sides and construction of a 14.00 m wide road with a central divider on both sides) was carried out from special fund for the basic immunities in municipal areas.



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4. At the time of construction of these roads, the applicant had filed an application OA No. 80/2018 before this Hon'ble Tribunal (NGT). However, after considering all environmental aspects and legalities, this Hon'ble Tribunal vide order dated 19/11/2018 rejected the application and did not find any illegality in improvement of the existing road on both sides of the river Panzara. The **order dated 19/11/2018** is annexed hereto as **Annexure-G**. The road works were completed, and it has resulted in smooth and safe traffic.

5. As a part of urban infrastructure development and beautification under the mission "Maharashtra Suvarna Jayanti Nagarothan Maha-
Abhiyan District Level 2025-26", respondent No. 6 i.e, Collector and District Magistrate has issued administrative sanction dated 29/10/2025 for 15 projects which includes the pedestrian bridge in the Panzara riverbed as a part of riverside development activity, and has allotted the budget of Rs. 9,99,99,728/- (Rs. Nine Crore Ninety-Nine Lakh Ninety-Nine Thousand Seven Hundred and Twenty-Eight Only). The **sanction letter dated 29/10/2025** is annexed hereto as **Annexure-H**.



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6. Similarly, the respondent No. 6 i.e, Collector and District Magistrate has issued administrative sanction dated 31/10/2025 for development of ghat and crematorium near Ekvira Devi temple and has allotted the budget of Rs. 4,49,99,186/- (Rs. Four Crore, Forty-Nine Lakh, Ninety-Nine Thousand One Hundred And Eighty-Six Only). The **sanction letter dated 31/10/2025** is annexed hereto as **Annexure-I**, which is under challenge by the applicant.
7. Under the scope of above said work as per above mentioned administrative sanction dated 29/10/2025, construction of a bridge is proposed along the riverbank to enable devotees to stand for the Panzara Aarti, and development of the road in front of Ekvira Devi (development of ghats) is included. Under this work, it is proposed to construct the pedestrian bridge in the riverbed. Apart from construction of the pedestrian bridge in the riverbed, there is no other proposed construction in the riverbed. The said work is being carried out by following Government guidelines, rules and ensuring compliance of all environmental laws.
8. For the purpose of providing a place for devotees to stand for Panzara Aarti and for other religious programmes in the riverbed of Panzara



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river. The total length of this pedestrian bridge is 230.00 metres, and the width is 9.00 metres. From the point of view of avoiding river flow obstruction and beautification, the form of this bridge has been designed architecturally in a French curve shape. This bridge runs parallel to the road in front of Ekvira Devi and starts from one riverbank and ends on the same riverbank. The maximum width of this bridge in the riverbed is 32.00 metres. The total riverbed width is 170 meters. A **3D image print depicting proposed pedestrian bridge** is filed at **Annexure-J**.

9. The respondent further states that compared to the total width of riverbed, the actual construction area of the pedestrian bridge is minimal. The bridge has been given a modern architectural shape to avoid obstruction to the original course of the river flow and the flow path. For construction of this pedestrian bridge, 29 circular piers have been designed. The **location plan and general arrangement drawing** are annexed at **Annexures-K and L, respectively**.

10. The design and concept of this bridge has been prepared by fully following the guidelines and conceptual drawings/circulars of the Public Works Department for construction of bridges in the riverbed, as well as Government Decisions, and after carrying out hydraulic

calculations of the river flow, and the Chief Engineer, Public Works, Regional Office, Nashik has granted technical sanction to this work. The **preliminary survey data, hydraulic calculation, and the concept proposal** are annexed at **Annexure- M**.

11. I further say that the pedestrian bridge has been planned in harmony with the river flow and its layout is such that it does not obstruct the river flow. The bridge is not across the river. It is parallel to the riverbank. Also, this bridge is at a distance of about 30 metres from the riverbank and a safe distance from the main flow line. The soffit level of this pedestrian bridge is kept higher than the flood level. The pedestrian bridge piers are designed to be circular in shape and therefore, will not obstruct the flow of water. The piers are of small diameter (about 1.2 metres) and are near the riverbank and outside the main flow. Because piers occupy a very small fraction of cross-section and deck is above flood level, no significant afflux or diversion of flow occurs. Due to the foundation works of this pedestrian bridge, there will be no permanent damage to the riverbed. Only the required excavation has been done for the pedestrian bridge piers and the riverbed has been restored to its original condition. There is no reclamation proposed in this work. Therefore, no



obstruction is created to the flow in the riverbed, the river flow is not diverted, and even in flood situations, the water level in the riverbed will not rise (no afflux) above surface level. No impervious covering is proposed over the riverbed. The natural process of percolation of water will remain unaffected.

12. There is no change in the cross-section of the river, and since permanent retaining walls on both banks of the river have already been constructed, there is no obstruction or disturbance to any river bank. Due to this pedestrian bridge, there is no disturbance to the river ecology. On the contrary, about 500 metres downstream from this pedestrian bridge, a “bridge-cum-bandhara” work has been completed in December 2025 by the Public Works Department, due to which water will be impounded in the riverbed up to the Ekvira Devi temple. Therefore, there will be no impact on ecology and riverbed morphology, and, in fact, there will be an increase in river ecology, and there will be no change in the physical form of the river. There will be no adverse effect on the natural configuration of the river. Since there is no obstruction to the river flow, there will be no impact on aquatic life. There will be no adverse impact on



biodiversity, river environment and water flow, and complete care and precaution have been taken for this.

13. Along the road on the riverbank near the Ekvira Devi temple, under a tree-plantation scheme, 1500 trees were planted on both sides of the road in June 2025 by the Public Works Department, and all trees are being maintained. The **photographs of trees planted by and which are alive today** are annexed hereto at **Annexure-N**.

14. I say that the Sub-Divisional Engineer and my office has made hydraulic calculations to assess the impact of pedestrian bridge on the river flow and the same is sanctioned by Superintending Engineer, P. W. Circle, Dhule based on all technical data and calculations, Chief Engineer, P. W. Region, Nashik gave technical sanction to this project. As per the above said calculations, the percentage of obstruction is 8.25% only. **The hydraulic calculations** prepared by my office are annexed hereto at **Annexure-M**.

15. I further say that as per the Guidelines for bridge design manual the bridge proposal should not normally cause obstruction to the discharge of more than 20% to 25% at HFL. The **Guidelines for bridge design** are annexed hereto at **Annexure-O** Therefore, the



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design of the pedestrian bridge is made with a view to avoid obstruction to the river flow and the obstruction is much less than the permissible limit as mentioned herein above.

16.I say that constructing a pedestrian bridge in the riverbed is the main object of this project. A modern architectural shape has been given to the pedestrian bridge to avoid obstruction to the river flow and to make it more attractive. Further, I say that no unplanned or illegal construction is being carried out in this work. All works are being executed as per the sanctioned plans and by following the technical norms.

17.I say that the Executive Engineer, Dhule Irrigation Division, Dhule has granted NOC for constructing a pedestrian bridge and developing the riverbank in front of Ekvira Devi temple on the bank of river Panzara at Dhule vide **letter No. 3431/2025 dated 18/08/2025** which is annexed hereto at **Annexure-P**. Before granting the NOC, on 08/02/2025, the Superintending Engineer, Command Area Development, Jalgaon, the Executive Engineer, Dhule Irrigation Division, Dhule, and officers of the Public Works Department paid a site visit. During this visit, the Executive Engineer, Public Works



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Division, Dhule, gave the officers of the Irrigation Department an on-site explanation and information of the proposed work.

18.A. detailed meeting with the officers of the Irrigation Department was held on 14/08/2025 at Gulmohar Rest House, Nashik, in which detailed technical information of this work was given to the officers of the Irrigation Department. After considering the proposed work, NOC was granted vide letter No. 3431/2025 dated 18/08/2025 after following the requirements under **Government Circular No. Purani-2018 (182/2018)/Sin.Vya.(Mahsul)/Mantralaya, Mumbai dated 03/05/2018 and Government Circular No. Sankirn-2021/Pr.Kr.279/2021/Sin.Vya.(Mahsul)/Mantralaya, Mumbai dated 23/08/2021** which is annexed hereto at **Annexure- Q and R respectively**. I further say that the abovesaid Circular mandates that there will not be any obstruction to the flow of the river, there will not be reduction in the carrying capacity of the river and there will not be any change in the cross section of the river. I further say that the design of the said pedestrian bridge complies with all the above 3 requirements.



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03.08.2026

19. Further, I say that the RTL (road top level) of this pedestrian bridge is 257 metres, while the RTL of the adjacent old bridge connecting Ekvira Devi temple to old Dhule is 255.50 meters. This shows that the pedestrian bridge is 1.50 metres higher than the adjacent bridge. In compliance with the directive that - public roads in the regulatory zone whose road crest level is above the blue flood line level may be constructed, the height of this pedestrian bridge is 1.50 metres more than the adjacent Panzara River bridge connecting the Ekvira Devi temple. Therefore, the pedestrian bridge is above the blue flood line level. Accordingly, the above-mentioned NOC issued by the Executive Engineer, Dhule Irrigation Division, Dhule vide letter No. 3431/2025 dated 18/08/2025 is in compliance with the government circulars providing guidance.



20. I say that the blue and red flood lines in relation to Panzara river have been considered as per the guidelines laid down by Government Resolution dated 03/05/2018 of the Water Resources Department and the revised Government Resolution dated 23/08/2021 and 31/08/2019.

21. I further say that while planning this project, the design has been finalised after detailed study of 25-year and 100-year flood situations

and the river flow. Since the design of the said pedestrian bridge and proposed construction is as per the law, the Commissioner and Administrator, Dhule Municipal Corporation, Dhule granted NOC vide **letter No. 476/2025 dated 11/06/2025** which is annexed hereto at **Annexure-S**.

22. The application is silent about the alleged specific damage which may be caused as apprehended by the applicant. Also, the application has been filed merely challenging the construction without considering the legal framework which allows the same.

23. The respondents further state that the impugned project can be implemented in consultation with the Water Resources Department. Also, if necessitated, additional direction can be imposed while carrying out the project safeguarding environmental concerns.

24. The main objective of the impugned project is to construct a pedestrian bridge in the river bed. Apart from the pedestrian bridge in the river bed, there is no construction undertaken. The pedestrian Bridge is specifically designed whereby it will not obstruct the river flow or it will not affect the flood area or river carrying capacity. Also, it will not affect the river ecology and morphology. The design of the



pedestrian Bridge and the construction is as per the government guidelines. The applicant has filed the application with an ulterior motive. Hence, the application is liable to be rejected.

25. The applicant has not given any proof of specific damage that may be caused due to the construction of impugned project.

26. The application is filed merely challenging the construction of impugned project without considering the legal framework. The respondents further state that the impugned project is designed to be carried out within legal framework.

The contents of the above affidavit are true and correct to the best of my knowledge and belief. Hence this affidavit

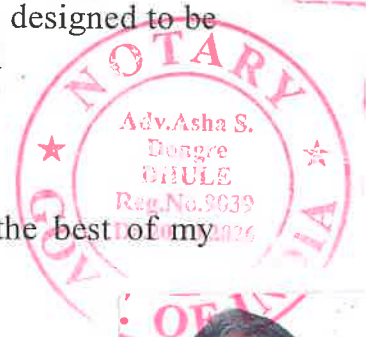
Dhule

Date: 03/06/2026



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(Ravindra Ratan Patil)
Executive Engineer of
Respondent No. 3 and



BEFORE ME

[Handwritten signature]
Adv. Asha S. Dongre
NOTARY
Reg.No. 9039








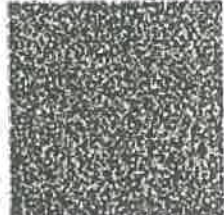
authorized representative of
Respondent No. 7



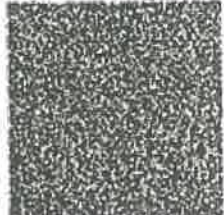
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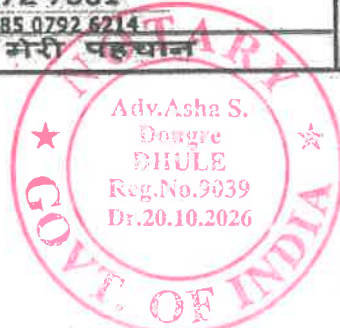
Solemnly affirmed before me at Dhule
by Shri.....*R. R. Patil*.....
who is identified by Shri.....*Self*.....
to whom I personally know.
Date : *03.06.2026*
Dhule : *[Handwritten signature]*

Adv. Asha S. Dongre
M.Com., LL.B.
NOTARY
Regd.No.9039
"Anu", Plot No.4, Sushant Colony,
Wadibhokar Road, Deopur, Dhule-2
Mobile : 99233 66111



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आपका आधार क्रमांक / Your Aadhaar No. : 4462 5072 7581 VID : 9138 3785 0792 6214 मेरा आधार, मेरी पहचान	
 भारत सरकार Government of India	 आधार
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1947 help@uidai.gov.in www.uidai.gov.in	



NOTED & REGISTERED
 SR.NO. 1538 OF 2026
 03.06.2026



महाराष्ट्र शासन

मुख्य अभियंता, सार्वजनिक बांधकाम प्रादेशिक विभाग, नाशिक

दूरध्वनी क्र.(०२५३)२५७४५६३, २५७४००१ "बांधकाम भवन", त्र्यंबकरोड, नाशिक - ४२२००२

Email ID : nashik.ce@mahapwd.gov.in

जा.क्र.रस्ते-४/साबांप्रादेविना/धुळे/NGT-OA३५/२११० /सन-२०२६ दिनांक:- ०६/०५/२०२६

प्रति,

कार्यकारी अभियंता,
सा.बां.विभाग, धुळे

न्यायालयीन प्राथम्य

विषय :- Original Appliction No.३५/२०२६ (WZ) in NGT (WZB),Pune.

श्री.नरेंद्र गोठू परदेशी विरुद्ध धुळे महानगरपालिका व इतर

संदर्भ :-

१. Assistant Registrar NGT (WZB),Pune यांची नोटीस

२. Assistant Registrar NGT (WZB),Pune यांचे पत्र क्र.NGT/WZB/PUWE/४४५/२०२६
दि.०५.०५.२०२६

उपरोक्त संदर्भीय पत्राचे अवलोकन करावे, श्री.नरेंद्र गोठू परदेशी विरुद्ध धुळे महानगरपालिका व इतर संदर्भात दाखल केलेल्या मा.राष्ट्रीय हरीत लवाद(पश्चिम विभाग) पुणे, येथे Original Appliction No.३५/२०२६ in NGT (WZB),Pune अनुषंगाने शासनाच्या वतीने मा.राष्ट्रीय हरीत लवाद(पश्चिम विभाग) पुणे न्यायालयात शपथपत्र दाखल करण्यास्तव आपणास प्राधिकृत करण्यात येत आहे. सदर प्रकरणी शासकिय अभियोक्ता, यांच्याशी समन्वय साधून प्रतिवादी मार्फत शासन पत्रातील निर्देशाचे अवलोकन करून तात्काळ प्रतिज्ञापत्र सादर करणे अनुषंगाने आवश्यक ती कार्यवाही करून सदर याचिकेच्या सुनावणीस उपस्थित राहून सद्दास्थिती वेळोवेळी अहवाल शासनासह प्रादेशिक विभागास अवगत करण्यात यावे. तसेच इतर प्रतिवादी क्र.१ ते ६ यांचे मार्फत प्रतिज्ञापत्र सादर करणेस कळविण्यात यावे.

हे आपल्या माहिती व पुढील तात्काळ कार्यवाहीस्तव.

सोबत :- संदर्भीय पत्र .

स्थळ प्रतीवर मु.अ.यांची सही असे.

(एन. एन. राजगुरु)

सहा.मुख्य अभियंता

प्रत :- सहा.निबंधक, राष्ट्रीय हरीत लवाद(पश्चिम विभाग) पुणे न्यायालय, मध्यवर्ती इमारत, पुणे-००१ यांना माहितीस्तव.

प्रत :- अधीक्षक अभियंता, सा.बां.मंडळ, धुळे यांना माहितीस्तव व पुढील कार्यवाहीस्तव.

TRUE COPY

Government of Maharashtra

Chief Engineer, Public Works Regional Department, Nashik

Telephone (0253)25746632574001

Construction Bhavan, Trambak Road, Nashik: 422002

Email ID nashik.cell@mohapwd.gov.in

O.No. Road -4/PWRDN/Dhule/NGT-0135/2110/Year-
2026

Dated: 06/05/2026

Judicial precedence

To

Executive Engineer,

P.W. Department, Dhule

Sub: Original Application 10.35/2026 (WZ) in NGT

(WZB), Pune, Shri. Narendra Gotu Pardeshi vs.

Dhule Municipal Corporation and others

Ref: 1. Notice from Assistant Registrar NGT

(WZB), Pune

2. Assistant Registrar NGT (WZB), Pune's letter No.NGT/WZB/PUWE/445/2026 dated 05.05.2026

Please see the above reference letter, Shri. Narendra Gotu Pardeshi vs. Dhule Municipal Corporation and other matters filed in Hon'ble National Green Tribunal (Western Zone) Pune. Here Original Application No.35/2026 in NGT (WZB). Pune In this regard, you are authorized to file an affidavit in Hon'ble National Green Tribunal (Western Zone) Pune Court on behalf of the Government. In this case, in coordination with the Government Prosecutor, the respondent should review the government's letter and submit an affidavit immediately. Accordingly, necessary action should be taken and the current status should be reported to the Government and the Regional Department from time to time. Also, the other respondents No. 1 to 6 should be informed to submit an affidavit through them.

This is for your information and immediate action.

Along with :- Reference letter

On the site copy signature of Chief officer.

(N. N. Rajguru)

Asst. Chief Engineer

Copy:- For information of the Registrar, National Green Tribunal (Western Division), Pune Court, Central Building, Pune-001,

Copy:- To the Superintendent Engineer, Civil Engineering Department, Dhule for further action.


TRUE COPY

पुराचा संभाव्य धोका टाळण्यासाठी पूररेषेच्या आत कोणतेही बांधकाम न होण्याच्या दृष्टीने पूररेषेची आखणी करणे व निषिद्ध व नियंत्रित क्षेत्राचा उपयोग करण्याबाबत मार्गदर्शक सूचना

महाराष्ट्र शासन
जलसंपदा विभाग,

शासन परिपत्रक क्र पूरनि-२०१८/(१८२/२०१८) सि.व्य.(महसूल)

मंत्रालय, मुंबई ४०००३२,

दिनांक:-३ मे, २०१८

वाचावे :- शासन परिपत्रक क्र.एफडीडब्लू -१०८९/२४३/८९/ सिं.व्य.(कामे), दि. २.०९.१९८९,
दि.२९.९.१९८९

प्रस्तावना :-

पाटबंधारे विभाग शासन परिपत्रक क्र एफडीडब्लू १०८९/२४३/८९/ सिं.व्य (कामे) दि.२.९.१९८९ व दि.२९.९.१९८९ अन्वये पुराचा संभाव्य धोका टाळण्यासाठी पूररेषेच्या आत कोणतेही बांधकाम न होण्याच्या दृष्टीने पूररेषेची आखणी करण्याबाबत सूचना निर्गमित करण्यात आल्या आहेत.

नदीच्या निळ्या पूररेषेच्या आत निषिद्ध क्षेत्रात व लाल पूररेषा व निळी पूर रेषा यांच्यामधील नियंत्रित क्षेत्रात शहरांच्या, गावांच्या, तिर्थक्षेत्र विकासाच्या दृष्टीने नदीवर पूल बांधणे, पूलाचे दोन्ही बाजूने पोहोच रस्ते तयार करणे, शहराच्या विकास आराखडयानुसार नदीच्या बाजूने जाणारे रस्ते, उद्याने व जॉर्गींग ट्रॅक तयार करणे तसेच पूरसंरक्षक कामांतर्गत नदीच्या तीरालगत पूर संरक्षक भित्त बांधणे, घाट बांधणे या शिवाय गॅस पाईपलाईन क्रॉसिंग करणे, विद्युत वाहिनी क्रॉसिंग करणे, नदीच्या कडेने ड्रेनेज पाईप लाईन टाकणे, मलनिसारण प्रकल्पाचे काम करणे, इ. प्रकारच्या सार्वजनिक स्वरूपाच्या अपरिहार्य कामांसाठी संबंधित शासकीय / निमशासकीय संस्था, स्थानिक स्वराज्य संस्था कडून ना-हरकत प्रमाणपत्रांची वाढती मागणी, जलसंपदा विभागामार्फत राज्यातील विविध नदीनाल्यांवर पूर्ण झालेल्या प्रकल्पांची संख्या व बांधकामाधीन प्रकल्पांची संख्या, काळानुरूप बदलेले पर्जन्यमानाचे स्वरूप, पूरनियंत्रण व पुराचे अंदाज वर्तवण्याबाबत उपलब्ध अत्याधुनिक यंत्रणा इत्यादी गोष्टींचा एकत्रित पणे विचार करण्याची आवश्यकता निर्माण झाली आहे.

शासन परिपत्रक क्र न्यायप्र -२०१४ प्र.क्र.४२४/२०१४ सिं.व्य (म), दि.२.३.२०१५, अन्वये जलसंपदा विभागामार्फत पूरक्षेत्र व पूररेषा नकाशे व आराखडयांना मान्यता देण्यात येते. तथापि पाटबंधारे विभाग शासन परिपत्रक क्र एफडीडब्लू १०८९/२४३/८९/ सिं.व्य (कामे), दि.२.९.१९८९ व दि.२९.९.१९८९ अन्वये नदीच्या निळ्या पूररेषेच्या (Blue Line) आत निषिद्ध क्षेत्रात (Prohibitive Zone) आणि लाल पूररेषा(Red Line) व निळी पूर रेषा(Blue Line) यांच्यामधील नियंत्रित क्षेत्रात(Restrictive Zone) सार्वजनिक सुविधांच्या दृष्टीने आवश्यक नेमकी कोणती अपरिहार्य कामे घ्यावीत याबाबत अधिक स्पष्टता आणण्याच्या दृष्टीने सुधारणा करण्याची बाब शासनाच्या विचाराधीन होती. यादृष्टीने एकत्रित सुधारित / अद्ययावत सूचनांचा समावेश करून आता खालील प्रमाणे परिपत्रक निर्गमित करण्यात येत आहे.

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परिपत्रक -

१. पाटबंधारे विभाग शासन परिपत्रक क्र एफडीडब्लु १०८९/२४३/८९/ सिंघ्य (कामे) दि.२.९.१९८९ व दि.२१.९.१९८९ अद्ययावत करण्यात येत आहे.

२. पूरक्षेत्रातील जमिनीच्या वापराबाबत धरण सुरक्षितता संहिता (Dam safety Manual) प्रकरण ८/ १९८४ मध्ये दिलेल्या मार्गदर्शक सूचनांच्या आधारे महत्वाच्या पूररेषा ह्या मुख्यत्वेकरून दोन प्रकाराच्या आहेत. निषेधक पूररेषा (Blue Line) व नियंत्रक पूररेषा (Red Line) .

३. निळी पूररेषा (Blue Line) :-

निळी पूररेषा (Blue Line) ही खालीलपैकी येणाऱ्या जास्तीत जास्त विसर्गाच्या पाणी पातळीला आखलेल्या रेषेला संबोधण्यात यावी.

अ) सरासरीने २५ वर्षातून एकदा (१ in २५ year) या वारंवारितेने (Frequency) येणारा पूर विसर्ग किंवा

ब) प्रस्थापित नदीपात्राच्या विसर्गक्षमतेच्या दिडपट विसर्ग.

४. लाल पूररेषा (Red Line) :-

लाल पूररेषा (Red Line) ही खालीलपैकी येणाऱ्या विसर्गाच्या पाणी पातळीला आखलेल्या रेषेला संबोधण्यात यावी.

अ) ज्या भागात धरण नसेल तेथे :- सरासरीने १०० वर्षातून एकदा (१ in १०० year) या वारंवारितेने (Frequency) येणारा पूर विसर्ग.

ब) ज्या भागात धरण असेल तेथे :- प्रकल्पाच्या संकल्पनातील सांडव्यावरून वाहणारा संकल्पित महत्तम पूर विसर्ग अधिक धरणाखालील पाणलोट क्षेत्रातून येणारा अपेक्षित १०० वर्षातून येणारा (१ in १०० year) या वारंवारितेने (Frequency) येणारा पूर विसर्ग.

५. निषिध्द क्षेत्र (Prohibitive Zone) :-

नदीच्या उजव्या तीरावरील निळी पूर रेषा (Blue Line) ते नदीपात्र ते डाव्या तीरावरील निळी रेषा (Blue Line) या मधील क्षेत्राला निषिध्द क्षेत्र (Prohibitive Zone) म्हणून संबोधण्यात यावे.

६. नियंत्रित क्षेत्र (Restrictive Zone) :-

नदीची निळी पूररेषा (Blue Line) ते त्याच तीरावरील लाल पूररेषा (Red Line) यामधील क्षेत्राला नियंत्रित क्षेत्र (Restrictive Zone) संबोधण्यात यावे.

७. निषिध्द क्षेत्राचा (Prohibitive Zone) उपयोग फक्त मोकळ्या जमिनीच्या स्वरूपात उदा. उदयाने, खेळाची मैदाने किंवा हलकी पिके घेणे , ज्याठिकाणी पिके घेण्याचा हक्क पारंपारिक वापरामुळे प्रस्थापित झाला आहे अशा ठिकाणी (उदा. नदीपात्राजवळ करण्यात येणारी कर्लीगड / टरबूज / खरबूज इ.ती लागवड सार्वजनिक शौचकूप व मल:निस्सारण सुविधा) अशा सारख्या कारणांसाठीच केला जावा की जे करून नदी प्रवाहात कोणताही अडथळा येणार नाही , नदीची वहनक्षमता कमी होणार नाही व नदीच्या काटछेदात कोणताही बदल होणार नाही .

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८. नियंत्रक क्षेत्राचा (Restrictive Zone) उपयोग खालील कारणांसाठीच केला जावा .

i) सार्वजनिक हिताच्या दृष्टीने आवश्यक व अपरिहार्य मलःस्सारण योजना .

ii) सार्वजनिक हिताच्या दृष्टीने आवश्यक व अपरिहार्य सार्वजनिक रस्ते की जेणेकरून सदर रस्त्याची माथा पातळी निळया पूररेषा पातळीच्या वर असेल. सदर पातळी किती वर असावी याची निश्चिती संबंधित Indian Road Congress Code मधील तरतुदीनुसार करावी.

iii) सार्वजनिक हिताच्या दृष्टीने आवश्यक व अपरिहार्य पाणीपुरवठा पाईपलाईन, गॅस पाईप लाईन , ड्रेनेज पाईपलाईन की जेणेकरून सदर पाईप लाईन भूमिगत असावी व त्यामुळे नियंत्रित क्षेत्रातील नदीच्या काटछेदात कोणताही अडथळा येऊन त्यात बदल होणार नाही.

iv) नियंत्रित क्षेत्रातील बांधकामांच्या तळमजल्याच्या जोत्याची पातळी लाल पूररेषा पातळीच्या वर सुरक्षित उंचीपर्यंत असावी की ज्यामुळे पूरपातळी नियंत्रक क्षेत्रात जास्त वाढण्यापूर्वी तेथील नागरिकांना सुरक्षितस्थळी सहजपणे जाता येईल. तसेच या क्षेत्रामध्ये येणारा संभाव्य पूर व तसेच पुरामुळे होणारी जिवित हानी व मालमत्तेचे नुकसान टाळण्यासाठी ह्या क्षेत्रातील लोकांना, जनावरांना व वस्तुंना अल्पावधीची पूरसूचना मिळताच हे क्षेत्र तातडीने सोडून सुरक्षित स्थळी जाणे शक्य होईल.

९. उपरोक्त मुद्दा क्र. ८ मध्ये नमूद उपयोगांमुळे नदी प्रवाहात कोणताही अडथळा येणार नाही , नदीची वहनक्षमता कमी होणार नाही व नदीच्या काटछेद क्षेत्रात कोणताही बदल होणार नाही , याची दक्षता घेण्यात यावी . प्रवाहाला अडथळा आणणारे बांधकामाविरुद्ध मुख्य अभियंता कारवाई करण्यास सक्षम असतील. निषिद्ध (Prohibitive Zone) व नियंत्रित क्षेत्रात (Restrictive Zone) करावयाच्या सदर सार्वजनिक कामांच्या सुरक्षिततेची संपूर्ण जबाबदारी संबंधित विभागाची / स्थानिक स्वराज्य संस्थेची असेल व संभाव्य पुरामुळे होणाऱ्या जिवित व वित्त हानीस संबंधित विभाग/ स्थानिक स्वराज्य संस्था जबाबदार राहिल व त्याअनुषंगाने उद्भवणाऱ्या न्यायालयीन प्रकरणास संबंधित विभाग / स्थानिक स्वराज्य संस्था जबाबदार असेल.

१०. वरील बाबींचा विचार करून पुराचा संभाव्य धोका टाळण्यासाठी व निषिद्ध व नियंत्रित क्षेत्राची निश्चिती करण्याच्या दृष्टीने आवश्यक पूररेषा आखून देण्याबाबत जलसंपदा विभागाकडे जिल्हाधिकारी , स्थानिक स्वराज्य संस्था अथवा अन्य विभागाकडून मागणी प्राप्त झाल्यास जलसंपदा विभागाच्या संबंधित क्षेत्रिय मुख्य अभियंता यांनी शासन परिपत्रक क्र न्यायप्र -२०१४ प्र.क्र.४२४/२०१४ सिंव्य (म), दि.२.३.२०१५ अन्वये कार्यवाही करावी.

११. जलसंपदा विभागाचे कार्यक्षेत्र नदी किनारी पूररेषेची आखणी करण्याइतपतच मर्यादित असल्याने निषिद्ध क्षेत्रातील व नियंत्रित क्षेत्रातील उपरोक्त परिच्छेदात नमूद केलेली सार्वजनिक हिताच्या दृष्टीने अपरिहार्य व आवश्यक कामांना जलसंपदा विभागाच्या ना-हरकत प्रमाणपत्राची आवश्यकता राहणार नाही .

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तथापि, पर्यावरण विभाग/ इतर विभाग/ स्थानिक संस्था/ इतर शासकीय विभाग यांची वैधानिक मान्यता आवश्यक असेल तर ती स्वतंत्रपणे घेण्यात यावी.

१२. सदर शासन परिपत्रक विधी व न्याय विभागाचा अनौपचारिक संदर्भ क्र. ३८८-२०१८/E दि.१३.४.२०१८ व नगरविकास विभागाच्या अनौपचारिक संदर्भ क्र. टिपीएस -१०१८/अनौस.५/२०१८/ नवि -९ दि.१९.४.२०१८ नुसार निर्गमित करण्यात येत आहे .

१३. सदर शासन निर्णय महाराष्ट्र शासनाच्या www.maharashtra.gov.in या संकेतस्थळावर उपलब्ध करण्यात आला असून त्याचा संकेतांक २०१८०५०३१८०१५९५७२७ असा आहे. हा आदेश डिजिटल स्वाक्षरीने साक्षांकित करून काढण्यात येत आहे.

महाराष्ट्राचे राज्यपाल यांचे आदेशानुसार व नावाने,

C. A. Birajdar

Digitally signed by C. A. Birajdar
DN: c=IN, o=Government Of Maharashtra, ou=Water
Resources Department, postalCode=400032,
st=Maharashtra,
2.5.4.20=bf1b26f0a8f1d09e25cd9d6bf37b84d8e843d220d27
2af12bd94b7ee717c5fa, cn=C. A. Birajdar
Date: 2018.05.03 18:06:32 +05'30'

(च.आ.बिराजदार)

सचिव (लाक्षेवि)

प्रत :- मा. राज्यपाल यांचे सचिव,

१. मा.मुख्यमंत्री यांचे कार्यालय,
२. मा.अध्यक्ष / उपाध्यक्ष, विधानसभा, विधानभवन, मुंबई,
३. मा.सभापती / उपसभापती, विधानपरिषद, विधानभवन, मुंबई,
४. मा.विरोधी पक्षनेते, विधानसभा, मुंबई, यांचे कार्यालय, विधानभवन, मुंबई,
५. मा.विरोधी पक्षनेते, विधानपरिषद, मुंबई, यांचे कार्यालय, विधानभवन, मुंबई,
६. मा. मंत्री, जलसंपदा यांचे खाजगी सचिव, मंत्रालय, मुंबई,
७. मा. राज्यमंत्री (जलसंपदा) यांचे खाजगी सचिव, मंत्रालय, मुंबई,
८. महालेखापाल १ / २ (लेखा व अनुज्ञेयता) महाराष्ट्र राज्य, मुंबई/नागपूर
९. महालेखापाल १ / २ (लेखा परीक्षा) महाराष्ट्र राज्य, मुंबई/नागपूर,
१०. अ.मु.स (गृह) यांचे स्वीय सहायक, गृह विभाग, मंत्रालय, मुंबई,
११. अ.मु.स (महसूल) यांचे स्वीय सहायक, महसूल व वन विभाग, मंत्रालय, मुंबई
१२. अ.मु.स. (पर्यावरण) यांचे स्वीय सहायक, पर्यावरण विभाग, मंत्रालय, मुंबई,
१३. प्रधान सचिव (जलसंपदा) यांचे स्वीय सहायक, जलसंपदा विभाग, मंत्रालय, मुंबई,
१४. प्रधान सचिव (नगरविकास) यांचे स्वीय सहायक, नगरविकास विभाग, मंत्रालय, मुंबई,
१५. सचिव (जसंब्य व लाक्षेवि) यांचे स्वीय सहायक, जलसंपदा विभाग, मंत्रालय, मुंबई,
१६. सचिव (प्रकल्प समन्वय) यांचे स्वीय सहायक, जलसंपदा विभाग, मंत्रालय, मुंबई,
१७. सर्व मंत्रालयीन विभाग, मंत्रालय, मुंबई,
१८. माहिती व जनसंपर्क महासंचालनालय, मंत्रालय, मुंबई,
१९. सर्व महासंचालक, जलसंपदा विभाग,

पृष्ठ ५ पैकी ४

शासन परिपत्रक क्रमांक: पूरनि-२०१८/(१८२/२०१८) सि.व्य.(महसूल)

२०. सर्व विभागीय आयुक्त, महसूल विभाग, महाराष्ट्र राज्य,
२१. सर्व जिल्हाधिकारी, महाराष्ट्र राज्य,
२२. सर्व कार्यकारी संचालक, जलसंपदा विभाग,
२३. संचालक, नगररचनाकार, पुणे,
२४. सर्व मुख्य अभियंता/मुख्य अभियंता व मुख्य प्रशासक, जलसंपदा विभाग,
२५. जलसंपदा विभागातील सर्व सहसचिव व उपसचिव, मंत्रालय, मुंबई,
२६. सर्व अधीक्षक अभियंता/अधीक्षक अभियंता व प्रशासक, जलसंपदा विभाग,
२७. ग्रंथालय, विधानमंडळ सचिवालय, विधानभवन, मुंबई,
२८. सि.व्य. (महसूल) कार्यासन, संग्रहार्थ,

Diana
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Guidelines on planning the flood line and use of prohibited and controlled areas with a view to avoiding any construction within the flood line to avoid potential flood damage

Government of Maharashtra

Department of Water Resources,

Government Circular No. Flood-2018/ (182/2018) I.M. (Revenue)

Mantralaya, Mumbai 400032,

Date: May 3, 2018

Read: Government Circular No. FDW-1089/243/
89/I.D. (Works), Dated 2.09.1989, Dated
21.9.1989

Introduction:-

Irrigation Department Government Circular No.
FDW 1089/243/89/IM (Works) dated 2.1.1989 and

21.9.1989, instructions have been issued regarding the planning of flood lines in such a way that no construction is done within the flood line to avoid the possible risk of flooding.

Within the blue flood line of the river, in the prohibited area and in the controlled area between the red flood line and the blue flood line, in terms of development of cities, villages and pilgrimage sites, building bridges on the river, constructing access roads on both sides of the bridge, constructing roads, parks and jogging tracks along the river as per the city development plan, and constructing flood protection walls along the river banks, constructing ghats, cascading gas pipelines, crossing electric lines, laying drainage pipelines along the river, carrying out sewage disposal projects, etc. There is a need to consider the increasing demand for no-objection certificates from the relevant government/semi-government organizations,

local self-government bodies for such essential public works, the number of projects completed on various rivers and canals in the state by the Water Resources Department and the number of projects under construction, the changing pattern of rainfall over time, the availability of sophisticated systems for flood control and flood forecasting, etc.

The flood zone and flood line maps and plans are approved by the Water Resources Department under Government Circular No. Nyaypr 2014 P.No.424/2014 IM (M), dated 2.3.2015. However, the matter of amending the Irrigation Department Government Circular No. FDW 1089/243/89/IM (Work), dated 2.9.1989 and 21.9.1989 was under consideration of the Government to bring more clarity regarding the exact essential works required for public facilities in the Prohibitive Zone within the Blue Line of the river and in the Restrictive Zone between the Red Line and the Blue Line. In this regard, the

circular is being issued as follows, including the revised / updated instructions.

Circular

1. Irrigation Department Government Circular No. FDW 1085/243/89/IM (Works) dated 2.9.1989 and Being updated on 29.9.1989.

2. Based on the guidelines given in Dam Safety Manual Chapter 8/1984 regarding land use in floodplains, important flood lines are mainly of two types, Blue Line and Red Line.

3. Blue Line:

The Blue Line should be referred to as the line drawn at the maximum discharge water level of the following:

A) The average flood that occurs once in 25 years (1 in 25 years) was discharged.

- b) Discharge of one and a half times the discharge capacity of the established river bed,

4. Red Line

The Red Line should be referred to as the line drawn at the water level of the following discharges.

- A) Flood discharge in an area where there is no dam (Frequency). On average, once in 100 years (1 in 100 years)

- b) The maximum flood discharge from the proposed spillway in the area where the dam is located plus the expected flood discharge from the catchment area under the dam at a frequency of 1 in 100 years.

5. Prohibitive Zone :-

The area from the Blue Line on the right bank of the river to the Blue Line on the left bank of the river should be referred to as the Prohibitive Zone.

6 Restrictive Zone:-

The area between the Blue Line of the river and the Red Line on the same bank should be called the Restrictive Zone.

7. Prohibitive Zone should be used only for purposes such as open land, e.g. for cultivation of paddy fields, playgrounds or light crops, where the right to cultivate crops has been established by traditional use (e.g., cultivation of Watermelon /Watermelon/ Muskmelon etc. near the riverbed, public toilets and sewage disposal facilities) so that the river flow is not obstructed, the carrying capacity of the river is not reduced and the river cross-section is not changed.

8. Restrictive Zones should only be used for the following reasons:

- 1) Necessary and indispensable sewage disposal scheme in the public interest.
- 2) Public roads which are necessary and indispensable in the public interest so that the top level of the road is above the blue flood level. The above level should be determined as per the provisions of the relevant Indian Road Congress Code.
- 3) Water supply pipelines, gas pipelines, drainage pipelines that are necessary and indispensable in the public interest should be laid underground so that the said pipelines do not obstruct or alter the course of the river in the controlled area.

- 4) The level of the ground floor of the buildings in the control area shall be raised to a safe height above the red flood line level so that the citizens of the control area can easily reach a safe place before the flood level rises too high. Also, to avoid possible flooding in this area and also loss of life and property due to flood, it shall be possible for the people, animals and goods in this area to leave this area immediately after receiving a short-term flood warning and move to a safe place.

9. It should be ensured that the uses mentioned in point no. 8 above do not cause any obstruction in the flow of the river, the carrying capacity of the river does not decrease and there is no change in the cross-sectional area of the river. The Chief Engineer will be empowered to take action against the constructions obstructing the flow. The entire

responsibility for the safety of the said public works to be carried out in the Prohibitive Zone and Restrictive Zone will lie with the concerned department/local self-government body and the concerned department/local self-government body will be responsible for the loss of life and property due to possible floods and the concerned department/local self-government body will be responsible for the legal case arising accordingly.

10. Considering the above matters, if the Water Resources Department receives a request from the District Collector, Local Self Government Organization or other authority to draw the necessary flood lines to prevent possible danger and to determine the prohibited and controlled areas, the concerned Regional Chief Engineer of the Water Resources Department should take action as per

Government Circular No. Nyaypr-2014
P.No.424/2014 IM (M), dated 2.3.2015.

11. Since the jurisdiction of the Water Resources Department is limited to delineating the flood line along the river banks, the works mentioned in the above paragraph in the prohibited areas and controlled areas that are essential and necessary in the public interest will not require a no-objection certificate from the Water Resources Department.

However, if statutory approval from the Environment Department, other departments, local bodies/other government departments is required, it should be obtained separately.

- 12 This Government Circular is being issued in accordance with the informal reference No. 388-2018/60 dated 13.4.2018 of the Law and Justice

Department and the informal reference No. TPS-1018/IR.5/2018/Navi-9 dated 19.4.2018 of the Urban Development Department.

13. The said government decision has been made available on the website of the Government of Maharashtra www.maharashtra.gov.in and its code is 201805031801595727. This order is being issued by digitally authenticating it.

By order and in the name of the Governor of Maharashtra,

C. A. Birajdar
Secretary (Lakshevi)


Copy

1. Hon. Secretary to the Governor,
2. Hon. Chief Minister's Office,

3. Hon. President/Vice-President, Legislative Assembly, Vidhan Bhavan, Mumbai,
4. Office of the Hon'ble Leader of the Opposition, Legislative Assembly, Mumbai, Vidhan Bhavan, Mumbai,
5. Office of the Hon'ble Leader of the Opposition, Legislative Council, Mumbai, Vidhan Bhavan, Mumbai.
6. Private Secretary to Hon'ble Minister, Water Resources, Mantralaya, Mumbai.
7. Private Secretary to Hon'ble Minister of State (Water Resources), Mantralaya, Mumbai.
8. Accountant General 1/2 (Accounts and Licensing) Maharashtra State, Mumbai/Nagpur
9. Accountant General 1/2 (Audit) Maharashtra State, Mumbai/Nagpur,
10. Personal Assistant to A.M.S. (Home), Home Department, Mantralaya, Mumbai,

11. Personal Assistant to A.M.S. (Revenue), Revenue and Forest Department, Mantralaya, Mumbai
12. Personal Assistant to A.M.S. (Environment), Environment Department, Mantralaya, Mumbai,
13. Personal Assistant to Principal Secretary (Water Resources), Water Resources Department, Ministry, Mumbai,
14. Personal Assistant to the Principal Secretary (Urban Development), Urban Development Department, Mantralaya, Mumbai,
15. Personal Assistant to the Secretary (Revenue and Expenditure), Water Resources Department, Ministry. Mumbai.
16. Personal Assistant to the Secretary (Project Coordination), Water Resources Department, Ministry. Mumbai.
17. All Ministry Departments, Ministry, Mumbai,
18. Directorate General of Information and Public Relations, Ministry, Mumbai.

19. All Directors General, Water Resources Department,
20. All Divisional Commissioners, Revenue Department,
Maharashtra State,
21. All District Collectors, Maharashtra State,
22. All Executive Directors, Water Resources
Department,
23. Director, Urban Planning, Pune,
24. All Chief Engineers/Chief Engineers and Chief
Administrators, Water Resources Department,
25. All Joint Secretaries and Deputy Secretaries of
Water Resources Department, Ministry, Mumbai,
26. All Superintending Engineers/Superintending
Engineers and Administrators, Water Resources
Department,
27. Library, Legislative Assembly Secretariat, Vidhan
Bhavan, Mumbai,
28. I.M. (Revenue) Office, for collection,


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No-Objection certificates should not be issued to areas within the blue and red flood lines.

Government of Maharashtra

Department of Water Resources

Government Circular No.: Miscellaneous-2021/(P.No. 279/20211/I.M. (Revenue)

Madam Cama Marg, Hutatma Rajguru Chowk,
Mantralaya, Mumbai 400032,

Date: August 23, 2021

Ref:- Government Circular No. Purani-2018/
(182/18)/ I.M.(Revenue) Dated 03/05/2018

Introduction :-

To avoid the potential risk of flooding, guidelines have been issued through the Water Resources Department through relevant government circulars regarding the planning of the floodplain and the use of

prohibited and controlled areas with a view to ensuring that no construction takes place within the floodplain.

In point No. 11 of the said government circular, it has been mentioned that since the jurisdiction of the Water Resources Department is limited to delineating flood lines along the river banks, no objection certificate from the Water Resources Department will be required for works that are essential and necessary in the public interest in the prohibited areas.

Government Circular:-

However, it is hereby notified through this Government Circular that, within the prohibited areas of the flood affected areas,

No objection certificate should be given to the Chief Engineer/Superintendent Engineer, Executive Engineer, etc. for such works that will obstruct the flow, also Water

Resources Department, Government Circular No. Purani-2018/(182/184 I.M.(Revenue) dated 03/05/2018 should be strictly followed.

The said government circular has been made available on the Maharashtra Government website www.maharashtra.gov.in and its code number is 202108241624496927. This circular is being issued after being authenticated with a digital signature.

By order and in the name of the Governor of Maharashtra,

(Vajnath Chille)

Deputy Secretary, Government of Maharashtra

Copy:-

- 1) Hon. Secretary to the Governor,
- 2) Hon. Chief Minister's Office,

- 3) Hon. Chairman/Deputy Chairman, Legislative Assembly, Vidhan Bhavan, Mumbai
- 4) Hon. Speaker/Deputy Speaker, Legislative Council, Vidhan Bhavan, Mumbai,
- 5) Office of the Hon'ble Leader of the Opposition, Legislative Assembly, Mumbai, Vidhan Bhavan, Mumbai,


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Construction of Pedestrian Bridge on Bank of Panzara River in front of Ekvira Devi Temple
प्रगतीतील कामाचे फोटोग्राफ्स



Diana
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**Construction of Pedestrian Bridge on Bank of Panzara River in front of
Ekvira Devi Temple
प्रगतीतील कामाचे फोटोग्राफ्स**



Diana
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(Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii)
MINISTRY OF ENVIRONMENT AND FORESTS

New Delhi 14th September, 2006

Notification

S.O. 1533 Whereas, a draft notification under sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986 for imposing certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts as indicated in the Schedule to the notification, being undertaken in any part of India¹, unless prior environmental clearance has been accorded in accordance with the objectives of National Environment Policy as approved by the Union Cabinet on 18th May, 2006 and the procedure specified in the notification, by the Central Government or the State or Union territory Level Environment Impact Assessment Authority (SEIAA), to be constituted by the Central Government in consultation with the State Government or the Union territory Administration concerned under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 for the purpose of this notification, was published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii) vide number S.O. 1324 (E) dated the 15th September, 2005 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on 15th September, 2005;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 and in supersession of the notification number S.O. 60 (E) dated the 27th January, 1994, except in respect of things done or omitted to be done before such supersession, the Central Government hereby directs that on and from the date of its publication the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and or technology shall be undertaken in any part of India only after the prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified hereinafter in this notification.

¹Includes the territorial waters

(1)	(2)	(3)	(4)	(5)
7(e)	Ports, Harbours	≥ 5 million TPA of cargo handling capacity (excluding fishing harbours)	< 5 million TPA of cargo handling capacity and/or ports/ harbours ≥10,000 TPA of fish handling capacity	General Condition shall apply
7(f)	Highways	i) New National High ways; and ii) Expansion of National High ways greater than 30 KM, involving additional right of way greater than 20m involving land acquisition and passing through more than one State.	i) New State High ways; and ii) Expansion of National / State Highways greater than 30 km involving additional right of way greater than 20m involving land acquisition.	General Condition shall apply
7(g)	Aerial ropeways		All projects	General Condition shall apply
7(h)	Common Effluent Treatment Plants (CETPs)		All projects	General Condition shall apply
7(i)	Common Municipal Solid Waste Management Facility (CMSWMF)		All projects	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
8		Building /Construction projects/Area Development projects and Townships		
8(a)	Building and Construction projects		≥20000 sq.mtrs and <1,50,000 sq.mtrs. of built-up area#	#(built up area for covered construction; in the case of facilities open to the sky, it will be the activity area)
8(b)	Townships and Area Development projects.		Covering an area ≥ 50 ha and or built up area ≥1,50,000 sq .mtrs ++	**All projects under Item 8(b) shall be appraised as Category B1

Note:-

General Condition (GC):

Any project or activity specified in Category 'B' will be treated as Category A, if located in whole or in part within 10 km from the boundary of: (i) Protected Areas notified under the Wild Life (Protection) Act, 1972, (ii) Critically Polluted areas as notified by the Central Pollution Control Board from time to time, (iii) Notified Eco-sensitive areas, (iv) inter-State boundaries and international boundaries.

Specific Condition (SC):

If any Industrial Estate/Complex / Export processing Zones /Special Economic Zones/Biottech Parks / Leather Complex with homogeneous type of industries such as Items 4(d), 4(f), 5(e), 5(f), or those Industrial estates with pre -defined set of activities (not necessarily homogeneous, obtains prior environmental clearance, individual industries including proposed industrial housing within such estates /complexes will not be required to take prior environmental clearance, so long as the Terms and Conditions for the industrial estate/complex are complied with (Such estates/complexes must have a clearly identified management with the legal responsibility of ensuring adherence to the Terms and Conditions of prior environmental clearance, who may be held responsible for violation of the same throughout the life of the complex/estate).

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महाराष्ट्र शासन सार्वजनिक बांधकाम विभाग, धुळे		
वेबसाईट :- www.mahapwd.gov.in	ईमेल :- dhuleee2015@gmail.com	कार्यालय : कार्यकारी अभियंता, सार्वजनिक बांधकाम विभाग, धुळे बांधकाम भवन, संतोषी माता मंदिराजवळ, जुने सिव्हील हॉस्पिटल समोर, साक्री रोड, धुळे ता.जि.धुळे-४२४००१
दुरध्वनी क्र. :- (०२५६२) २८८७५५		
जा.क्र.प्रशा/ ७४३ / २०२६		दिनांक : १७ / ०२ / २०२६

प्रति,

कार्यकारी अभियंता,
धुळे पाटबंधारे विभाग, धुळे

विषय :- शासनाची हेतू पुरस्कर दिशाभूल करून पांझरा नदीकाठी कॅफेटेरिया, फुड्स व सुशोभिकरणाच्या नावाखाली तब्बल १४.५० कोटी रुपये मंजूर करून..... पांझरा नदी पात्रात घाट व ५१ शक्तीपीठ (मंदिरे) उभारणीच्या कामास तीव्र हरकत असून सदर प्रस्ताव रद्दबातल करून वाया जाणारा प्रचंड निधी वाचविण्याबाबत...

संदर्भ :- आपले कार्यालयीन पत्र जा.क्र.धुपाविधु/प्रशा/५४८/२०२६ दि.०९/०२/२०२६

उपरोक्त विषयान्वये सादर करण्यात येते की, जिल्हा वार्षिक योजना अंतर्गत महाराष्ट्र सुवर्ण जयंती नगरोत्थान अभियान (जिल्हास्तर) योजनेतुन खालील कामे मंजूर आहेत.

- १) धुळे शहरात एकविरा देवी मंदिराजवळ स्मशानभूमी व घाट विकसित करणे- रु.४४९.९९ लक्ष
- २) धुळे शहरात नदीकाठ विकास भाग म्हणुन पांझरा नदी किनारी एकविरा देवी मंदिरासमोर पादचारी पुलाची (Pedestrian Bridge) बांधकाम करणे, ता.जि.धुळे- रु.९९९.९९ लक्ष

वरील कामांस जिल्हाधिकारी, नगर विकास शाखा, जिल्हाधिकारी कार्यालय, धुळे यांचे प्रशासकीय मान्यता आदेश जा.क्र.१२/ क/ कक्ष-५/ नपाप्र/ बांध/ ९४६ /२०२५ दि.२९/१०/२०२५ अन्वये रु.९,९९,९९,७२८/- व महाराष्ट्र शासन, जिल्हाधिकारी कार्यालय, नगरविकास शाखा, नवीन प्रशासकीय इमारत, धुळे यांचे पत्र जा.क्र.१२/क/कक्ष-५/नपाप्र/बांध/९६१/२०२५ दि.३१/१०/२०२५ अन्वये रु.४४९.९९ लक्ष) अशी एकुण १४५०.०० लक्ष करिता प्रशासकीय मंजूरी दिलेली आहे. या कामाचे स्पर्धात्मक निविदा निश्चिती करून कार्यकारी अभियंता, सा.बां.विभाग, धुळे यांनी या विभागाचे कार्यारंभ आदेश क्र- लेखा/ निविदा/६४१६/२०२५-२६ निविदा क्रमांक- बी-१/सीई-९ सन २०२५-२६ किंमत- रु.१०,९५,८४,७९८/- (@०.०७% कमी दराने रु.१०,९५,०८,०८८.६४/-) निविदा निश्चिती करून मे.नंदकिशोर मोतीलाल

सोनवणे, धुळे यांना कार्यारंभ आदेश दि.११/१२/२०२५ रोजी प्रदान करण्यात आलेले आहेत. सदर कामात कॅफेटेरिया, फुड्स हब असे कोणतेही काम मंजूर नाही. नदी पात्रात पुलाचे काम प्रस्तावित असून नदी पात्राच्या बाहेर एकविरा देवी मंदिरासमोर घाट विकसित करण्याचा वाव आहे.

या पुलाची रचना व संकल्पन सा.बां. विभागाच्या नदीपात्रात पुल बांधण्याच्या मार्गदर्शक सुचना व संकल्पचित्र मंडळाचे परिपत्रके व शासन निर्णय यांचा परिपूर्ण अवलंब करून व नदी पात्राच्या प्रवाहाचे Hydraulic Calculation करून करण्यात आले आहे व या कामास म.मुख्य अभियंता, सा.बां.प्रादेशिक विभाग, नाशिक यांनी तांत्रिक मंजूरी दिलेली आहे. प्रस्तावित कामाच्या ठिकाणी नदीपात्राची रुंदी १६० मी.— १६५ मी. असून प्रस्तावित पादचारी पुल नदीच्या डाव्या बाजूस एकविरा देवी मंदिरासमोर नदीपात्रात समांतर २३० मी. लांबी आहे. सदर पुल Modern Architectural Shape French Curve आकाराचा असून नदीपात्रात समांतर असून डाव्या बाजूकडील पक्की आर.सी.सी. संरक्षण भिंत पासून ० ते ३० मीटर रुंदीत पुल आहे. हा ३० मीटर सुद्धा नदीपात्राचा भाग मुख्य प्रवाहाचा नसून किनाऱ्याकडील उंच भाग आहे. पुराच्या महत्तम पातळीच्या अनुषंगाने यापूर्वी बांधलेला एकविरा देवी मंदिरासमोरील बांधलेला जुने धुळे जोडणाऱ्या पुलापेक्षा यांची उंची १.५० मीटर उंचीने जास्त असून पुलाचे स्तंभ गोलाकार घेण्यात आले आहेत.

हा पादचारी पूल नदी प्रवाहाशी सुसंगत पद्धतीने नियोजित करण्यात आलेला असून त्याची मांडणी हि नदी प्रवाहास अडथळा ठरणारी नाही. पूल नदीवर आडवा नसून नदीकिनाऱ्याच्या समांतर आहे. तसेच सदर पूल नदीकाठापासून सुमारे ३० मीटर अंतरावर असून मुख्य प्रवाह रेषेपासून सुरक्षित अंतर राखण्यात आलेले आहे. या पुलाची Soffit पातळी पूर पातळीपेक्षा उंच ठेवण्यात आलेली आहे. या पुलाचे खांब (Piers) गोलाकार असून पाण्याच्या प्रवाहास अडथळा निर्माण होणार नाही. पुलाचे खांब (piers) लहान व्यासाचे (सुमारे १.२ मीटर) असून नदीकिनाऱ्याजवळ व मुख्य प्रवाहाबाहेर आहेत. या पुलाच्या पायाभूत कामांमुळे नदीपात्रास कोणतेही कायमस्वरूपी नुकसान होणार नाही. आवश्यक तेवढेच पुलाच्या खांबासाठी उत्खनन करून ते पुन्हा पूर्वस्थितीत आणण्यात आलेले आहेत. या कामात कोणतीही भराव प्रक्रिया (reclamation) केलेली नाही. त्यामुळे नदी पात्रात प्रवाहात अडथळा निर्माण होत नाही, नदीचा प्रवाह वळविला जात नाही, नदी पात्रात पाण्याची पातळी पूर परिस्थितीतही वाढत नाही (afflux नाही). नदीपात्रावर कोणतेही अभेद्य आवरण करणे प्रस्तावित नाही. तसेच नैसर्गिक पाण्याची झिरपण प्रक्रिया (percolation) अबाधित राहणार आहे.

या पुलाच्या बांधकामामुळे ब्लू फ्लड लाईन (प्रतिबंधित क्षेत्र) मध्ये कोणतेही कायमस्वरूपी बांधकाम करण्यात आलेले नाही, नदीच्या नैसर्गिक प्रवाहामध्ये कोणताही अडथळा निर्माण होत नाही, नदीची वहन क्षमता कमी होत नाही, नदीच्या पूर वहन क्षमतेवर कोणताही प्रतिकूल परिणाम होत नाही,

नदीच्या काटछेदात कोणतेही बदल होत नाहीत, नदीच्या दोन्ही बाजूस पक्क्या संरक्षक भिंती यापूर्वीच बांधलेल्या असल्यामुळे कोणत्याही River Bank ला अडथळा नाही किंवा disturbance नाही, या पादचारी पुलामुळे नदीची कोणतीही River ecology disturb होत नाही. उलटपक्षी या ठिकाणी या पादचारी पुलापासून पुलाच्या ५०० मीटर खालच्या बाजूस सार्वजनिक बांधकाम विभागामार्फत डिसेंबर २५ मध्ये Bridge cum Bandhara चे काम पूर्ण झाले असून या बंधान्यामुळे नदीपात्रात एकविरा देवी मंदिरापर्यंत पाण्याचा फुगवटा राहणार आहे. त्यामुळे ecology व morphology यांवर काहीही परिणाम होत नसून ecology मध्ये वाढ होणार आहे व नदीच्या भौतिक स्वरूपात (morphology) मध्ये कोणताही बदल होत नाही. नदीच्या नैसर्गिक रचनेवर कोणताही प्रतिकूल परिणाम होत नाही. नदी प्रवाहात अडथळा नसल्यामुळे जलजीवांवर कोणताही परिणाम होत नाही. जैवविविधता, नदी पर्यावरण व जलप्रवाह यावर कोणताही विपरीत परिणाम होणार नाही याची परिपूर्ण दक्षता व काळजी घेण्यात आलेली आहे.

या पुलाच्या एकविरा देवी मंदिराच्या नदीच्या रस्त्यालगत सा.बा. विभागामार्फत वृक्ष लागवड योजनेतून जून २०२५ मध्ये रस्त्याच्या दोन्ही बाजूस १५०० झाडे लावण्यात आली असून सर्व झाडांचे संवर्धन करण्यात येत आहे. आजरोजी यातील ८५% झाडे जिवंत आहे.

सदर काम सा.बां. विभागाच्या Guideline for Bridge Design Manual प्रमाणे करण्यात येत आहे. नदीपात्रात पूल बांधणे हेच या प्रकल्पाचे मुख्य प्रयोजन आहे. पुलाचे काम आकर्षित दिसणे कारिता Morden Architectural Shape मध्ये French Curve आकार दिलेला आहे. यामुळे नदीप्रवाहाच्या मूळ मार्गाला व प्रवाह मार्गाला कोणताही अडथळा नाही.

सदर कामामध्ये कोणतेही अनियोजित अथवा बेकायदेशीर बांधकाम करण्यात येत नसून, सर्व कामे नियोजित आराखड्यानुसार व तांत्रिक निकषांचे पालन करून करण्यात येत आहेत. या पुलामुळे Natural river flow ला कोणताही अडथळा येत नाही. आपल्या कार्यालयीन जा.क्र.3421/2025 दि.18/08/2025 च्या पत्रातील मार्गदर्शन सुचनांचा अवलंब करण्यात आला आहे.

हे आपल्या माहितीस्तव सादर.



(रविंद्र र.पाटील)
कार्यकारी अभियंता
सा.बां.विभाग, धुळे

प्रत :- मा.अधीक्षक अभियंता, सा.बां.मंडळ, धुळे यांना माहितीसाठी सविनय सादर.


TRUE COPY

Government of Maharashtra

Public Works Department, Dhule

Website www.mahapwd.gov.in Email dhuleee2015@gmail.com Telephone No. :- (02562) 288755	Office: Executive Engineer, Public Works Department, Dhule Construction Building, Near Santoshi Mata Temple, Opposite Old Civil Hospital, Sakri Road, Dhule Tal. Dist. Dhule-424001
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O.N. Admin/743/2026

Date : 17/02/2026

To

Executive Engineer,

Dhule Irrigation Department, Dhule

Sub:- By deliberately misleading the government's intentions, a whopping Rs 14.50 crore has been approved in the

name of cafeteria, food and beautification along the Panjra river.... There is strong objection to the construction of a ghat and 51 Shakti Peeths (temples) in the Panjra riverbed, and the proposal has been cancelled and a huge amount of wasted funds has been saved....

Ref:- Your office letter No. DIDD/Admin/548/2026 dated 09/02/2026

It is submitted under the above subject that Maharashtra under the District Annual Plan following works have been approved under the Golden Anniversary Urban Redevelopment Mission (District Level) Scheme.

- 1) Development of crematorium and ghat near Ekvira Devi temple in Dhule city - Rs.449.99 lakh
- 2) Pedestrians in front of Ekvira Devi Temple on the banks of the Panjra River in Dhule city as a

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riverside development area Construction of
Pedestrian Bridge, T.D. Dhule- Rs.999.99 lakh

The above work is being done by the District Collector, Urban Development Branch, District Collector's Office, Dhule vide Administrative Approval Order O.No.12/C/Room-5/Nprap/Construction/ Dhule/ 946/2025 dated 29/10/2025, Rs.9,99,99,728/- and Government of Maharashtra, District Collector's Office, Urban Development Branch, New Administrative Building, Dhule's letter No. 12/A/Room-5/Nprap/ Construction/ 961/2025 dated 31/10/2025 Rs.449.99 Lakh) Administrative approval has been given for a total of Rs. 1450.00 lakhs. After finalizing the competitive tender for this work, the Executive Engineer, S.B. Department, Dhule has issued the commencement order of this department No.- Accounts/Tender/6416/2025-26 Tender No.- B-1/CE-9 Year 2025-26 Price Rs.10.95,84,798/- (@0.07% less than the tender price of

Rs.10,95,08,088.64/-) M/s. Nandkishore Motilal Sonawane, Dhule have been given work start order on 11/12/2025. No work like cafeteria, foods hub has been approved in this work. Bridge work is proposed in the river bed and there is scope to develop a ghat in front of Ekvira Devi temple outside the river bed.

The design and concept of this bridge has been made by fully following the guidelines for building bridges in the riverbed of the S.B. Department and the circulars of the Sankalpchitra Board and government decisions and by doing Hydraulic Calculation of the flow of the riverbed and this work has been given technical approval by the Hon' Chief Engineer, S.B. Regional Division, Nashik. The width of the riverbed at the proposed work site is 160 m. 165 m. and the proposed pedestrian bridge is 230 m. long, parallel to the riverbed on the left side of the river in front of the Ekvira Devi Temple. The said bridge is of Modern Architectural Shape

French Curve shape and is parallel to the riverbed and the bridge is 0 to 30 meters wide from the solid R.C.C. protective wall on the left side. This 30 meters is also the part of the riverbed that is not the main stream but the high part on the bank. Its height is 1.50 meters higher than the old Dhule connecting bridge built in front of the Ekvira Devi temple, which was built earlier to accommodate the maximum flood level, and the pillars of the bridge have been made circular.

This pedestrian bridge has been planned in a manner compatible with the river flow and its layout does not obstruct the river flow. The bridge is not across the river but parallel to the river bank. Also, the said bridge is about 30 meters away from the river bank and a safe distance has been maintained from the main flow line. The soffit level of these bridges has been kept higher than the flood level. The piers of this bridge are circular and will not obstruct the flow of water. The piers of the

bridge are of small diameter (about 1.2 meters) and are located near the river bank and outside the main flow. The foundation works of this bridge will not cause any permanent damage to the river bed. Only the necessary excavations have been made for the bridge piers and they have been restored to their original condition. No reclamation has been done in this work. Therefore, there is no obstruction to the flow in the river bed, the river flow is not diverted, the water level in the river bed does not rise even in flood conditions (no aflux). No impermeable cover is proposed on the river bed. Also, the natural water percolation process will remain uninterrupted.

The construction of this bridge does not create any permanent construction within the Blue Flood Line (restricted area), does not create any obstruction in the natural flow of the river. The carrying capacity of the river does not decrease, there is no adverse impact on

the flood carrying capacity of the river, there is no change in the river's cross-section, since strong protective walls have already been built on both sides of the river, there is no disturbance to any river bank, this pedestrian bridge does not disturb any river ecology of the river. On the contrary, the work of Bridge cum Bandhara has been completed on December 25, 500 meters downstream from this pedestrian bridge by the Public Works Department, and due to this dam, water will remain in the riverbed up to Ekvira Devi Temple. Therefore, there is no impact on ecology and morphology, but there will be an increase in ecology and there is no change in the physical form of the river. There is no adverse impact on the natural structure of the river. Since there is no obstruction in the river flow, there is no impact on aquatic life. Full vigilance and care have been taken to ensure that there is no adverse impact on biodiversity, river environment and water flow.

Along the river road of Ekvira Devi Temple of this bridge, 1500 trees were planted on both sides of the road in June 2025 through the tree plantation scheme by the SAB department and all the trees are being conserved. Today, 85% of these trees are alive.

The work is being done as per the Guidelines for Bridge Design Manual of the State Roads and Highways Department. The main purpose of this project is to construct a bridge in the riverbed. The bridge work has been given a French Curve shape in Modern Architectural Shape to make it look attractive. Due to this, there is no obstruction to the original course and flow path of the river.

No unplanned or illegal construction is being done in this work, all the work is being done as per the planned plan and following the technical norms. This bridge does not cause any obstruction to the natural

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river flow. The guidelines in our office letter No. 3421/2025 dated 18/08/2025 have been followed.

This is for your information.


(Ravindra R. Patil)

Executive Engineer

P.W. Dept. Dhule

Copy

Submitted to Hon. Superintendent Engineer, P.W
Mandal, Dhule for information.


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ITEM NO.1

COURT NO.1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 80/2018
(M.A. No. 221/2018, M.A. No.340/2018 & M.A. No. 341/2018)

Narendra G. Pardeshi

Applicant(s)

Versus

Public Works Department Dhule & Ors.

Respondent(s)

Date of hearing: 19.11.2018

CORAM : HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

For Applicant(s):

Mr. Rahul Choudhary with Meera Gopal,
Advocates

For Respondent(s):

Mr. Sriansh Pakash, Advocate for MoEF&CC
Mr. Suhas Kumar, Advocate for Dhule
Municipal Corporation
Mr. Mukesh Verma, Advocate
Mr. Vinay Navare, Dr. Ravindra Chingale,
Advocates
Mr. Mayank Pandey, Advocate for Intervenor
Mr. Utkarsh Joshi, Advocate for Intervenor

ORDER

1. This application seeks injunction against the construction of road within the flood lines and green zone on both sides of river Panzara. According to the applicant, road is being constructed in Dhule city by the Public Works Department in violation of Development Plan and also in violation of the Water (Prevention and Control of Pollution) Act, 1974, National Water Policy, 2012, the circular dated 21.09.1989 of the State of Maharashtra and the directions of this Tribunal prohibiting construction within 50 meters from blue line of the river.
2. The applicant has filed a copy of the draft Development Plan of Dhule city as well as correspondence with regard to the project of construction of road on both sides of river Panzara as well as the photographs of construction activities.

3. On behalf of the State of Maharashtra and its authorities, reply has been filed on 09.04.2018 stating that the Dhule city is on both sides of the river Panzara and the road in question already exists except for one or two small stretches as shown in the google images of 2014. Several bridges have been constructed in small stretches to connect the roads on both sides. Present activities are of upgrading and strengthening the existing construction, after reviewing encroachments. The applicant is a Municipal Corporator who is opposed to removal of encroachment and unauthorized structures on the side of the road. He has conflict of interest with the project. The project was approved by the competent authority in March 2017. Writ Petition was filed in the Bombay High court in July 2017. Since no interim order was granted, work order was allotted. The cost of the contract is Rs. 57.70 crores. Work has substantially progressed. Another Writ Petition was filed before the High Court in December 2017 and thereafter a fresh round of litigation was initiated by approaching this Tribunal, after failing to get interim order from the High Court. The applicant failed to take any action against unauthorized encroachments along the road, rendering movement of traffic difficult. The present project will only facilitate the traffic. 7000 trees have been planted to support the ecology.
4. Municipal Corporation has also supported the stand of the State. The contractor constructing the road has sought intervention to support this stand.
5. The State Pollution Control Board, in its reply, has stated that Section 24 of the Water (Prevention and Control of Pollution) Act, 1974 does not apply as the construction is to improve the existing road and is not a new construction.
6. We have heard the learned Counsel appearing for the parties and perused the records.

7. We do not find any illegality in improvement of an existing road, being undertaken by the State of Maharashtra. Learned Counsel appearing for the State of Maharashtra fairly stated that apart from 7000 trees already being planted to improve the ecology, the State has no objection to any further direction being given in that regard.
8. Accordingly, while rejecting this application, we direct the State of Maharashtra to develop atleast one bio-diversity park in the floodplain and also to undertake avenue plantation in the area.
9. The application is disposed of.

Adarsh Kumar Goel, CP

S.P. Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

November 19, 2018

DV

Diand
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Annexure-H



महाराष्ट्र शासन
जिल्हाधिकारी कार्यालय

नगरविकास शाखा, नवीन प्रशासकीय इमारत, धुळे.

दूरध्वनी क्र.: ०२५६२-२८८७११/१२

Email ID: duda.dhule@gmail.com

क्रमांक १२/क/कक्ष-५/नपाप्र/बांध/७५६ /२०२५

दिनांक- 29/१०/२०२५

वाचले :

- नगरे विकास विभाग, शासन निर्णय क्र.नगरो-२०१५/प्र.क्र.२३२/नवि-३३, दि.१६/०५/२०१६
- मा. जिल्हा सह आयुक्त, नगरपरिषद प्रशासन, धुळे यांचेकडील मंजूर नियतव्यय क्रमांक/नावि शाखा/लेखा/कावि/७०६/२०२५, दि.०८/०८/२०२५
- आयुक्त, धुळे महानगरपालिका, धुळे यांनी त्यांचेकडील पत्र क्र.जा.क्र/धुमपा/बां.वि./१००, दि.१४/१०/२०२५
- धुळे महानगर पालिका, धुळे, मे.प्रशासक ठराव क्र.१८८, महासभा क्र. २३ दि.१२/०९/२०२५

प्रशासकीय मान्यता आदेश: महाराष्ट्र सुवर्ण जयंती नगरोत्थान महाअभियान (जिल्हास्तर सन २०२५-२६ कार्यान्वयन यंत्रणा: म. आयुक्त, धुळे महानगरपालिका धुळे.

जिल्हा वार्षिक (सर्वसाधारण) योजना अंतर्गत महाराष्ट्र सुवर्ण जयंती नगरोत्थान महाअभियान (जिल्हास्तर) योजनेतून सन २०२५-२६ या आर्थिक वर्षासाठी धुळे महानगरपालिकेकरिता मंजूर रक्कमेतून आयुक्त, धुळे महानगरपालिका, धुळे यांनी संदर्भ क्र.३ अन्वये भागणी केलेल्या खालील कामांना नगर विकास विभाग, शासन निर्णय क्र.नगरो-२०१५/प्र.क्र.२३२/नवि-३३, दि.१६/०५/२०१६ मधील मुद्दा क्र.१ अन्वये उपरोक्त कामे अनुज्ञेय असल्याने सदर योजनेअंतर्गत जिल्हाधिकारी यांना दिलेल्या अधिकाराचा वापर करून उपरोक्त कामांना योजनेशी संबंधित शासन निर्णयातील व खालील नमुद अटी व शर्तीस अधीन राहुन प्रशासकीय मान्यता देण्यात येत आहे.

अ.क्र	कामाचे नाव	प्रस्तावित प्रशासकीय मान्यता रक्कम	अनुदान (७०%)	स्वाहिस्सा लोकवर्गणी (३०%)	तांत्रिक मान्यता
१	देवपूर भागातील स.नं.२८/२ येथील मनपा मालकीच्या आरक्षित जागेवर कर्मशियल कॉम्प्लेक्स व भाजी मंडईचे बांधकाम करणे. (भाग १)	९,९९,९९,६११	६,९९,९९,७२८	२,९९,९९,८८३	कार्यकारी अभियंता, धुळे महानगर पालिका धुळे जा.क्र./अभि/तामाक्र/१८६ /२०२५-२६, दि.०८/१०/२०२५
२	देवपूर भागातील स.नं.२८/२ येथील मनपा मालकीच्या आरक्षित जागेवर कर्मशियल कॉम्प्लेक्सचे बांधकाम करणे. (भाग २)	४,९९,९९,६२५	३,४९,९९,७३८	१,४९,९९,८८८	कार्यकारी अभियंता, धुळे महानगर पालिका धुळे जा.क्र./अभि/तामाक्र/१८७ /२०२५-२६, दि.०८/१०/२०२५
३	धुळे शहरात नदीकाठ विकासभाग म्हणून पांझरा नदी किनारी एकविरा देवी मंदिरासमोर पादचारी पूलाचे बांधकाम करणे.	९,९९,९९,७२८	६,९९,९९,८१०	२,९९,९९,९१८	मुख्य अभियंता, धुळे सा.वां.प्रादेशिक विभाग, नाशिक जा.क्र.का.२/रस्ते-३/धु.म.पा/पु.तां.मा/४६२७ /२०२५-२६, दि.१४/१०/२०२५
४	दरीरा मैदान जलकुभाच्या बाजूच्या नाल्यास संरक्षण	१,६९,८१,७३५	१,१८,८७,२१५	५०,९४,५२१	कार्यकारी अभियंता, धुळे महानगर पालिका धुळे

					जा.क्र./अभि/तामाक्र/१९६ /२०२५-२६, दि.१४/१०/२०२५
५	के.युवराज आण्णा यांच्या घराजवळील गो शाळेच्या भिती लगतच्या नाल्यास संरक्षण भित व स्लॅब कल्व्हर्ट करणे.	७९,९९,६०५	५५,९९,७२४	२३,९९,८८२	कार्यकारी अभियंता, धुळे महानगर पालिका धुळे जा.क्र./अभि/तामाक्र/१९५ /२०२५-२६, दि.१४/१०/२०२५
६	पिंप्री तपनगर येथे सामाजिक सभागृह बांधणे.	२९,९९,६६०	२०,९९,७६२	८,९९,८९८	कार्यकारी अभियंता, धुळे महानगर पालिका धुळे जा.क्र./अभि/तामाक्र/१९७ /२०२५-२६, दि.१४/१०/२०२५
७	वाडीभोकर राजाराम नगर अंतर्गत रस्ता कॉक्रीट करणे.	१९,९८,४०९	१३,९८,८८६	५,९९,५२३	कार्यकारी अभियंता, धुळे महानगर पालिका धुळे जा.क्र./अभि/तामाक्र/१९० /२०२५-२६, दि.१४/१०/२०२५
८	वलवाडी इंद्रप्रस्थ कॉलनी येथील खुल्या जागेत सभागृह बांधणे.	४९,९८,५५६	३४,९८,९८९	१४,९९,५६७	कार्यकारी अभियंता, धुळे महानगर पालिका धुळे जा.क्र./अभि/तामाक्र/१९३ /२०२५-२६, दि.१४/१०/२०२५
९	चितोड येथील पाटील समाज अमरधाम मध्ये दोन युनिट (ओटे) बांधणे.	२४,७०,१७४	१७,२९,१२२	७,४१,०५२	कार्यकारी अभियंता, धुळे महानगर पालिका धुळे जा.क्र./अभि/तामाक्र/२०० /२०२५-२६, दि.१४/१०/२०२५
१०	चितोड येथील गवळी समाज अमरधाम कडे जाणारा रस्त्यावर पाईप मोरी करणे.	२४,९९,७४४	१७,४९,८२१	७,४९,९२३	कार्यकारी अभियंता, धुळे महानगर पालिका धुळे जा.क्र./अभि/तामाक्र/१९९ /२०२५-२६, दि.१४/१०/२०२५
११	महिदळे आदिवासी समाज दफनभुमी येथे आवर भित बांधणे.	२४,९४,१०७	१७,४५,८७५	७,४८,२३२	कार्यकारी अभियंता, धुळे महानगर पालिका धुळे जा.क्र./अभि/तामाक्र/१९८ /२०२५-२६, दि.१४/१०/२०२५
१२	वलवाडी आदिवासी दफनभुमी येथे आवर भित व बँक व्यवस्था बांधणे.	२४,९९,१८१	१७,४९,४२७	७,४९,७५४	कार्यकारी अभियंता, धुळे महानगर पालिका धुळे जा.क्र./अभि/तामाक्र/१९२ /२०२५-२६, दि.१४/१०/२०२५
१३	अवधान येथील गट नं.८/१,८/२ मधील खुल्या जागेत सभागृह बांधणे.	७९,९४,८२५	५५,९६,३७८	२३,९८,४४८	कार्यकारी अभियंता, धुळे महानगर पालिका धुळे जा.क्र./अभि/तामाक्र/२०१ /२०२५-२६, दि.१४/१०/२०२५
१४	इंदिरा नगर येथे दुसऱ्या यांच्या घरापासून ते पव्ठु वाणी यांच्या घरापर्यंत रस्ता कॉक्रीट करणे.	१९,९९,९२६	१३,९९,९४८	५,९९,९७८	कार्यकारी अभियंता, धुळे महानगर पालिका धुळे जा.क्र./अभि/तामाक्र/१९१ /२०२५-२६, दि.१४/१०/२०२५
१५	देवपूर मार्गातील गीता नगर येथील नाल्याला संरक्षण भित बांधणे.	४९,९७,५८१	३४,९८,३०७	१४,९९,२७४	कार्यकारी अभियंता, धुळे महानगर पालिका धुळे जा.क्र./अभि/तामाक्र/१९४ /२०२५-२६, दि.१४/१०/२०२५
	एकूण	३०,९९,३२,४६७	२१,६९,५२,७२७	९,२९,७९,७४०	

एकूण रक्कम रु. ३०,९९,३२,४६७/- (अक्षरी रक्कम रु. तीस कोटी नव्यान्व लक्ष बत्तीस हजार चारशे सवुसष्ट मात्र)

सदर प्रस्तावाच्या मंजूर किमतीपैकी सुधारित वित्तीय आकृतीनुसार ७०% हिस्सा रक्कम रु. २१,६९,५२,७२७/- मात्र पैकी योजनेच्या देय असलेल्या रक्कममधून इकडील कार्यालयामार्फत वितरीत करण्यात येईल. तरी उर्वरित महानगरपालिकेचा ३०% हिस्सा रक्कम रु. ९,२९,७९,७४०/- मात्र महानगरपालिकाने भरण्याच्या अटी/शर्तीवर प्रशासकीय मान्यता देत आहे.

अटी व शर्ती

१. उपरोक्त कामे जिल्हा वार्षिक (सर्वसाधारण) योजनेच्या सन २०२५ -२६ या आर्थिक वर्षाच्या मंजूर नियतव्यातून घेण्यात आलेली असल्याने दोन वर्षांच्या कालावधीत म्हणजेच मार्च २०२७ अखेर पुर्ण करून निधी खर्च करणे आवश्यक राहिल.
२. सदरच्या प्रशासकीय मान्यता यादीमध्ये नमूद केलेल्या कामांसाठी संबंधित कामाच्या तांत्रिक मान्यतेच्या अटी व शर्तीच्या अधीन राहूनच प्रशासकीय मान्यता देण्यात येत आहे. याची कार्यान्वयन यंत्रणेने नोंद घ्यावी.
३. काम क्र १ करीता नगर रचना विभागाची नकाशा मंजूरी, FCC Design सक्षम प्राधिकरणाची मंजूरी असल्या खेरीज कामास सुरुवात करू नये.
४. महानगरपालिका यांनी दिलेल्या तांत्रिक मान्यता आदेशाला अधीन राहून व सदरील प्रशासकीय मान्यता देण्यात येत आहे.
५. काम क्र.३ करिता जल संपदा विभाग, पाटबंधारे विभाग, पर्यावरण विभाग तसेच NGT व इतर आवश्यक विभागांची आवश्यक परवानगी/नाहरकत दाखला घेऊन कामास सुरुवात करण्याच्या अटीला अधीन राहून प्रशासकीय मान्यता देण्यात येत आहे, याची सर्वस्वी जबाबदारी ही धुळे मनपा व धुळे सार्वजनिक बांधकाम विभागाची असेल.
६. काम क्र ३ करीता सक्षम प्राधिकरणाची अंतिम तांत्रिक मान्यता घेतल्याखेरीज कामाची निविदा प्रक्रिया करण्यात येवू नये. याची सर्वस्वी जबाबदारी ही धुळे मनपा व धुळे सार्वजनिक बांधकाम विभागाची असेल.
७. काम क्र.३ करिता सार्वजनिक बांधकाम विभाग (PWD) हि कार्यान्वयन यंत्रणा असणार आहे.
८. काम क्र.६ व १३ कामांकरिता UDOPR मधील नमूद Norms नुसार खुल्या जागेतील सभागृहाचे बांधकाम करण्यात यावी याबाबत आवश्यक खातर जमा कार्यान्वयन यंत्रणेने घ्यावी.
९. नगर विकास विभाग शासन निर्णय क्र.नौरो-२०१५/प्र.क्र.२३२/नवि-३३, दि.१६/०५/२०१६ अन्वये "महाराष्ट्र सुवर्ण जयंती नगरोत्थान महाअभियान (जिल्हास्तर)" योजने अंतर्गत उपरोक्त कामांना प्रशासकीय मान्यता देण्यात आलेली असून सदर शासन निर्णयातील सर्व अटी व शर्ती यंत्रणेस बंधनकारक राहतील.
१०. सदर योजनेअंतर्गत प्रशासकीय मान्यतेत समाविष्ट असलेले काम/कामे अन्य कोणत्याही योजनेतून घेण्यात आलेली नाहीत याबाबतची खात्री करावी व कामाची द्विरुक्ती होणार नाही याची दक्षता घेवूनच कामाची सुरुवात करावी. अन्यथा याबाबतची संपूर्ण जबाबदारी यंत्रणेची राहिल.
११. सदर प्रकल्पा अंतर्गतच्या सर्व कामांना ई-निविदा कार्यप्रणालीचा अवलंब करणे बंधनकारक असेन. याबाबत सार्वजनिक बांधकाम विभाग तसेच शासनाने निर्गमित केलेल्या अद्यावत मार्गदर्शक सूचनांचे काटेकोरपणे पालन करण्यात यावे.
१२. महानगरपालिकेने सुधारित वित्तीय आकृतीनुसार देय होणारा ३०% स्वहिस्सा योजनेसाठी यापूर्वी उघडलेल्या स्वतंत्र बँक खात्यामध्ये प्रथम जमा करणे आवश्यक राहिल. त्यानंतरच महानगरपालिकेस शासनाचे अनुदान वितरीत करण्यात येईल.
१३. प्रस्तुत बांधकामाखालील जागा/रस्ता/पाटचारी महानगरपालिका यांच्या मालकीची आहे व महानगरपालिकांच्या ताब्यात आहे याबाबतची खात्री करून व प्रस्तुत कामाच्या जागेची कोणतीही अडचण नसल्याबाबतची खातरजमा करूनच कामाची सुरुवात करावी याबाबतची संपूर्ण जबाबदारी यंत्रणेची राहिल याची नोंद घ्यावी.
१४. प्रस्तावित बांधकामांखालील जागा महानगरपालिकेच्या मालकीची आहे याबाबतची खात्री करूनच व प्रस्तुत कामाच्या जागेची कोणतीही अडचण नसल्याबाबतची खातरजमा करूनच कामाची सुरुवात करावी. सदर योजनेतून प्रस्तावित कामे अनधिकृत/वेकायदेशीर/वादातीत/अतिक्रमित इ. जागेवर होणार नाही याची दक्षता घ्यावी. जेणेकरून जागेबाबत अडचणी येणार नाही अथवा भूसंपादनाचा अथवा पुनर्वसनाचा प्रश्न उद्भवणार नाही. अन्यथा याबाबतची संपूर्ण जबाबदारी यंत्रणेची राहिल.
१५. सदर मंजूर निधीतून कामांवर खर्च करतांना प्रत्येक टप्प्यावर प्रत्येक देयकामध्ये राज्य शासनाच्या हिस्सासमूह जेवढी रक्कम प्रदान होणार असेल त्याप्रमाणात संबंधित यंत्रणेने स्वहिस्सा याची रक्कम प्रदान करावी. उपरोक्त मंजूर कामांचा निधी नियोजन विभागाकडून इकडील कार्यालयास उपलब्ध झाल्यानंतरच कामाच्या प्रगतीनुसार यंत्रणेस वितरीत करण्यात येईल.
१६. सदरील कामास प्रशासकीय मान्यता मिळाल्यानंतर कामाची सध्यास्थिती वेळेवेळी नियोजन विभागाच्या IPAS या संगणकीय प्रणालीवर अध्यावत करून निधी मागणीचे प्रस्ताव आवश्यक कागदपत्रांसह IPAS प्रणालीमार्फतच सादर करणे यंत्रणेस अनिवार्य राहिल.
१७. उपरोक्त कामांना प्रशासकीय मान्यता मिळाल्यानंतर एक महिन्याच्या कालावधीत निविदा काढणे व तीन महिन्यांच्या कालावधीत कार्यादेश देणे व १०१ व्या दिवसापूर्वी कामाचा प्रत्यक्ष प्रारंभ करणे बंधनकारक राहिल. उपरोक्त कामांचे कार्यादेश IPAS प्रणालीवर सादर केल्यानंतरच प्रथम हफत्याच्या निधीचे वितरण करण्यात येईल.

१८. अंदाजपत्रकानुसार कामाची जी जागा निश्चित असेल त्याच जागेवर काम घेण्यात यावे त्यात कुठलाही बदल करू नये. आदेशातील कामांचे लहान भाग करून कार्यान्वित करू नये.
१९. प्रस्तावित रस्त्यांच्या ठिकाणांवरील पाणीपुरवठा व मलनिस्सारण प्रकल्पाची कामे पूर्ण झाल्यानंतरच सदर रस्त्यांची कामे होतील अशा प्रकारे यंत्रणेने कामाचे नियोजन करावे. जेणेकरून पाणीपुरवठा व मलनिस्सारण प्रकल्पामुळे नव्याने करण्यात येणाऱ्या रस्त्यांचे उत्खनन होवून निधीचा अपव्यय होणार नाही याची दक्षता यंत्रणेने घ्यावी.
२०. सदर कामांच्या अंदाजपत्रकाच्या संक्षेप पत्रकातील आकस्मिक शुल्क (४%) वागळून उर्वरित रकमेचा प्रशासकीय मान्यतेत समावेश आहे. सबब सदरचा खर्च यंत्रणेने स्वउत्पन्नातून करावा.
२१. सदर लेखाशीर्षाखाली यापूर्वी वितरीत केलेल्या निधीच्या अनुषंगाने लेखापरीक्षक/महालेखापाल यांच्याकडून कोणतेही गंभीर आक्षेप असल्यास निधी आहरीत करण्यात येणार नाही. सदर योजने अंतर्गत वितरीत करण्यात आलेल्या निधीचा विनियोग विहित कार्यपध्दतीचा अवलंब करत व मार्गदर्शक तत्वाप्रमाणे करण्याची जबाबदारी यंत्रणेची राहिल.
२२. उक्त आदेशाद्वारे सदर योजने अंतर्गत ज्या कामांना निधी मंजूर करण्यात आलेला आहे त्याच कामासाठी त्याच प्रमाणात सदर निधी खर्च करावा. सदरील आदेशाद्वारे मंजूर केलेला निधी व त्यावर मिळालेले व्याज फक्त त्याच कामांकरिता वापरता येईल व ते अन्य कोणत्याही कामांकरिता वळवता किंवा वापरता येणार नाही.
२३. नगर विकास विभाग, शासन निर्णय क्रमांक-संकीर्ण-२०१६/प्र.क्र.३३५/नवि-३३ दि.२८/०३/२०१८ मधील मार्गदर्शक सूचनांनुसार उपरोक्त कामांचे त्रयस्थ संस्थेमार्फत तांत्रिक लेखापरीक्षण करून अहवाल इकडील कार्यालयाकडे सादर करणे यंत्रणेस अनिवार्य राहिल.
२४. सदर प्रकल्पांतर्गत उपलब्ध करून दिलेला निधी त्याच उद्दिष्टासाठी खर्च करण्याची, काम गुणवत्तेनुसार करण्याची तसेच मंजूर कामावरच निधी खर्च करणेची जबाबदारी यंत्रणेची राहिल. सदर प्रकल्पांतर्गत कामे सुरु करण्यापूर्वीच्या स्थितीचे व काम झाल्यानंतरच्या कामाचे छायाचित्र काढून ठेवणे व मागणीनुसार सादर करण्याची जबाबदारी यंत्रणेची राहिल.
२५. यापूर्वी या योजनेखाली झालेल्या खर्चाबाबतचे व सदर आदेशान्वये उपलब्ध करून दिलेल्या निधीचे उपयोगिता प्रमाणपत्र विहित प्रपत्रात वेळोवेळी इकडील कार्यालयाकडे सादर करण्याची जबाबदारी यंत्रणेची राहिल.
२६. मंजूर कामाची माहिती दर्शविणारा फलक कामाच्या दर्शनी भागावर लावणे अनिवार्य राहिल. उपरोक्त कामे राबवितांना कुठल्याही प्रकारच्या निवडणूक आदर्श आचारसंहितेचा भंग होणार नाही याची दक्षता यंत्रणेने घ्यावी.
२७. सदरील प्रशासकीय मान्यतेपेक्षा अधिकचा खर्च झाल्यास अश्या अतिरिक्त खर्चास कुठल्याही प्रकारचे शासन अनुदान अनुज्ञेय होणार नाही. अशा प्रकारचा अतिरिक्त खर्च यंत्रणेने स्वउत्पन्नातून उभारावा.
२८. सदर प्रशासकीय मान्यता आयुक्त, धुळे महानगरपालिका, धुळे यांनी सादर केलेल्या ठराव व अनुषंगिक प्रमाणपत्राच्या अधीन राहून देण्यात येत आहे. सबब कोणतीही अनियमितता आढळल्यास त्याची सर्वस्वी जबाबदारी आयुक्त, धुळे महानगरपालिका, धुळे यांची राहिल.
२९. सदर योजनेंतर्गत होणारा खर्च २२१७ नगर विकास, ८० सर्वसाधारण, १९२ नगरपरिषदांना सहाय्य, (४३) जिल्हा योजना धुळे (४३)(०३) महाराष्ट्र नगरोत्थान महाअभियानांसाठी नगरपालिकांना (कार्यक्रम) महानगरपालिकांना अनुदाने/ (२२१७ ८३७१), ३१ सहाय्यक अनुदाने (वेतनेतर) या लेखाशीर्षांतर्गत खर्ची टाकण्यात यावा.

Signed by

Bhagyashree Dilip Vispute

Date: 09-10-2025, 17:26:03

जिल्हाधिकारी, धुळे

प्रत माहिती व आवश्यक कार्यवाहीसाठी:

१. मा.जिल्हाधिकारी तथा सदरच सचिव, जिल्हा नियोजन समिती, जिल्हाधिकारी कार्यालय, धुळे.
२. आयुक्त, धुळे महानगरपालिका, धुळे
३. निवड नरती-५.

Dilip
TRUE COPY

Government of Maharashtra

Collector's Office

Urban Development Branch, New Administrative
Building, Dhule.

Tel No. 02562-288711/12 Email ID:

dudu.dhule@gmail.com

No. 12/C/Room-5/Naprap/Construction/946/2025

Date-29/10/2025

Read:

1. Urban Development Department, Government
Decision No. Nagari-2015/232/Navi-33, Dated
16/05/2016
2. Hon. District Joint Commissioner, Municipal
Council Administration, Dhule, approved
expenditure number/Finance

Branch/Accounts/ Kavi/706/2025, Date:
08/08/2025

3. Commissioner, Pule Municipal Corporation,
Dhule by his father//100 dated 14/10/2025
4. Dhule Mahanagara Palika, Dhule, Hon'
Administrator 188, Mahasabha No. 23
dt.12/09/2025

Administrative Approval Order Maharashtra Golden
Jubilee 2025-26

Executive Mechanism: Hon' Commissioner Municipal
Corporation, Dhule

The following works requested by the
Commissioner, Dhule Municipal Corporation, Dhule
under reference no. 3 from the amount sanctioned
for Dhule Municipal Corporation for the financial
year 2025-26 from the Maharashtra Golden Jubilee

Urban Upliftment Campaign (District Level) Scheme under the District Annual (General) Plan are permissible under point no. 1 of Urban Development Department, Government Decision No. Nagaro-2015/P.No.232/Navi-33, dated 16/05/2016, and therefore, administrative approval is being given to the above works subject to the terms and conditions mentioned in the Government Decision related to the scheme and the following.

Sr. No.	Work Name	Proposed administrative approved amount	Subsidy (70%)	Self-contribution (30%)	Technical approval
1	Construction of commercial complex and	9.99.99.611	6.99.99.728	2,99,99,883	Executive Metropolitan Engineer, Dhule Municipality Dhule O.No./Ani/ Tammakr/ 186/2025-26,Date 08/10/2025

	vegetable market on reserved land owned by Municipal Corporation at S.No.28/2 in Devpur area. (Part 1)				
2	Construction of a commercial complex on the reserved land owned by the Municipal Corporation at Ra. No. 28/2 in	4,99.99.625	3.49,99,738	1.49.99.888	Executive Metropolitan Engineer, Dhule Municipality Dhule O.No./Ani/Tammakr/186/2025-26,Date 08/10/2025

	Devpur area. (Part 2)				
3	In Dhule city River boundary as a development part Construction of a pedestrian bridge in front of the Ekvira Devi temple on the river bank.	9,99,99,728	6,99,99,810	2,99,99,918	Chief Engineer, Dhule, P.C.Regional Division, Nashi, O.N. K-2/ Road- 3/D.M.P./P.T.M./4627/2025,26, DT.14.10.2025
4	Protection of the drain beside the	1,69,81,735	1,18,87,215	50,94,521	Executive Engineer, Dhule Metropolitan Municipality Dhulle O.N.Engg/ Tamrak/194/2025-

	Dussehra Maidan water reservoir				26, dt. 14.10.2025
5	Construction of a protective wall and slab culvert on the drain adjacent to the cow school near Yuvraj Anna's house,	79.99.605	55.99,724	23,99,882	
6	Construction of a social hall in Pimpri Sub-	29,99,660	20,99,762	8,99,898	Executive Metropolitan Engineer, Dhule Municipality Dhule O.No./Ani/Tammakr/186/2025- 26,Date 08/10/2025

	city,				
7	Concreting the road under Wadibhokar Rajaram Nagar	19,98,409	13,98,886	5,99,523	Executive Metropolitan Engineer, Dhule Municipality Dhule O.No./Ani/Tammakr/186/2025- 26,Date 08/10/2025
8	Construction of a hall in an open space at Chalwadi Indraprastha Colony	49,98,556	34,98,989	14,99,567	Executive Metropolitan Engineer, Dhule Municipality Dhule O.No./Ani/Tammakr/186/2025- 26,Date 08/10/2025
9	Construction of two units (Ote) in Patil 9 Samaj Amardham at Chilod.	24,70,174	17,29,122	7,41,052	Executive Metropolitan Engineer, Dhule Municipality Dhule O.No./Ani/Tammakr/186/2025- 26,Date 08/10/2025

10	Pipe drilling on the road leading to Amardham in Gawli Samaj in Chittor.	24,99,744	17,49,821	7,49,923	Executive Metropolitan Engineer, Dhule Municipality Dhule O.No./Ani/Tammakr/186/2025-26,Date 08/10/2025
11	Construction of a retaining wall at the Mahindale Tribal Community Cemetery	24,94,107	17,45,875	7,48,232	Executive Metropolitan Engineer, Dhule Municipality Dhule O.No./Ani/Tammakr/186/2025-26,Date 08/10/2025
12	Construction of a covered and sitting area at Balwadi	24,99,181	17,49,427	7,49,754	Executive Metropolitan Engineer, Dhule Municipality Dhule O.No./Ani/Tammakr/186/2025-26,Date 08/10/2025

	Tribal Cemetery.				
13	Construction of open air auditorium in group no. 8/5,8/2 at Avadhan.	79,94,825	55,96,378	23,98,448	Executive Metropolitan Engineer, Dhule Municipality Dhule O.No./Ani/Tammakr/186/2025-26,Date 08/10/2025
14	Concrete the road from Maithya Dusane's house in Indira Nagar to Pappu Vani's pasture,	19,99,926	13,99,948	5,99,978	Executive Metropolitan Engineer, Dhule Municipality Dhule O.No./Ani/Tammakr/186/2025-26,Date 08/10/2025
15	The drain at Geeta Nagar 15 in Devpur	49,97,585	34,98,307	14,99,274	Executive Metropolitan Engineer, Dhule Municipality Dhule O.No./Ani/Tammakr/186/2025-

area, should be protected.					26,Date 08/10/2025
Total	30,99,32,467	21,69,52,727	9,29,79,740		

Total amount Rs. 30,99,32,467/- (Written amount Rs. Thirty Crore Ninety Nine Lakh thirty-two Thousand Four Hundred Sixty Seven)

As per the revised financial framework, 70% share amount of Rs. 21,69,52,727/- will be disbursed through this office from the amount due under the scheme. However, the remaining 30% share of the Municipal Corporation is Rs. 9,29,79,740/- but the Municipal Corporation is giving administrative approval on the terms and conditions of payment.

Terms and Conditions

1. Since the above works have been taken from the approved expenditure of the District Annual (General) Plan for the financial year 2025-26, it will be necessary to complete and spend the funds within a period of two years, i.e. by the end of March 2027.
2. Subject to the terms and conditions of the technical approval of the relevant work for the works mentioned in the said administrative approval list. Administrative approval is being given only after the completion of the work. The implementing agency should take note of this.
3. Work should not be started without the approval of the Town Planning Department and

the approval of the competent authority for RCC Design for work no. 1.

4. The said administrative approval is being given subject to the technical approval order issued by the Municipal Corporation.

5. Administrative approval is being given for work no. 3 subject to the condition of commencing the work by obtaining the necessary clearances from the Water Resources Department, Irrigation Department, Environment Department, NGT and other necessary departments. The entire responsibility for this will be with Dhule Municipal Corporation and Dhule Public Works Department.

6. The tender process for the work should not be carried out without obtaining the final technical approval of the competent authority for work No. 3. The entire responsibility for this will be with Dhule Municipal Corporation and Dhule Public Works Department.
7. Public Works Department (PWD) will be the implementing agency for Block No. 3.
8. The implementing agency should ensure that the hall in the open space is constructed as per the norms mentioned in the UDCPR for works C.6 and 13.
9. Urban Development Department Asan Decision No. Npro-2015/P.No.232/Navi-33,1 dated

16/05/2016, the above works have been given administrative approval under the "Maharashtra Suvarna Jayanti Urban Development Maha Abhiyan (District Level) Scheme" and all the terms and conditions of the said decision shall remain binding on the system.

10. It should be ensured that the work/works included in the administrative approval under this scheme have not been taken from any other scheme and the work should be started only after taking care that there is no duplication of work. Otherwise, the entire responsibility of the project will remain with the Ministry.

11. E-tendering will be used for all the works under this project. It will be mandatory to follow the

working procedure. The updated guidelines issued by the Public Works Department and the government in this regard should be strictly followed.

12. The 30% self-share payable by the Municipal Corporation as per the revised financial framework will first need to be deposited in the separate bank account opened earlier for the scheme. Only then Government grant will be distributed to the Municipal Corporation.

13. It should be noted that the work should be started only after verifying that the land/road/culvert under construction is owned and in the possession of the Municipal Corporation and that there is no problem with

the proposed work site. The entire responsibility for this should remain with the system.

14. The work should be started only after ensuring that the land under the proposed construction is owned by the Municipal Corporation and after verifying that there is no problem with the proposed work site. Care should be taken that the proposed works under this scheme are not carried out on unauthorized, illegal/undisputed/encroached etc. land. So that there are no problems regarding the site or the issue of land acquisition or rehabilitation does not arise, otherwise the entire responsibility in this regard will remain with the system.

15. While spending on the works from the above approved funds, the concerned agency should provide its own share in the amount to be provided from the State Government's share in each payment at each stage. The funds for the above approved works will be distributed to the agency as per the progress of the work only after the Planning Department makes them available to this office.

16. After receiving administrative approval for the said work, it will be mandatory for the system to update the current status of the work from time to time on the IPAS computer system of the Planning Department and submit the proposal for the demand for funds along with the

necessary documents through the IPAS system itself.

17. After receiving administrative approval for the above work, it will be mandatory to issue tenders within one month and issue work instructions within three months and start the work before the 101st day. The first installment of funds will be disbursed only after submitting the work order (PAS system) for the above work.
18. No changes should be made to the work site as per the budget. The work in the order should not be executed in small parts.
19. The work of the system should be planned in such a way that the work of the said roads is

done after the completion of the water supply and sewage project on the proposed roads, so that the system should ensure that funds are not wasted by excavating the roads to be constructed due to the water supply and sewage project.

20. The remaining amount, after deducting the contingency fee (4%) in the summary sheet of the budget for the said works, is included in the administrative approval. The reason is that the expenditure on the said work should be met from the self-generated income of the system.

21. In case there are any serious allegations by the auditor/accountant in respect of the funds disbursed earlier under this scheme, no funds

will be withdrawn. The responsibility of the system will be to utilize the funds disbursed under this scheme in accordance with the prescribed procedure and guidelines.

22. The funds approved under the said scheme by the order. For the purpose of sacrifice. The said policy should be searched accordingly. The funds approved by the said order and the interest earned on it can be used only for those works and it cannot be used for any other work.

23. As per the guidelines of Urban Development Department, Government Decision No.- Sankirna-2016/P.No.335/Navi-333 dated 28/03/2018, it will be mandatory for the system to conduct a technical audit of the above works

through a third party organization and submit a report to this office.

24. It will be the responsibility of the system to spend the funds made available under the said project for the same purposes, to perform the work as per the quality and to spend the funds on labour. The status and work before the commencement of the work under the said project will remain the responsibility of the system. The system will be responsible for taking photographs of the work afterwards and submitting them as requested.

25. It will be the responsibility of the system to submit to this office from time to time, in the prescribed form, a certificate of utilization of the

funds made available under this scheme and under the said order, regarding the expenditure incurred earlier.

26. It will be mandatory to put up a board showing the information of the approved work on the facade of the work. The system should ensure that there is no violation of any election model code of conduct while implementing the above.

27. In case of expenditure exceeding the said administrative approval, any government subsidy will be admissible for such additional expenditure. Such additional expenditure should be met by the system from its own resources.

28. Subject to the resolution and accompanying certificate submitted by the said Administrative Approval Commissioner, Dhule Municipal Corporation, Dhule. The Commissioner, Dhule Municipal Corporation, Dhule will be solely responsible for any irregularities found.
29. The expenditure under the said scheme should be charged under the head of 2217 Urban Development, 80 General, 192 Housing to Municipal Councils, (43) District Plan Dhule (43)(03) Grants to Municipalities (Programmes) for Maharashtra Urban Development Major Projects/ (22178371). 35 Subsidiary Grants (Non-Salary) to Municipal Corporations.

Signed by

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Bhagyashree Dilip Vispute

Date: 110-2025 29-10-2025 19:26:03

(Bhagyashree M.P.S)

Collector, Dhule

For copy information and necessary action:

1. Hon'ble District Collector and Member
Secretary, District Planning Committee,
Collector's Office, Dhule,
2. Commissioner, Dhule Municipal Corporation,
Dhule
3. Niwad Nasti-5



महाराष्ट्र शासन
जिल्हाधिकारी कार्यालय

नगरविकास शाखा, नवीन प्रशासकीय इमारत, धुळे.

दूरध्वनी क्र.: ०२५६२-२८८७११/१२

Email ID: duda.dhule@gmail.com

क्रमांक १२/क/कक्ष-५/नपाप्र/बांध/ 96 /२०२५

दिनांक- 31/१०/२०२५

वाचले :

१. नगर विकास विभाग, शासन निर्णय क्र.नगरो-२०१५/प्र.क्र.२३२/नवि-३३, दि.१६/०५/२०१६
२. मा. जिल्हा सह आयुक्त, नगरपरिषद प्रशासन, धुळे यांचेकडील मंजूर नियतव्यय क्रमांक/नावि शाखा/लेखा/कावि/७०६/२०२५, दि.०८/०८/२०२५
३. आयुक्त, धुळे महानगरपालिका, धुळे यांनी त्यांचेकडील पत्र क्र.जा.क्र./धुमपा/बां.वि./१००, दि.१४/१०/२०२५
४. धुळे महानगरपालिका, धुळे, मे.प्रशासक ठराव क्र.१८८, महासमा क्र. २३ दि.१२/०९, २०२५

प्रशासकीय मान्यता आदेश: महाराष्ट्र सुवर्ण जयंती नगरोत्थान महाअभियान (जिल्हास्तर) जिल्हास्तर सन २०२५-२६
कार्यान्वयीन यंत्रणा: म. आयुक्त, धुळे महानगरपालिका धुळे.

जिल्हा वार्षिक (सर्वसाधारण) योजना अंतर्गत महाराष्ट्र सुवर्ण जयंती नगरोत्थान महाअभियान (जिल्हास्तर) योजनेतून सन २०२५-२६ या आर्थिक वर्षासाठी धुळे महानगरपालिकेकरिता मंजूर रक्कमेतून आयुक्त, धुळे महानगरपालिका, धुळे यांनी संदर्भ क्र.३ अन्वये मागणी केलेल्या खालील कामांना नगर विकास विभाग, शासन निर्णय क्र.नगरो-२०१५/प्र.क्र.२३२/नवि-३३, दि.१६/०५/२०१६ मधील सुद्धा क्र.१ अन्वये उपरोक्त कामे अनुज्ञेय असल्याने सदर योजनेअंतर्गत जिल्हाधिकारी यांना दिलेल्या अधिकाराचा वापर करून उपरोक्त कामांना योजनेशी संबंधित शासन निर्णयातील व खालील नमुद अटी व शर्तीस अधीन राहून प्रशासकीय मान्यता देण्यात येत आहे.

अ.क्र	कामाचे नाव	प्रस्तावित प्रशासकीय मान्यता रक्कम	अनुदान (७०%)	स्वाहिस्सा लोकवर्गणी (३०%)	तांत्रिक मान्यता
१	एकविरा देवीमंदिर जवळील स्मशानभूमी व घाट विकसित करणे.	४,४९,९९,१८६/-	३,१४,९९,४३०/-	१,३४,९९,७५६/-	मुख्य अभियंता, धुळे सा.बां.प्रादेशिक विभाग, नाशिक जा.क्र.का.२/रस्ते-३/धु.म.पा/पु.ता.मा./४६२६/२०२५-२६, दि.१४/१०/२०२५
	एकूण	४,४९,९९,१८६/-	३,१४,९९,४३०/-	१,३४,९९,७५६/-	

एकूण रक्कम रु. ४,४९,९९,१८६/- (अक्षरी रक्कम रु. चार कोटी एकोणपन्नास लक्ष नव्यानव हजार एकशे पचाशी मात्र सदर प्रस्तावाच्या मंजूर किमतीपैकी सुधारित वित्तीय आकृतीबंधानुसार ७०% हिस्सा रक्कम रु. ३,१४,९९,४३०/- मात्र पैकी सदर योजनेच्या देय असलेल्या रक्कममधून इकडील कार्यालयामार्फत वितरीत करण्यात येईल. तरी उर्वरित महानगरपालिकेचा ३०% स्वहिस्सा रक्कम रु. १,३४,९९,७५६/- मात्र महानगरपालिकाने भरण्याच्या अटी/शर्तीवर प्रशासकीय मान्यता देत आहे.

अटी व शर्ती

१. उपरोक्त कामे जिल्हा वार्षिक (सर्वसाधारण) योजनेच्या सन २०२५-२६ या आर्थिक वर्षाच्या मंजूर नियतव्ययातून घेण्यात आलेली असल्याने दोन वर्षांच्या कालावधीत म्हणजेच मार्च २०२७ अखेर पूर्ण करून निधी खर्च करणे आवश्यक राहिल.
२. सदरच्या प्रशासकीय मान्यता यादीमध्ये नमूद केलेल्या कामांसाठी संबंधित कामाच्या तांत्रिक मान्यतेच्या अटी व शर्तीच्या अधीन राहूनच प्रशासकीय मान्यता देण्यात येत आहे. याची कार्यान्वयीन यंत्रणेने नोंद घ्यावी.

३. सदर कामाकरिता जल संपदा विभाग, पाटबंधारे विभाग, पर्यावरण विभाग तसेच NGT व इतर आवश्यक विभागांची आवश्यक परवानगी/नाहरकत दाखला घेऊन कामास सुरुवात करण्याच्या अटीला अधीन राहून प्रशासकीय मान्यता देण्यात येत आहे, याची सर्वस्वी जबाबदारी ही धुळे मनपा व धुळे सार्वजनिक बांधकाम विभागाची असेल.
४. सदर कामाकरिता नगर रचना विभागाची नकाशा मंजूरी, RCC Design सक्षम प्राधिकरणाची मंजूरी असल्या खेरीज कामास सुरुवात करू नये.
५. कामाकरिता सक्षम प्राधिकरणाची अंतिम तांत्रिक मान्यता घेतल्याखेरीज कामाची निविदा प्रक्रिया करण्यात येऊ नये. याची सर्वस्वी जबाबदारी ही धुळे मनपा व धुळे सार्वजनिक बांधकाम विभागाची असेल.
६. सदर कामाकरिता सार्वजनिक बांधकाम विभाग (PWD) हि कार्यान्वयीन यंत्रणा असणार आहे.
७. नगर विकास विभाग शासन निर्णय क्र.नगरो-२०१५/प्र.क्र.२३२/नवि-३३, दि.१६/०५/२०१६ अन्वये "महाराष्ट्र सुवर्ण जयंती नगरोत्थान महाअभियान (जिल्हास्तर)" योजने अंतर्गत उपरोक्त कामांना प्रशासकीय मान्यता देण्यात आलेली असून सदर शासन निर्णयातील सर्व अटी व शर्ती यंत्रणेस बंधनकारक राहतील.
८. सदर योजनेअंतर्गत, प्रशासकीय मान्यतेत समाविष्ट असलेले काम/कामे अन्य कोणत्याही योजनेतून घेण्यात आलेली नाहीत याबाबतची खात्री करावी व कामाची द्विरुक्ती होणार नाही याची दक्षता घेवूनच कामाची सुरुवात करावी. अन्यथा याबाबतची संपूर्ण जबाबदारी यंत्रणेची राहिल.
९. सदर प्रकल्पा अंतर्गतच्या सर्व कामांना ई-निविदा कार्यप्रणालीचा अवलंब करणे बंधनकारक असेल. याबाबत सार्वजनिक बांधकाम विभाग तसेच शासनाने निर्गमित केलेल्या अद्यावत मार्गदर्शक सूचनांचे काटेकोरपणे पालन करण्यात यावे.
१०. महानगरपालिकेने सुधारित वित्तीय आकृतीबंधानुसार देय होणारा ३०% स्वहिस्सा योजनेसाठी यापूर्वी उधडलेल्या स्वतंत्र बँक खात्यामध्ये प्रथम जमा करणे आवश्यक राहिल. त्यानंतरच महानगरपालिकेस शासनाचे अनुदान वितरीत करण्यात येईल.
११. प्रस्तुत बांधकामाखालील जागा/रस्ता/पाटवारी महानगरपालिका यांच्या मालकीची आहे व महानगरपालिकाच्या ताब्यात आहे याबाबतची खात्री करून व प्रस्तुत कामाच्या जागेची कोणतीही अडचण नसल्याबाबतची खातरजमा करूनच कामाची सुरुवात करावी.
१२. प्रस्तावित बांधकामाखालील जागा महानगरपालिकेच्या मालकीची आहे याबाबतची खात्रीकरणे व प्रस्तुत कामाच्या जागेची कोणतीही अडचण नसल्याबाबतची खातरजमा करूनच कामाची सुरुवात करावी. सदर योजनेतून प्रस्तावित कामे अतिरिक्त/बेकायदेशीर/वादातीत/अतिक्रमित इ. जागेवर होणार नाही याची दक्षता घ्यावी. जेणेकरून जागेबाबत अडचणी येणार नाही अथवा भूसंपादनाचा अथवा पुनर्वसनचा प्रश्न उद्भवणार नाही. अन्यथा याबाबतची संपूर्ण जबाबदारी यंत्रणेची राहिल.
१३. सदर मंजूर निधीतून कामांवर खर्च करतांना प्रत्येक टप्प्यावर प्रत्येक देयकामध्ये राज्य शासनाच्या हिश्र्यामधून जेवढी रक्कम प्रदान होणार असेल त्याप्रमाणे संबंधित यंत्रणे स्वहिस्साची रक्कम प्रदान करावी. उपरोक्त मंजूर कामांचा निधी नियोजन विभागाकडून इकडील कार्यालयास उपलब्ध झाल्यानंतरच कामाच्या प्रगतीनुसार यंत्रणेस वितरीत करण्यात येईल.
१४. सदरील कामास प्रशासकीय मान्यता मिळाल्यानंतर, कामाची सध्यास्थिती वेळोवेळी नियोजन विभागाच्या IPAS या संगणकीय प्रणालीवर अद्यावत करून निधी मागणीचे प्रस्ताव आवश्यक कागदपत्रांसह IPAS प्रणालीमार्फतच सादर करणे यंत्रणेस अनिवार्य राहिल.
१५. उपरोक्त कामांना प्रशासकीय मान्यता मिळाल्यानंतर एक महिन्याच्या कालावधीत निविदा काढणे व तीन महिन्यांच्या कालावधीत कार्यदिश देणे व १०१ व्या दिवसापूर्वी कामाचा प्रत्यक्ष प्रारंभ करणे बंधनकारक राहिल. उपरोक्त कामांचे कार्यदिश IPAS प्रणालीवर सादर केल्यानंतरच प्रथम हप्त्याच्या निधीचे वितरण करण्यात येईल.
१६. अंदाजपत्रकानुसार कामाची जी जागा निश्चित असेल त्याच जागेवर काम घेण्यात यावे त्यात कुठलाही बदल करू नये. आदेशातील कामांचे लहान भाग करून कार्यान्वित करू नये.
१७. प्रस्तावित रस्त्यांच्या ठिकाणांवरील पाणीपुरवठा व मलनिस्सारण प्रकल्पाची कामे पूर्ण झाल्यानंतरच सदर रस्त्यांची कामे होतील अशा प्रकारे यंत्रणेने कामाचे नियोजन करावे. जेणेकरून पाणीपुरवठा व मलनिस्सारण प्रकल्पामुळे नव्याने करण्यात येणाऱ्या रस्त्यांचे उत्खनन होवून निधीचा अपव्यय होणार नाही याची दक्षता यंत्रणेने घ्यावी.
१८. सदर कामांच्या अंदाजपत्रकाच्या संक्षेप पत्रकातील आकस्मिक गुलक (४%) वगळून उर्वरित रकमेचा प्रशासकीय मान्यतेत समावेश आहे. सबब सदरचा खर्च यंत्रणेने स्वउत्पन्नातून करावा.
१९. सदर लेखाशीर्षाखाली यापूर्वी वितरीत केलेल्या निधीच्या अनुषंगाने लेखापरीक्षक/महालेखापाल यांच्याकडून कोणतेही गंभीर आक्षेप असल्यास निधी आहरीत करण्यात येणार नाही. सदर योजने अंतर्गत वितरीत करण्यात आलेल्या निधीचा विनियोग विहित कार्यपध्दतीचा अवलंब करत व मार्गदर्शक तत्वाप्रमाणे करण्याची जबाबदारी यंत्रणेची राहिल.

नागरी/२१२/२०२५-१११

२०. उक्त आदेशाद्वारे सदर योजने अंतर्गत ज्या कामांना निधी मंजूर करण्यात आलेला आहे, याच कामासाठी त्याच प्रमाणात सदर निधी खर्च करावा. सदरील आदेशाद्वारे मंजूर केलेला निधी व त्यावर मिळालेले घ्याज फक्त त्याच कामांकरिता वापरता येईल व ते अन्य कोणत्याही कामांकरिता वळवता किंवा वापरता येणार नाही.
२१. नगर विकास विभाग, शासन निर्णय क्रमांक-संकीर्ण-२०१६/प्र.क्र.३३५/नवि-३३, दि.२८/०३/२०१८ मधील मार्गदर्शक सूचनांनुसार उपरोक्त कामांचे त्रयस्थ संस्थेमार्फत तांत्रिक लेखापरीक्षण करून अहवाल इकडील कार्यालयाकडे सादर करणे यंत्रणेस अनिवार्य राहिल.
२२. सदर प्रकल्पांतर्गत उपलब्ध करून दिलेला निधी त्याच उद्दिष्टांसाठी खर्च करण्याची, काम गुणवत्तेनुसार करण्याची तसेच मंजूर कामावरच निधी खर्च करणेची जबाबदारी यंत्रणेची राहिल. सदर प्रकल्पांतर्गत कामे सुरु करण्यापूर्वीच्या स्थितीचे व काम झाल्यानंतरच्या कामाचे छायाचित्र काढून ठेवणे व मागणीनुसार सादर करण्याची जबाबदारी यंत्रणेची राहिल.
२३. यापूर्वी या योजनेखाली झालेल्या खर्चाबाबतचे व सदर आदेशान्वये उपलब्ध करून दिलेल्या निधीचे उपयोगिता प्रमाणपत्र विहित प्रपत्रात वेळोवेळी इकडील कार्यालयाकडे सादर करण्याची जबाबदारी यंत्रणेची राहिल.
२४. मंजूर कामाची माहिती दर्शविणारा फलक कामाच्या दर्शनी भागावर लावणे अनिवार्य राहिल. उपरोक्त कामे राबवितांना कुठल्याही प्रकारच्या निवडणूक आदर्श आचारसंहितेचा भंग होणार नाही याची दक्षता यंत्रणेने घ्यावी.
२५. सदरील प्रशासकीय मान्यतेपेक्षा अधिकचा खर्च झाल्यास अशा अतिरिक्त खर्चास कुठल्याही प्रकारचे शासन अनुदान अनुज्ञेय होणार नाही. अशा प्रकारचा अतिरिक्त खर्च यंत्रणेने स्वउत्पन्नातून उभारावा.
२६. सदर प्रशासकीय मान्यता आयुक्त, धुळे महानगरपालिका, धुळे यांनी सादर केलेल्या ठराव व अनुषंगिक प्रमाणपत्राच्या अधीन राहून देण्यात येत आहे. सबब कोणतीही अनियमितता आढळल्यास त्याची सर्वस्वी जबाबदारी आयुक्त, धुळे महानगरपालिका, धुळे यांची राहिल.
२७. सदर योजनेंतर्गत होणारा खर्च २२१७ नगर विकास, ८० सर्वसाधारण, १९२ नगरपरिषदांनी सहाय्य, (४३) जिल्हा योजना धुळे (४३)(०३) महाराष्ट्र नगरोत्थान महाअभियानांसाठी नगरपालिकांना (कार्यक्रम) महानगरपालिकांना अनुदाने/ (२२१७ ८३७१), ३१ सहाय्यक अनुदाने (वेतनेतर) या लेखाशिर्षांतर्गत खर्ची टाकण्यात यावा.

Signed by

Bhagyashree Dilip Vispute

Date: 31-10-2025 19:53:50

(भाग्यश्री विसपुते, भा.प्र.से)

जिल्हाधिकारी, धुळे

प्रत माहिती व आवश्यक कार्यवाहीसाठी:

१. मा.जिल्हाधिकारी तथा सदस्य सचिव, जिल्हा नियोजन समिती, जिल्हाधिकारी कार्यालय, धुळे.
२. आयुक्त, धुळे महानगरपालिका, धुळे
३. निवड नस्ती-५.

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Government of Maharashtra

Collector's Office

Urban Development Branch, New Administrative

Building, Dhule.

Tel.No.: 02562-288711/12 Email ID:

duda.dhule@gmail.com

No. 12/C/Room-5/UDB/Construction/961/2025

Date-31/10/2025

Read

1. Department of Urban Development, Government Decision No. udb-2015/P.No.232/Navi-33, dated 16/05/2016
2. Hon. District Joint Commissioner, Municipal Council Administration, Dhule, approved

expenditure no./Law

Branch/Accounts/Kavi/706/2025. Date:

08/08/2025

3. Commissioner, Dhule Municipal Corporation,
Dhule vide his letter No.
O.N./DMP/Construction Division/100, dated
14/10/2025
4. Dhule Municipal Corporation, Dhule, May.
Administrator Resolution No. 188, General
Assembly No. 23 dated 12/09/2025

A Administrative Approval Order: Maharashtra
Golden Jayanti Urban Redevelopment Mahaabhiyan)
District Level Year 2025-26

Official Mechanism: Hon' Commissioner, Dhule
Municipal Corporation, Dhule.

Under the District Annual (General) Plan, Maharashtra Golden Jayanti Urban Development Maha Abhiyan (District Level) Scheme following works requested by the Commissioner, Dhule Municipal Corporation, Dhule under reference no. 3 from the amount sanctioned for the financial year 2025-26 are permissible under the Urban Development Department, Government Decision No. Nagaro-2015/P.No.232/Navi-33, dated 16/05/2016, and as the above works are permissible under point no. 1, the above works are hereby given administrative approval by exercising the powers granted to the District Collector under the said scheme, subject to the terms and conditions mentioned in the government decision related to the scheme and the following.

Sr. No.	Work Name	Proposed administrative approved amount	Subsidy (70%)	Self-contribution (30%)	Technical approval
1	To develop the cemetery and ghat near Ekvira Devi Temple.	4,49,99,186/-	3,14,99,430/-	34,99,756/-	Chief Engineer, Dhule, P.C.Regional Division, Nashik, O.N. K-2/ Road-3/D.M.P./ P.T.M./4626/ 2025,26, DT.14.10.2025

Total amount Rs. 4,49,99,186/- (The written amount is Rs. four crore forty-nine lakh ninety-nine thousand one hundred and eighty-six).

Out of the approved cost of the proposal, as per the revised financial framework, 70% share amount of Rs. 3,14,99,430/- will be disbursed through this office from the amount due under the said scheme. However, the remaining 30% share of the Municipal Corporation is Rs. 1,34,99,756 -/ However, the Municipal Corporation is giving administrative approval on the terms/conditions of payment.

Terms and Conditions

1. Since the above works have been taken from the approved expenditure of the District Annual (General) Plan for the financial year 2025-26, it

will be necessary to complete and spend the funds within a period of two years, i.e. by the end of MARCH 2027.

2. Administrative approval is being given for the works mentioned in the said administrative approval list only subject to the terms and conditions of the technical approval of the relevant work. The implementing agency should take note of this.

3. Administrative approval is being given for the said project subject to the condition of starting the work by obtaining the necessary clearance from the Water Resources Department, Irrigation Department, Environment Department as well as NGT and other necessary

departments. The entire responsibility for this will be with Dhule Municipal Corporation and Dhule Public Works Department.

4. Work should not be started for this work unless there is map approval from the Town Planning Department and RCC Design approval from the competent authority.
5. The tender process for the work should not be carried out without obtaining the final technical approval of the competent authority. The entire responsibility for this will be with the Ghule Municipal Corporation and the Dhule Public Works Department.

6. The Public Works Department (PWD) will be the implementing agency for this work.

7. Urban Development Department Government Decision No. Nagaro-2015/P.No.232/Navi-33, dated 16/05/2016, has given administrative approval to the above works under the "Maharashtra Golden Jubilee Urban Development Campaign (District Level)" and all the terms and conditions of the said Government Decision shall be binding on the system.

8. Under this scheme, it should be ensured that the work/works included in the administrative approval have not been taken from any other scheme and the work should be started only

after taking care that there is no duplication of work. Otherwise, the entire responsibility in this regard will remain with the system.

9. It will be mandatory to adopt e-tendering system for all the works under the said project. In this regard, the updated guidelines issued by the Public Works Department and the government should be strictly followed.

10. The 30% self-share payable by the Municipal Corporation as per the revised financial framework will first need to be deposited in a separate bank account opened earlier for the scheme. Only then will the government grant be disbursed to the Municipal Corporation.

11. It should be noted that the work should be started only after ensuring that the land/road/culvert under construction is owned and in the possession of the Municipal Corporation and that there is no problem with the proposed work site. The entire responsibility in this regard remains with the system.

12. Care should be taken to ensure that no unauthorized/illegal/uncontested/encroached etc. takes place on the site, so that no problems arise regarding the site or the issue of land acquisition or rehabilitation arises. Otherwise, the entire responsibility in this regard will remain with the system.
13. While spending on works from the approved funds, the amount

provided from the State Government's share in each payment at each stage

13. The concerned agency should provide its own share as per the extent of the work. The funds for the above approved works will be distributed to the agency as per the progress of the work only after the Planning Department makes the funds available to this office.

14. After receiving administrative approval for the said work, it will be mandatory for the system to update the current status of the work on the IPAS computer system of the Planning Department from time to time and submit the proposal for the demand for funds along with

the necessary documents through the IPAS system.

15. After receiving administrative approval for the above works, it will be mandatory to issue tenders within one month, issue work instructions within three months and start the work before the 101st day. The work orders for the above works will be placed on the IPAS system. The first installment of funds will be distributed only after respect.
16. The work should be carried out at the place fixed as per the budget and no changes should be made in it. The orders should not be implemented in small parts.

17. The works on the said roads will be carried out only after the completion of the water supply and sewage works at the proposed road locations. The system should plan the work in this way. The system should ensure that funds are not wasted by excavating new roads due to water supply and sewage projects.

18. The remaining amount, excluding the contingency fee (4%) in the summary sheet of the budget for the said works, is included in the administrative approval. The reason is that the expenditure on the said work should be met from the self-income of the system.

19. In case of any serious objections from the Auditor/Accountant General in respect of the

funds disbursed earlier under the said account head, the funds shall not be drawn. The responsibility of the system shall be to utilize the funds disbursed under the said scheme in accordance with the prescribed procedure and as per the guidelines.

20. The funds approved under the said scheme by the said order shall be spent to the same extent for the same work. The funds approved by the said order and the interest earned on them shall be used only for the same work and shall not be diverted or used for any other work.

21. As per the guidelines of Urban Development Department, Government Decision No.- Sankirna-2016/P.No.3355/Navi-33, dated

28/03/2018, it will be mandatory for the system to conduct a technical audit of the above works through a third party organization and submit the report to this office.

22. The organization shall be responsible for spending the funds made available under the said project for the same purposes, for carrying out the work as per the quality and for spending the funds only within the approved scope. The organization shall be responsible for taking photographs of the status before commencement of the work and after completion of the work under the said project and submitting them as per the demand.

23. The system shall be responsible for submitting to this office from time to time, in the prescribed format, a certificate of utilization of the funds made available under this scheme and the funds made available under the said order.

24. It will be mandatory to put up a board showing the information of the approved work on the facade of the work. The system should ensure that there is no violation of any election model code of conduct while implementing the above works.

25. In case of expenditure exceeding the above administrative approval, no government subsidy will be admissible for such additional expenditure. Such additional expenditure

should be met by the system from its own revenue.

26. The administrative approval is being granted subject to the resolution and supporting certificate submitted by the Commissioner, Dhule Municipal Corporation, Dhule. The Commissioner, Dhule Municipal Corporation, Dhule will be solely responsible for any irregularities found.

27. The expenditure under the said scheme should be charged under the following heads: 2217 Urban Development, 80 General, 192 Assistance by Municipal Councils, (43) District Plan Dhule (43) (03) Grants to Municipalities (Programmes)

for Maharashtra Urban Redevelopment Project/
(2217 8371), 31 Subsidiary Grants (Non-Salary).

Signed by

Bhagyashree Dilip Vispute

Date: 31-10-2025 19:53:50

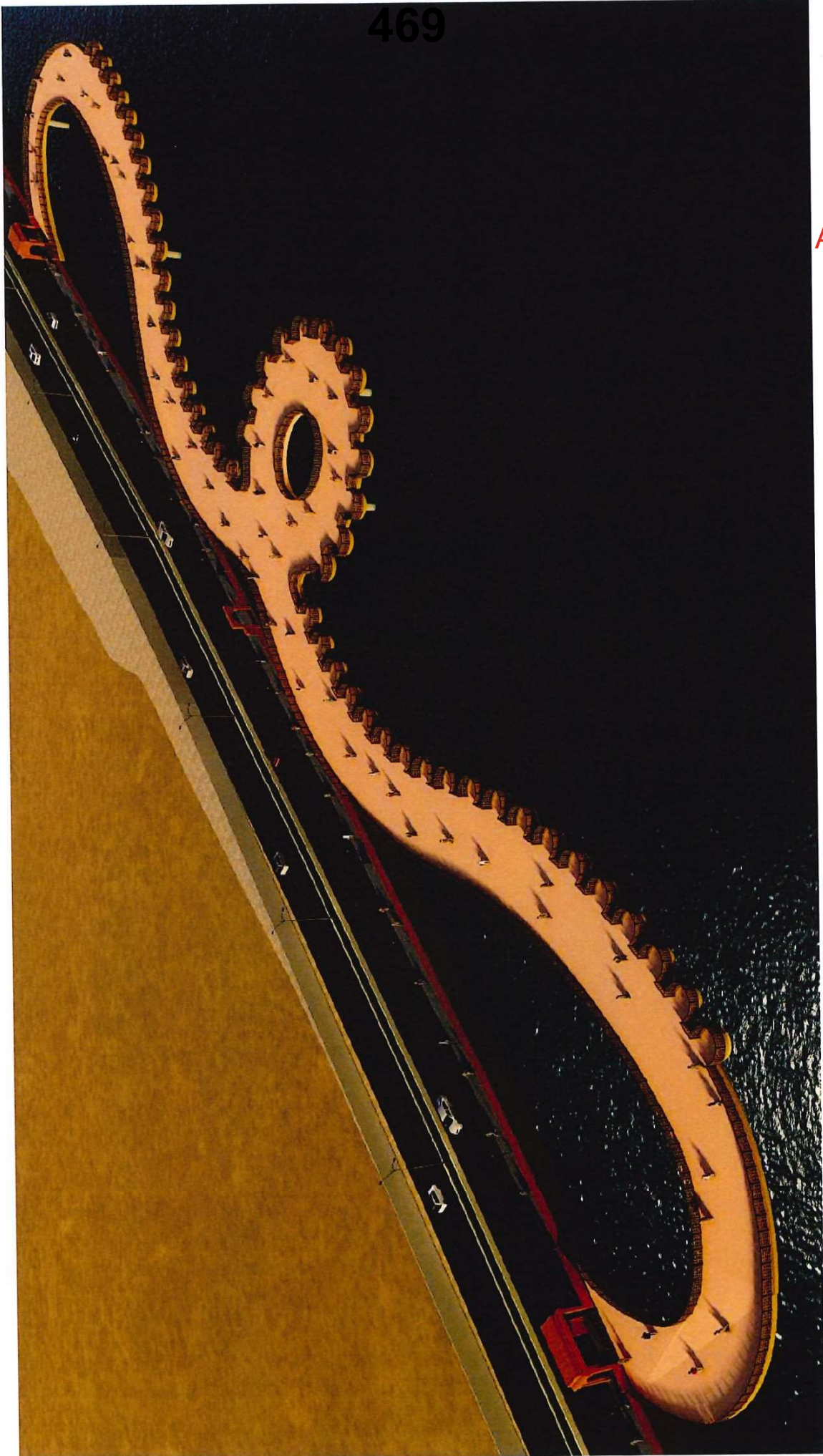
(Bhagyashree Vispute, I.P.S.)

Collector, Dhule

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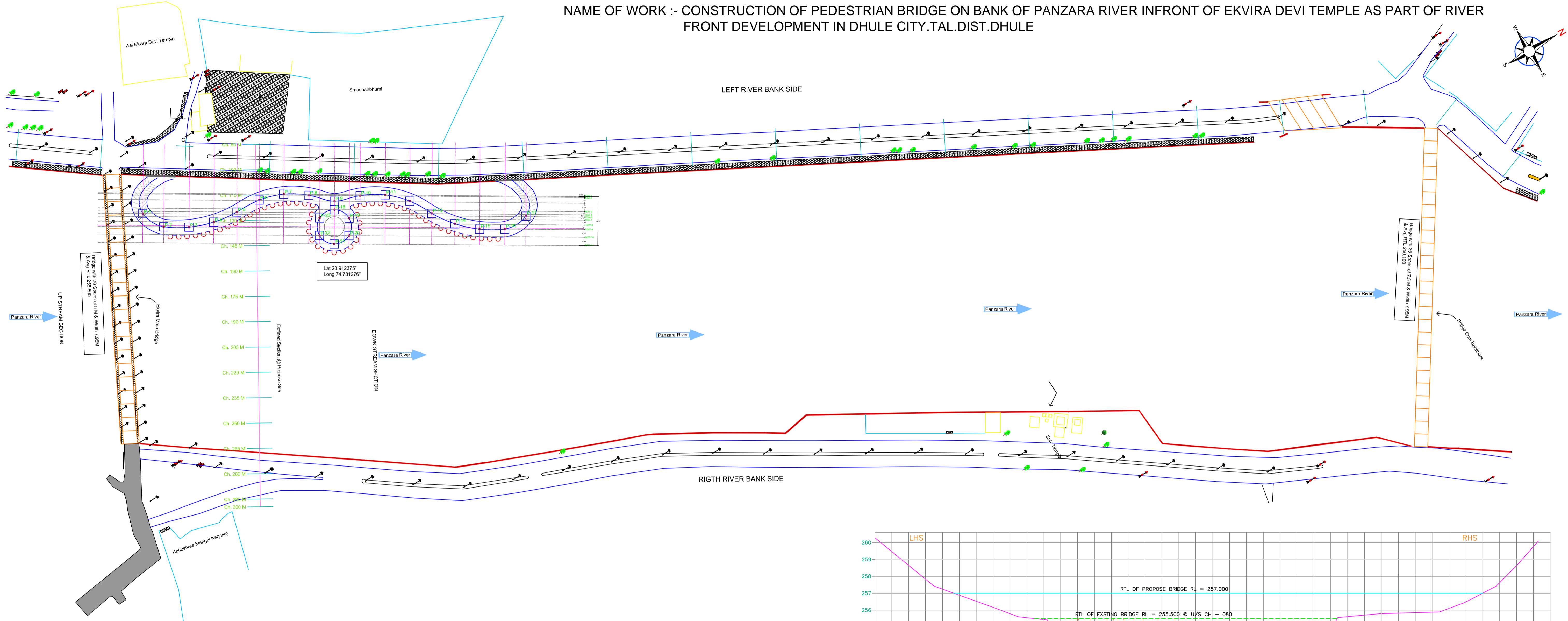
1. Hon'ble District Collector and Member
Secretary, District Planning Committee,
Collector's Office, Dhule.
2. Commissioner, Dhule Municipal Corporation,
Dhule
3. Niwad Nasti-5.

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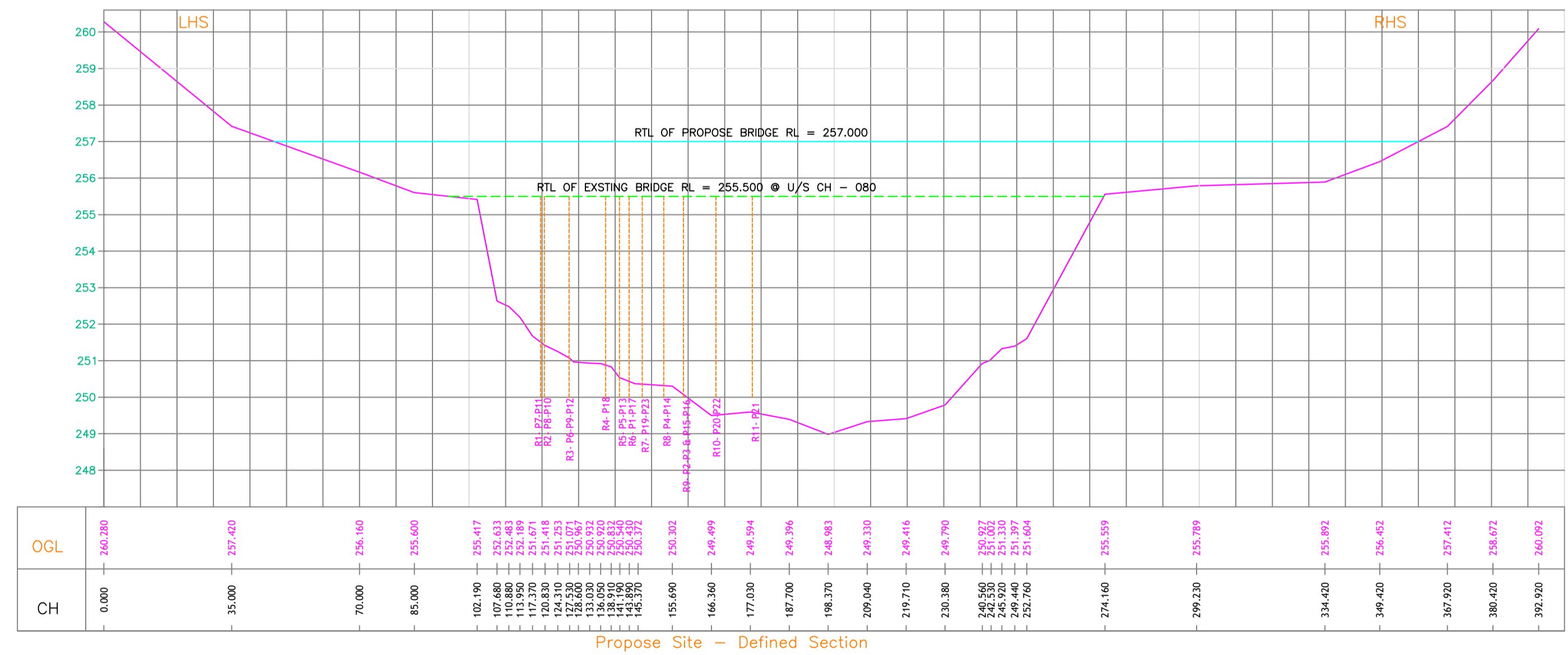
NAME OF WORK :- CONSTRUCTION OF PEDESTRIAN BRIDGE ON BANK OF PANZARA RIVER INFRONT OF EKVIRA DEVI TEMPLE AS PART OF RIVER FRONT DEVELOPMENT IN DHULE CITY.TAL.DIST.DHULE



Datum: 248.2

CH	OGL
0.000	249.376
30.000	249.660
60.000	249.650
90.000	249.576
120.000	249.502
150.000	249.497
180.000	249.491
210.000	249.306
240.000	249.120
270.000	249.100
300.000	249.030
330.000	248.980
360.000	248.875
390.000	248.770
420.000	248.740
450.000	248.750
480.000	248.650
510.000	248.570
540.000	248.480
570.000	248.480
600.000	248.480

RIVER BE LEVELS



Sub Divisional Engineer, P.W. Sub Div. Dhule
Executive Engineer, P.W. Division, Dhule

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NAME OF WORK :- CONSTRUCTION OF PEDESTRIAN BRIDGE ON BANK OF PANZARA RIVER
INFRONT OF EKVIRA DEVI TEMPLE AS PART OF RIVER FRONT DEVELOPMENT
IN DHULE CITY.TAL.DIST.DHULE.

**STANDARD PROFORMA FOR SURVEY WORK FOR BRIDGE
(BRIDGE LENGTH 30 METRES OR MORE)**

I) GENERAL

- 1) Road & its classification :
a) Name of the road : PEDESTRIAN BRIDGE ON BANK OF PANZARA RIVER INFRONT OF EKVIRA DEVI TEMPLE
- b) Standard of the road : PEDESTRIAN BRIDGE
- 2) Name of the stream : Strem of Panzara River
- 3) Road Chianage at centre line of the stream :
- 4) What arrangemenet exists for crossing river at present :
a) During monsoon :
b) During dry season :
- 5) a) The existing road level connected to survey datum of the crossing and details of interruptions : attached Separately
b) Existing and expected traffic intensity on the bridge :
- 6) In which seismic zone the bridge site is located : Zone-III
- 7) Authority for taking up the project :
- 8) Whether the bridge site is a railway affecting work vide C.E.'s circular No. HBS/1970/94658(G)-C dt.14-9-1971 : No Such case
- 9) Whether the bridge is affecting by any Irrigation project and whether Co-ordination with I & P Deptt. As per Govt. Circular No. RRM/1074/6416-P(I) Dt.9/8/1974 is necessary. : No Such case
- 10) Whether high level or submersible bridge is required. : Submersible Level Bridge is required
- 11) If submersible bridge is proposed whether O.F.L. is reported taking into consideration C.E.'s circular No. 5 of 74 vide No. RRS-1074-26431-P-(I) dtd.19/7/1974 : Not applicable
- 12) a) Whether details of existing or proposed road or railway bridge on the same river in the vicinity including details of waterway and foundation conditions and other details linked up with survey detum are : attached Separately & Details Given in General Description
b) Give name and location of Bench mark : Tbm - 1 on Stone - 252.110
- 13) Whether the sie is suitable for bridge cum bandhara as per Govt. circular No. PLN-1072/119097-PI- Dtd.14/11/1973 : No

II) CATCHMENT AREA AND RUN OFF

- | | | | |
|-----|--|---|----------------------------|
| 1) | Catchment area | : | - |
| a) | In alluvial parts | : | |
| b) | In plans | : | |
| c) | Total area in square kms. | : | 1846.69 |
| 2) | Rainfall in cm. per year in the region | : | 150 cm |
| 3) | Maximum recorded intensity of rainfall in the catchment area | : | 1000 mm |
| 4) | Length of the catchment in kms. | : | 98.016 |
| 5) | Width of the catchment in kms. | : | 18.841 |
| 6) | Longitudinal slope of the catchment | : | Gently Sloping |
| 7) | Cross slope of the catchment | : | Gently Sloping |
| 8) | Nature of catchment, whether under forest, under cultivation or urban | : | Under forest & cultivation |
| 9) | Are there any artificial or natural storage such as lake etc. in the catchment . | : | No Such Case |
| 10) | Nature of soil crust in the catchment whether porous or rocky. | : | Porous & Rocky |

III) HYDRAULIC DETAILS

- | | | | |
|----|--|---|---|
| 1) | Is the stream alluvial | : | - |
| a) | With errodible banks | : | No |
| b) | Quassi alluvial with more or less fixed bed but errodible banks | : | No |
| c) | Rigid with thin errodible banks and bed | : | Rigid with thin errodible banks and bed |
| 2) | Is the stream | : | - |
| a) | Perennial or | : | |
| b) | Seasonable | : | Seasonable |
| 3) | Is there any stagnant water pool near the site. | : | No |
| 4) | Does the stream change the course and mender | : | No |
| 5) | Are the bank at the proposed site | : | |
| a) | Firm and steep | : | - |
| b) | Firm but gentle sloping | : | Firm but gentle sloping |
| c) | Does the stream confine it self within banks or over top banks in floods | : | Confine itself within bank |
| 6) | Nature of stream in the vicinity of the proposed site | : | |
| a) | Clean bed, stright banks or rifts or deep pools. | : | Clean bed |
| b) | As in (a) but with some weed stones | : | |
| c) | Winding some sholes but clean | : | -- |
| d) | As in (c) with weeds or stones | : | -- |
| e) | Stones section with ineffective slopes and sholes | : | -- |
| f) | Sluggish river reaches are weedy with deep pools. | : | -- |
| g) | With very weedy reaches what is the coefficient of rugosity in the bed and spills | : | -- |
| 7) | Are there any active spills, if so, what is the nature, cross section and bed slope of the spills. | : | No such case |

- 8) If there is consideration water spread, is the ground level low on u/s as well as d/s and whether it is an effective discharging section. : --
- 9) Details of various levels :
- a) Tide levels and distance from sea coast :
- 1) M.H.W. : Not known
- 2) M.H.W.S. : --
- 3) M.L.W.S. : --
- 4) L.L.W. : --
- b) Flood levels :
- 1) H.F.L. (Observed) :
- 2) H.F.L. (English) : 259.020
- 3) H.F.L. (Modified English) :
- 4) O.F.L. : 254.750
- c) Surface velocities :
- 1) At low water levels :
- 2) At H.F.L. :
- 3) At O.F.L. :
- 10) Nature of river bed and strata below based on trial pits or bore results :
- 11) R.L. and location of maximum recorded scour (or cracks in case of clayey bed) if any : N.A
- 12) R.L. of maximum anticipated scour (Attach calculations seperately) :
- 13) If tests area taken on smples of bores or pits for the strata available at different depths, state the type of test and properties ascertained. (Give detailed results seperately) :
- 14) Allowable bearing capacity of the strata at foundation levele in tonnes per sq. metre :
- 1) Calculated Theoretically :
- 2) Calculated by conducting standard test :
- 15) Does the stream carry drifting materials in floods, if so, state nature (such as bushes, trees, branches, boulders etc.) : Bushes & trees
- 16) Area the bank susceptible to scour, if so, indicate the extent of cutting of banks occurred in the past. : No Such Case
- 17) Is the stream navigable, if so, the clearance required. : No
- a) Horizontal clear span / spans required : PEDESTRIAN BRIDGE along River Bank
- b) Vertical clear above MHWS : --
- 18) Are large scale river training works necessary : No
- IV) APPROACHES
- Is the proposed alignment of the bridge skew or normal : Normal
- a) If skew, give the angle of the skew : --

- b) Will the bridge be straight, if not give the radius of the curve on right approach and left approach : minimum 15 to 20 m approaches are possible on bothsides
- c) Specify if there is any special requirement to be observed for approach gradient etc. : No

V) SUPERSTRUCTURE

- a) Proposed clear roadway over the bridge : 8.70 m PEDESTRIAN BRIDGE
- b) Proposed width of footpaths if necessary : No foot paths required

VI) FOUNDATION

- a) What type of foundations feasible and recommended :
- 1) Open foundations : Open Foundation
- 2) Well foundations : --
- 3) Raft foundations : --
- 4) Pile foundations : --
- b) Probable cost of dewatering in case of open foundation / raft foundation : Will be work out while framing the detail estimate

VII) EXISTING STRUCTURES

- Do any bridge exist on the stream? If so, have their positions been marked on index plan? : No
- a) Sizes and No. of spans :
- b) Type of substructure :
- c) Type of superstructure :
- d) Type and depth of foundation :
- e) X- sectional area at H.F.L. under bridges : Attached
- f) If the waterway found to be adequate or excess or inadequate. : adequate
- g) Whether the foundations have been trouble free and depth provided is adequate or inadequate : Adequate
- h) Any other information : --

VIII) MISCELLANEOUS

- 1) Name of nearest town and railway station and its distance from site :
- 2) Is space available at site or in the neighbourhood for construction purpose : Yes
- 3) Mention if any special consideration for effect of bridge on adjoining village etc. are to be taken in to account : No such case
- 4) Lead at site of the following materials (Give information in respect of items of materials applicable) : Availabe within reasonable lead
- 5) Have the following been enclosed duly completed? Plans to be as per provision clause 101 of I.R.C. Bridge code section-

- | | | |
|--|---|-----|
| a) Key map | : | Yes |
| b) Index map and catchment area plan. | : | Yes |
| c) Counter survey plan | : | Yes |
| d) Site plan | : | Yes |
| e) At least three X-sections | : | Yes |
| f) Longitudinal section and hydraulic gradient | : | Yes |
| g) Trial boring and pits charts | : | Yes |

Note :- The sizes of the drawing sheets (outside dimensions) may be any one of the following but all drawings, sheets for one projects should be of the same size.

- | | |
|-----------|---------|
| 1) 841 mm | 1189 mm |
| 2) 594 mm | 410 mm |
| 3) 420 mm | 594 mm |
| 4) 295 mm | 420 mm |

Size at Sr.No.-3 is preferable as it is approximately equal to drawings prepared for I.D.A. projects.

P.B.U.

Sub Divisional Engineer
P.W Sub Division, Dhule

B.M.

Executive Engineer
P.W Division, Dhule.

M. S. 411

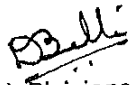
Superintending Engineer
P.W.Circle, Dhule.


PRELIMINARY FOR MAJOR BRIDGE I.R.C. PAPER CLAUSE 101


Questionnaires

- 1) An Index Map : Index map of actual Site is Attached.
- 2) A contour survey plan :
- 3) A site plan with the following details :
 - a) The name of stream and road :
 - b) Approximate outline of the bank : Given
 - c) Direction of water flow : W- E - Towards Tapi River.
 - d) North point : North Direction shown on Location Plan.
 - e) The alignment of approaches and of the proposed crossing :
 - f) The angel and direction of skew if any :
 - g) The name of the nearest inhabitate identifiable facility at either ends of the crossing on the roads leading to the site :
 - h) Reference to the position with description of the bench mark used as Datum : Tbm - 1 on Stone - 252.110
 - j) Location of trial pits or bores each bearing identification : Shown on Drawing in Three locations @ D/S,U/S,Center.
 - k) The location of nalla, building walls and the possible obstructions to the road alignment : Shown on alignment Plan.
- 4) A cross section of the river at the proposed bridge site with the flowwing : PEDESTRIAN BRIDGE
 - a) Name of the stream :
 - b) Name of the road with mileage and chainage at centre of crossing :
 - c) The bed line up to toe of banks and the ground line to a sufficient distance beyond the edges of the stream : Shown in detailed
 - d) Low water level : 248.983
 - e) Ordinary flood level :
 - f) Nature of surface in bed, bank and approaches with trial pits or bore holes sections :
 - g) High flood level : 259.020
 - h) Catchment area discharge and average velocity : Area of Catchment Shown on index Plan is to be taken for hydraulic Calculation .
- 5) Estimated depth of scour : N.A
If scour depth has been observed the description or any other special causes responsible for the same
- 6) L-section of the stream : is Shown on Cross setion sheet.
- 7) The following details to be furnished :

- a) The size of the catchment : Yes
 b) Shape of the catchment : Yes
 c) Intensity and frequency of the rainfall in the catchment : Yes
 d) Slope of the catchment both longitudinal and cross section : Yes
 e) Nature of the catchment whether under forest under cultivation, urban etc. : Yes
 f) Possibility of subsequent changes in the catchment area like a forestation, extension or reduction in cultivated area : N.A
 g) Storage artificial or natural in the catchment A chart of the period of HFL for as many years as the relevant data are recorded. : N.A
 h) Important details of the bridge crossing on the same river within a reasonable distance : Attached.
 i) Maximum permissible vertical channel clearance and the basis of special requirement for navigation : Not Required
 j) Liability of the site for any earthquake disturbance : N.A
 k) Brief description if reasons determining particular site selection for crossing accompanied if necessary with alternatives of suitable crossing on u/s : -
 l) The live load for which the bridge is to be designed : As per IRC Standards for Two Lane Bridge
 m) Any other information affecting design including geometrical specification : N.A
 n) Is there any tidal effect : N.A


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 P.W Division, Dhule.


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NAME OF WORK :- CONSTRUCTION OF PEDESTRIAN BRIDGE ON BANK OF PANZARA RIVER
INFRONT OF EKVIRA DEVI TEMPLE AS PART OF RIVER FRONT DEVELOPMENT
IN DHULE CITY.TAL.DIST.DHULE.

Hydraulic Calculation

		@ CH	
1) Catchment area :-	713.04 Sq.miles		1846.693 SqKm
2) OFL RL at defined C/S:-	254.750		
3) IHFL RL at defined C/S:-	259.020		
4) Hydraulic Gradient :-	0.00117	(1 in 857)	
5) Lowest bed level at proposed site:-	248.983		
6) Lowest bed level at defined C/S :-	248.983		
7) Coefficient of roughosity :-	0.035		
8) Define C/S taken on Propose at a dist. :	0 m		

DISCHARGE BY INGLIS FORMULA :

Catchment Area : 713.04 sq.miles

$$Q = \frac{C \times A}{\sqrt{(4 + A)}}$$

Where ,

C = Constant

= 7000

A = Catchment Area

= 713.04 sq.miles

$$Q = \frac{7000 * 713.04}{\sqrt{4.00 + 713.04}}$$

= 186397.6 cusecs (1.0Cumecs= 35.29 Cusecs)

= 5281.88 cumecs

HYDRAULIC CALCULATION :

ASSUMED H.F.L. = 259.020 M

CH.	G.L.	H.F.L.	DIFF. OF HFL & G.L.(M)	Mean Diff.(M)	Length (M)	Area (M2)	Diff. In G.L. (M)	Wetted primeter (M)
Compartment I								
0.00	260.280	259.020	0.000					
35.00	257.420	259.020	1.600	0.800	35.000	28.000	2.860	35.117
70.00	256.160	259.020	2.860	2.230	35.000	78.050	1.260	35.023
85.00	255.600	259.020	3.420	3.140	15.000	47.100	0.560	15.010
102.19	255.417	259.020	3.603	3.511	17.190	60.363	0.183	17.191
107.68	252.633	259.020	6.387	4.995	5.490	27.423	2.784	6.156
110.88	252.483	259.020	6.537	6.462	3.200	20.678	0.150	3.204
113.95	252.189	259.020	6.831	6.684	3.070	20.520	0.294	3.084
117.37	251.671	259.020	7.349	7.090	3.420	24.248	0.518	3.459
120.83	251.418	259.020	7.602	7.475	3.460	25.865	0.253	3.469
124.31	251.253	259.020	7.767	7.684	3.480	26.742	0.165	3.484
127.53	251.071	259.020	7.949	7.858	3.220	25.303	0.182	3.225
128.60	250.967	259.020	8.053	8.001	1.070	8.561	0.104	1.075
133.03	250.932	259.020	8.088	8.070	4.430	35.752	0.035	4.430
136.05	250.920	259.020	8.100	8.094	3.020	24.444	0.012	3.020
138.91	250.832	259.020	8.188	8.144	2.860	23.292	0.088	2.861
						476.340		139.808

Compartment II

138.91	250.33	259.02	8.19						
141.19	250.54	259.020	8.480	8.334	2.280	19.002	0.292	2.299	
143.89	250.43	259.020	8.590	8.535	2.700	23.044	0.110	2.702	
145.37	250.37	259.020	8.648	8.619	1.480	12.756	0.058	1.481	
155.69	250.30	259.020	8.718	8.683	10.320	89.609	0.070	10.320	
166.36	249.50	259.020	9.521	9.119	10.670	97.305	0.803	10.700	
177.03	249.59	259.020	9.426	9.473	10.670	101.082	0.095	10.670	
187.70	249.40	259.020	9.624	9.525	10.670	101.632	0.198	10.672	
							444.430		48.845

Compartment III

187.70	249.396	259.020	9.62						
198.37	248.983	259.020	10.037	9.830	10.670	104.891	0.413	10.678	
209.04	249.330	259.020	9.690	9.863	10.670	105.244	0.347	10.676	
219.71	249.416	259.020	9.604	9.647	10.670	102.933	0.086	10.670	
230.38	249.790	259.020	9.230	9.417	10.670	100.479	0.374	10.677	
240.56	250.927	259.020	8.093	8.661	10.180	88.174	1.137	10.243	
242.53	251.002	259.020	8.018	8.055	1.970	15.869	0.075	1.971	
245.92	251.330	259.020	7.690	7.854	3.390	26.625	0.328	3.406	
249.44	251.397	259.020	7.623	7.656	3.520	26.951	0.067	3.521	
252.76	251.604	259.020	7.416	7.519	3.320	24.965	0.207	3.326	
274.16	255.559	259.020	3.461	5.438	21.400	116.384	3.955	21.762	
299.23	255.789	259.020	3.231	3.346	25.070	83.884	0.230	25.071	
334.42	255.892	259.020	3.128	3.179	35.190	111.887	0.103	35.190	
349.42	256.452	259.020	2.568	2.848	15.000	42.720	0.560	15.010	
367.92	257.412	259.020	1.608	2.088	18.500	38.628	0.960	18.525	
380.42	258.672	259.020	0.348	0.978	12.500	12.225	1.260	12.563	
392.92	260.092	259.020	0.000	0.174	12.500	2.175	1.420	12.580	
							1004.035		205.871

Discharge by Manning's Formula

$$V = 1 / n * (R)^{2/3} * (S)^{1/2}$$

Comp. No.	Mannigs Coefficient (n)	Area in Sqm (A)	Wetted perimeter (p)	Hyd. Mean depth (R=A/p)	Slope (s)	Velocity (v)	Discharge (Q=A*v)
I	0.040	476.340	139.808	3.407	0.001	1.934	921.240
II	0.035	444.430	48.845	9.099	0.001	4.257	1891.940
III	0.040	1004.035	205.871	4.877	0.001	2.457	2466.910
Total		1924.805					5280.090

ASSUMED O.F.L =

254.750 M

CH.	G.L.	O.F.L.	DIFF. OF O.F.L & G.L.(M)	Mean Diff.(M)	Length (M)	Area (M2)	Diff. In G.L. (M)	Wetted primeter (M)
-----	------	--------	--------------------------	---------------	------------	-----------	-------------------	---------------------

Compartment I

0.00	260.280	254.750	0.000					
35.00	257.420	254.750	0.000	0.000	35.000	0.000	2.860	0.000
70.00	256.160	254.750	0.000	0.000	35.000	0.000	1.260	0.000
85.00	255.600	254.750	0.000	0.000	15.000	0.000	0.560	0.000
102.19	255.417	254.750	0.000	0.000	17.190	0.000	0.183	0.000
107.68	252.633	254.750	2.117	1.059	5.490	5.811	2.784	6.156
110.88	252.483	254.750	2.267	2.192	3.200	7.014	0.150	3.204
113.95	252.189	254.750	2.561	2.414	3.070	7.411	0.294	3.084
117.37	251.671	254.750	3.079	2.820	3.420	9.644	0.518	3.459
120.83	251.418	254.750	3.332	3.206	3.460	11.091	0.253	3.469
124.31	251.253	254.750	3.497	3.415	3.480	11.882	0.165	3.484
127.53	251.071	254.750	3.679	3.588	3.220	11.553	0.182	3.225
128.60	250.967	254.750	3.783	3.731	1.070	3.992	0.104	1.075
133.03	250.932	254.750	3.818	3.801	4.430	16.836	0.035	4.430
136.05	250.920	254.750	3.830	3.824	3.020	11.548	0.012	3.020
138.91	250.832	254.750	3.918	3.874	2.860	11.080	0.088	2.861
						107.864		37.467

Compartment II

138.91	250.832	254.750	3.92					
141.19	250.540	254.750	4.210	4.064	2.280	9.266	0.292	2.299
143.89	250.430	254.750	4.320	4.265	2.700	11.516	0.110	2.702
145.37	250.372	254.750	4.378	4.349	1.480	6.437	0.058	1.481
155.69	250.302	254.750	4.448	4.413	10.320	45.542	0.070	10.320
166.36	249.499	254.750	5.251	4.850	10.670	51.744	0.803	10.700
177.03	249.594	254.750	5.156	5.204	10.670	55.521	0.095	10.670
187.70	249.396	254.750	5.354	5.255	10.670	56.071	0.198	10.672
						236.096		48.845

Compartment III

187.70	249.396	254.750	5.354					
198.37	248.983	254.750	5.767	5.560	10.670	59.331	0.413	10.678
209.04	249.330	254.750	5.420	5.593	10.670	59.683	0.347	10.676
219.71	249.416	254.750	5.334	5.377	10.670	57.373	0.086	10.670
230.38	249.790	254.750	4.960	5.147	10.670	54.918	0.374	10.677
240.56	250.927	254.750	3.823	4.392	10.180	44.705	1.137	10.243
242.53	251.002	254.750	3.748	3.786	1.970	7.457	0.075	1.971
245.92	251.330	254.750	3.420	3.584	3.390	12.150	0.328	3.406
249.44	251.397	254.750	3.353	3.387	3.520	11.920	0.067	3.521
252.76	251.604	254.750	3.146	3.250	3.320	10.788	0.207	3.326
274.16	255.559	254.750	0.000	1.573	21.400	33.662	3.955	21.762
299.23	255.789	254.750	0.000	0.000	25.070	0.000	0.230	0.000
334.42	255.892	254.750	0.000	0.000	35.190	0.000	0.103	0.000
349.42	256.452	254.750	0.000	0.000	15.000	0.000	0.560	0.000
367.92	257.412	254.750	0.000	0.000	18.500	0.000	0.960	0.000
380.42	258.672	254.750	0.000	0.000	12.500	0.000	1.260	0.000
392.92	260.092	254.750	0.000	0.000	12.500	0.000	1.420	0.000
						351.988		86.931

Discharge by Manning's Formula

$$V = \frac{1}{n} * (R)^{2/3} * (S)^{1/2}$$

Comp. No.	Mannings Coefficient (n)	Area in Sqm (A)	Wetted perimeter (p)	Hyd. Mean depth (R=A/p)	Slope (s)	Velocity (v)	Discharge (Q=A*v)
I	0.040	107.864	37.47	2.879	0.0011667	1.729	186.500
II	0.035	236.096	48.84	4.834	0.0011667	2.792	659.180
III	0.040	351.988	86.93	4.049	0.0011667	2.17	763.810
Total		695.95					1609.490

Obstruction

11 Pier Circlur Column Dia. 1.20 m are Obstruction
 Width Obstruction = 11 x 1.20 = 13.20 m

% of Obstruction = $13.20 \times 100 / 160 = 8.25\%$ Only

We Provied Bridge along the Bank L = 230 M
 We Require Bridge across the Bank L = 30 M

LINEAR WATERWAY :

Exsting Bridge Liner Water Way With Obstruction L = 160 m

Road Top Level :

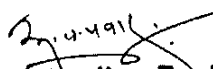
O.F.L @ Proposed bridge site :	254.750	5.767
Afflux :	0.600	0.600
Nominal Clearance :	0.900	0.900
Slab Thickness :	0.670	2.000
Wearing Course :	0.080	9.267
RTL :	257.000 m	Ht. of Pier
Say.	257.000 m	Adopting Span/Ht. ratio 1.25 to 1.50 for Open Found




Sub Divisional Engineer
P.W Sub Dn. Dhule



Executive Engineer,
P.W Division, Dhule


Superintending Engineer
P.W.Circle, Dhule.


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कामाचे नांव :- धुळे महानगरपालिका क्षेत्रातील पांझरा नदी किनारी दोन्ही बाजूस प्रत्येकी ५.५० कि.मी. रस्त्यालगत वृक्षारोपण



कामाचे नांव :- धुळे महानगरपालिका क्षेत्रातील पांझरा नदी किनारी दोन्ही बाजुस प्रत्येकी ५.५० कि.मी. रस्त्यालगत वृक्षारोपण



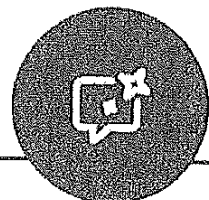
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GUIDELINES FOR BRIDGE DESIGN



CHAPTER - 2

ESTIMATION OF DESIGN DISCHARGE SCOUR DEPTH, LINEAR WATERWAY AND AFFLUX



2.2.3 OBSTRUCTION TO DISCHARGE

The bridge proposal should not normally cause obstruction to the discharge of more than 20% to 25% at H.F.L. This includes the obstruction caused by the approach roads and bridge structure itself. The percentage of obstruction to discharge should be calculated for design H.F.L., O.F.L. and flood level equal to road top level over bridge (for submersible bridges) in each case and normally the limits shall be satisfied. However, if the afflux and velocity are low then higher obstruction may not be objectionable.

In case of raft foundations, it is reasonable to assume total cross sectional area (available as 30 cm) above top of raft slab for calculating discharge through vents and corresponding percentage obstruction and afflux.

2.2.4 DETERMINATION OF LINEAR WATERWAY

The area through which the water flows between nalla bed and bridge superstructure is known as the waterway of bridge. The linear measurement of this area along the bridge is known as linear waterway. This linear waterway equal to sum of all the clear spans is called as effective linear waterway. Roughly linear waterway can be determined as below.

(a) Linear waterway at HFL/OFL = A/D

Where A = Wetted area of the discharging sections at HFL/OFL

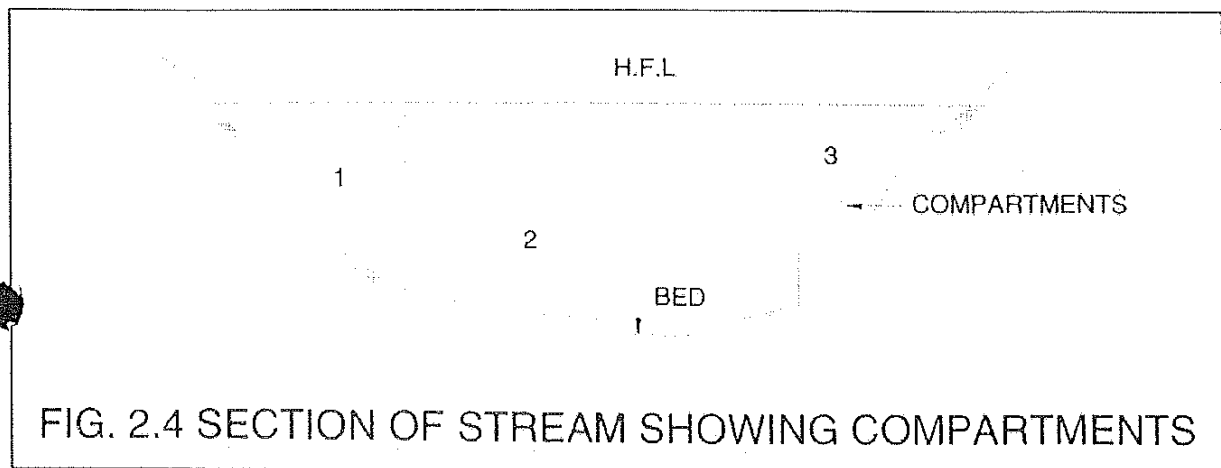
Where A_1, A_2, A_3 = Areas of compartments 1, 2 and 3

Q_1, Q_2, Q_3 = Discharge of compartments 1, 2, 3

D = Maximum flood depth at HFL or OFL

= HFL/OFL - lowest bed level of central compartment.

A section of stream indicating compartments is indicated in fig.2.4



2.2.3 OBSTRUCTION TO DISCHARGE

The bridge proposal should not normally cause obstruction to the discharge of more than 20% to 25% at H.F.L. This includes the obstruction caused by the approach roads and bridge structure itself. The percentage of obstruction to discharge should be calculated for design H.F.L., O.F.L. and flood level equal to road top level over bridge (for submersible bridges) in each case and normally the limits shall be satisfied. However, if the afflux and velocity are low then higher obstruction may not be objectionable.

In case of raft foundations, it is reasonable to assume total cross sectional area (available as 30 cm) above top of raft slab for calculating discharge through vents and corresponding percentage obstruction and afflux.

2.2.4 DETERMINATION OF LINEAR WATERWAY

The area through which the water flows between nalla bed and bridge superstructure is known as the waterway of bridge. The linear measurement of this area along the bridge is known as linear waterway. This linear waterway equal to sum of all the clear spans is called as effective linear waterway. Roughly linear waterway can be determined as below.

(a) Linear waterway at HFL/OFL = A/D

Where A = Wetted area of the discharging sections at HFL/OFL

Where A_1, A_2, A_3 = Areas of compartments 1, 2 and 3

Q_1, Q_2, Q_3 = Discharge of compartments 1, 2, 3

D = Maximum flood depth at HFL or OFL

= HFL/OFL - lowest bed level of central compartment.

A section of stream indicating compartments is indicated in fig.2.4

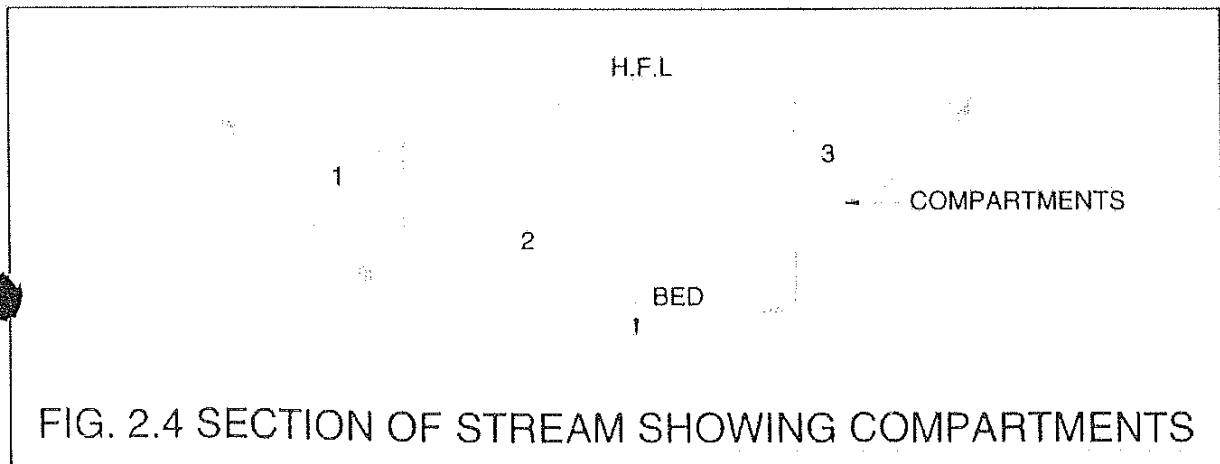





FIG. 2.4 SECTION OF STREAM SHOWING COMPARTMENTS

	<p style="text-align: center;">  धुळे पाटबंधारे विभाग, धुळे मिनल भवन साकी रोड, धुळे ४२४००१ E-mail: diddhule@rediffmail.com/diddhule@gmail.com फोन नं० २५६२/२७६५१६ Visit to www.ward.maharashtra.gov.in </p>	 महाराष्ट्र शासन जलसंपदा विभाग
जा.क्र./धुपाविधु/प्रशा-३/ ३४३१ / २०२५		दिनांक :- १८ / ०८ / २०२५

प्रति.

कार्यकारी अभियंता
सार्वजनिक बांधकाम विभाग, धुळे.

विषय :- धुळे येथील आई एकविरा देवी मंदिरासमोर पांझरा नदी किनारी ५१ शक्तीपीठ प्रतिकृती उभारणे व नदीघाट विकसित करणेसाठी मंजूरी मिळणेबाबत

- संदर्भ :- १) महाराष्ट्र शासन जलसंपदा विभाग शासन परिपत्रक क्र. पूरनि-२०१८ / (प्र.क्र.१८२/२०१८)२०१८सि.व्य. (महसूल) दि. ०३/०५/२०१८,
 २) महाराष्ट्र शासन जलसंपदा विभाग शासन परिपत्रक संकीर्ण-२०२१/ (प्र.क्र.२७९/२०२१) सि.व्य. (म.) दि. २३/०८/२०२१,
 ३) जलसंपदा विभाग शासन निर्णय क्र. पूसंभि-२०१९/(प्र. क्र. ११५/२०१९) सि. व्य. (महसूल) दि. ३१/०८/२०१९ ✓
 ४) तापी पाटबंधारे विकास महामंडळाचे पत्र क्रमांक मुअ/तापाविम/प्रशा-७/ ६५४६/सन २०१९ दि. २४/०९/२०१९
 ५) तापी पाटबंधारे विकास महामंडळाचे पत्र क्रमांक मुअ/तापाविम/प्रशा-७/ ३५८६/ सन २०२३ दि. २८/०७/२०२३
 ६) आपले कार्यालयाचे पत्र जा. क्र. प्रशा/५३३/२०२५ दि. २७/०१/२०२५
 ७) माननीय श्री. अनुप ओमप्रकाश अग्रवाल आमदार धुळे शहर भारतीय जनता पार्टी महाराष्ट्र यांचे दि.०५/०२/२०२५ रोजी आयोजित बैठक
 ८) मा. अधिक्षक अभियंता, लाभक्षेत्र विकास प्राधिकरण जळगाव यांची दि. ०८/०२/२०२५ रोजी स्थळपहाणी भेट
 ९) विभागीय कार्यालयाचे पत्र जा. क्र./धुपाविधु/प्रशा-३/५१७/२०२५ दि. १०/०२/२०२५
 १०) महाराष्ट्र शासन जलसंपदा विभाग संकीर्ण-२०२५/प्र.क्र.७३/सि.व्य(म) दि. १३/०२/२०२५ ✓
 ११) आपले कार्यालयाचे पत्र जा. क्र. प्रशा/४०६०/२०२५ दि. १८/०८/२०२५
 १२) उपविभागीय अधिकारी पाटबंधारे उपविभाग क्र. २ धुळे यांचे पत्र जा. क्र.पा.उप.वि. क्र. २ धुळे/प्रशा/ ८५७/२०२५ दि. १८/०८/२०२५

उपरोक्त विषयान्वये संदर्भिय पत्र क्र. १० अन्वये पांझरा नदीवरील सुशोभिकरण करणे व घाट बनविणेसाठी या विभागाच्या प्रचलित नियम, शासन निर्णय व विषयांकीत बाबीचे धोरणानुसार कार्यवाही

बाबत निर्देश देण्यात आलेले आहेत. तसेच संदर्भ पत्र क्र. ७ अन्वये धुळे जिल्ह्यातील धुळे शहरातून गहणा-या पांझरा नदीत सार्वजनिक स्वरूपाच्या प्रस्तावित विकासकामे करणेकामी नाहरकत राखून मिळणेबाबत कळविलेले आहे. तसेच संदर्भ पत्र क्र. ६ आपल्या कार्यान्वयनाबाबत पांझरा नदीपात्रात प्रस्तावित बाबींसाठी नाहरकत प्रमाणपत्र मिळणेबाबत कळविण्यात आलेले आहे. त्याअनुषंगाने दि. ०८/०२/२०२५ रोजी मा. अधीक्षक अभियंता, लाभक्षेत्र विकास प्राधिकरण जळगाव यांचेसमवेत निम्न स्वाक्षरीकार, धुळे पाटबंधारे विभाग धुळे व सार्वजनिक बांधकाम विभाग धुळे विभागातील संबंधित अधिकारी व कर्मचारी यांची संयुक्त प्रत्यक्ष स्थळपहाणी भेट आयोजित करण्यात आलेली होती. सदर भेटीदरम्यान सार्वजनिक बांधकाम विभागामार्फत प्रस्तावित कामांची प्रत्यक्ष स्थळपहाणी करण्यात आलेली आहे.

संदर्भ पत्र क्र. ११ अन्वये धुळे येथील आई एकविरा देवी मंदिरामोर पांझरा नदी किनारी ५१ शक्तीपीठ प्रतिकृती उभारणे व नदीघाट विकसित करणेसाठी या विभागाची नाहरकत व मंजूरी मिळणेबाबत कळविण्यात आलेले आहे. त्यात पुढील बाबींचा समावेश आहे.

- अ) पांझरा नदीकाठी एकविरा देवी मंदिराच्या बाजूस घाट विकसित करणे
- ब) रस्तालगत भाविकाना बसण्यासाठी बाक व झोपडी तयार करणे
- क) निरीक्षण मनोरा तयार करणे
- ड) ५१ शक्तिपीठ प्रतिकृतीसाठी गोल आकाराचा पुल तयार करणे व त्यावर ५ छोटी छोटी मंदिरे तयार करणे
- इ) सौंदर्यीकरण व प्रकाश व्यवस्था करणे
- ई) इतर अनुषंगिक बाबी करणे

तसेच सदर ५१ शक्तीपीठ देखाव्यासाठी तयार करण्यात येणारा पुल गोल आकाराचा असून त्याची उंची महत्तम पुर पातळी रेषेच्या वर ठेवण्यात येईल व प्रस्तावित बांधकामामुळे पुराचा धोका निर्माण होणार नाही याची काळजी घेण्यात येईल, असे नमूद करण्यात आलेले आहे.

संदर्भ पत्र क्र. ४ या विभागांतर्गत असलेल्या पांझरा नदी व तिच्या उपनद्या संदर्भात आवश्यक पुर अभ्यासास सक्षम स्तरावरून मान्यता प्रदान करण्यात आलेली आहे. संदर्भ क्र. ५ अन्वये पांझरा नदीच्या २५ वर्षे व १०० वर्षे वारंवारितेचे पूरेषा विसर्ग अहवालानुसार नदीचा सा. क्र. १७.०० किमी. ते सा. क्र. १०८.०० किमी. (धुळे शहर) या भागाचा निळीपूरेषा व लाल पूरेषा नकाशा प्रमाणित केलेले आहेत. पांझरा नदीचे पूर क्षेत्र (निषिद्ध क्षेत्र व नियंत्रित क्षेत्र) दर्शविणारे पूरेषा आखणी नकाशे या विभागाच्या संकेतस्थळावर प्रकाशित करण्यात आलेले आहेत.

तसेच संदर्भ क्र. १ व २ अन्वये शासन परिपत्रकाद्वारे सदर कामांबाबत नाहरकत देणेबाबतच्या मार्गदर्शक सूचना प्राप्त झालेल्या आहेत. शासन परिपत्रकान्वये खालीलप्रमाणे निर्देश निर्गमित करण्यात आलेले आहेत.

महाराष्ट्र शासन जलसंपदा विभाग शासन परिपत्रक क्र. पुरनि-२०१८/(१८२/२०१८) सि.व्य.(महसूल) दि.०३.०५.२०१८ अन्वये पुराचा संभाव्य धोका टाळण्यासाठी पूरेषेच्या आत कोणतेही बांधकाम न होण्याच्या दृष्टिने पूरेषेची आखणी करणे व निषिद्ध व नियंत्रित क्षेत्राचा उपयोग करण्याबाबत मार्गदर्शक सूचना निर्गमित करण्यात आलेल्या आहेत. त्यानुसार

पूरक्षेत्रातील जमिनीच्या वापराबाबत धरण सुरक्षितता संहिता (Dam safety Manual) प्रकरण ८/१९८४ मध्ये दिलेल्या मार्गदर्शक सूचनांच्या आधारे महत्त्वाच्या पूरेषा ह्या मुख्यत्वेकरून दोन प्रकारच्या आहेत, निषेधक पूरेषा (Blue Line) व नियंत्रक पूरेषा (Red Line).

निळी पूररेषा (Blue Line) :-

निळी पूररेषा (Blue Line) ही खालीलपैकी येणाऱ्या नारसीत नारस विसर्गाच्या पाणी पातळीला आखलेल्या रेषेला संबोधण्यात यावी.

- सरासरीने 25 वर्षांतून एकदा (1 in 25 year) या वारंवारीतेने (Frequency) येणारा पूर विसर्ग किंवा
- प्रस्थापित नदीपात्राच्या विसर्गक्षमतेच्या दिडपट विसर्ग.

लाल पूररेषा (Red Line) :-

लाल पूररेषा (Red Line) ही खालीलपैकी येणाऱ्या विसर्गाच्या पाणी पातळीला आखलेल्या रेषेला संबोधण्यात यावी.

- ज्या भागात धरण नसेल तेथे सरासरीने 100 वर्षांतून एकदा (1 in 100 year) या वारंवारीतेने (Frequency) येणारा पूर विसर्ग.
- ज्या भागात धरण असेल तेथे प्रकल्पाच्या संकल्पनातील सांडव्यावरून वाहणारा संकल्पित महत्तम पूर विसर्ग अधिक घटनाखालील पाणलोट क्षेत्रातून येणारा अपेक्षित 100 वर्षांतून येणारा (1 in 100 year) या वारंवारीतेने (Frequency) येणारा पूर विसर्ग

निषिध्द क्षेत्र (Prohibitive Zone) :-

नदीच्या उजव्या तीरावरील निळी पूर रेषा (Blue Line) ते नदीपात्र ते डाव्या तीरावरील निळी रेषा (Blue Line) या मधील क्षेत्राला निषिध्द क्षेत्र (Prohibitive Zone) म्हणून संबोधण्यात यावे.

निषिध्द क्षेत्राचा (Prohibitive Zone) उपयोग फक्त मोकळ्या जमिनीच्या स्वरूपात उदा. उदयाने, खेळाची मैदाने किंवा हलकी पिके घेणे, ज्याठिकाणी पिके घेण्याचा हक्क पारंपारिक वापरामुळे प्रस्थापित झाला आहे अशा ठिकाणी (उदा. नदीपात्राजवळ करण्यात येणारी कर्लीगड / टरबूज / खरबूज इ.ची लागवड सार्वजनिक शौचकूप व मलनिस्सारण सुविधा) अशा सारख्या कारणांसाठीच केला जावा की जेणे करून नदी प्रवाहात कोणताही अडथळा येणार नाही, नदीची वहनक्षमता कमी होणार नाही व नदीच्या काटछेदात कोणताही बदल होणार नाही.

नियंत्रित क्षेत्र (Restrictive Zone) :-

नदीची निळी पूररेषा (Blue Line) ते त्याच तीरावरील लाल पूररेषा (Red Line) यामधील क्षेत्राला नियंत्रित क्षेत्र (Restrictive Zone) संबोधण्यात यावे.

नियंत्रित क्षेत्राचा (Restrictive Zone) उपयोग खालील कारणांसाठीच केला जावा.

i) सार्वजनिक हिताच्या दृष्टीने आवश्यक व अपरिहार्य मल: स्सारण योजना.

ii) सार्वजनिक हिताच्या दृष्टीने आवश्यक व अपरिहार्य सार्वजनिक रस्ते की जेणेकरून सदर रस्त्याची माथा पातळी निळ्या पूररेषा पातळीच्या वर असेल. सदर पातळी किती वर असावी याची निश्चिती संबंधित Indian Road Congress Code मधील तरतुदीनुसार करावी.

iii) सार्वजनिक हिताच्या दृष्टीने आवश्यक व अपरिहार्य पाणीपुरवठा पाईपलाईन, गॅस पाईप लाईन. ड्रेनेज पाईपलाईन की जेणेकरून सदर पाईप लाईन भूमिगत असावी व त्यामुळे नियंत्रित क्षेत्रातील नदीच्या काटछेदात कोणताही अडथळा येऊन त्यात बदल होणार नाही.

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DHULE IRRIGATION DEPARTMENT, DHULE

O.N. DIDD/Admin-3/3431/2025 Date 18/08/2025

Executive Engineer

Public Works Department, Dhule

Sub: Regarding obtaining approval for constructing a replica of Shaktipeeth and developing the riverbank at 51, Panjra river bank in front of Ekvira Devi temple in Pule

- Ref: 1) Government of Maharashtra Water Resources Department Government Circular No. Purani-2018 /(P.K. 182/2018) 2018 I.D (Revenue) Dated 03/05/2018,
- 2) Government of Maharashtra Water Resources Department Government

Circular Miscellaneous-2021/(P.No.279/
2021) I.D. (M.) Dated 23/08/2029,

- 3) Water Resources Department
Government Decision No. Pusambhi-
2019/(P. No. 115/2019) I.D. (Revenue)
Dated 31/08/2019
- 4) Tapi Irrigation Development
Corporation's letter No. Mu/Tapavim/
Admin-7/6546/year 2019 dt.
24/09/2019
- 5) Tapi Irrigation Vikara Corporation letter
No. co/Tapavim/Admin-7/3586/ Year
2023 dated 28/07/2023
- 6) Your office letter O. No. Admin/533/
2025 Dated. 27/01/2025
- 7) Meeting of Honorable Mr. Anup
Omprakash Agarwal MLA Dhule City
Bharatiya Janata Party Maharashtra
held on 05/02/2025

- 8) Hon. Superintendent Engineer, Benefit Area Development Authority Jalgaon Site visit on 08/02/2025
- 9) Divisional Office Letter No. /DPVD/ Admin-3/ 517/2025 Dated 10/02/2025
- 10) Maharashtra Government Water Resources Department Miscellaneous-2025/P.No.73/ID (M) Dated 12/02/2025/
- 11) Your office letter O. No. Admin/4060/2025 Dated 18/08/2025
- 12) Letter from the Divisional Officer, Irrigation Sub-Division No. 2, Dhule, O. No. Sub-Division No. 2, Dhule, No. 2 Dhule/Admin/857/2025 Dated 18/08/2025

Under the above subject, action will be taken as per the prevailing rules, government decisions and policy of

this department for beautification and construction of a path on the Panjra River under reference letter No. 10. It has been decided, and the proposed No Objection Certificate has been issued, accordingly, a joint meeting was organized on 08/02/2022 with the Superintendent Engineer, Benefit Area Development Authority, Native Village Division, Dhule and Public Works Department and the officials of the department. The said terrible pressure has brought the actual diversion of the proposed works to a close.

Reference Letter A, 11: The approval and sanction of this department has been obtained for the construction of 28 Shakti Peeths and riverbed development on the banks of Panjra river near Ai Erwara Devi Temple at Dhule. It includes the following items.

- A) To develop a ghat on the side of Ekvira Devi temple on the banks of Panjra river.

- B) Preparing benches and huts for devotees to sit along the road
- C) Why build an observation tower?
- D) 51 Making a round bridge for the Shaktipeeth replica and installing 5 small motors on it to prepare
- E) To arrange for ventilation and lighting
- F) To do other ancillary matters.

It has also been stated that the bridge to be constructed for the said 51 Shakti Peetha view is circular in shape and its height will be kept above the maximum flood level line and care will be taken to ensure that the proposed construction does not create a risk of flooding.

Reference Letter No. 4 The necessary flood study in relation to the Panjra River and its tributaries under this department has been approved by the competent level.
Reference No. 5 As per the flood line discharge report of

25 years and 100 years frequency of the Panjra River, the blue flood line and red flood line map of the section of the river from S. No. 97.00 km. to S. No. 108.00 km. (Dhule city) have been certified. Flood line mapping maps showing the flood areas of the Panjra River (prohibited area and controlled area) have been published on the website of this department.

Also, guidelines have been received regarding granting of exemptions for the said works through Government Circulars under Reference No. 1 and 2. The following instructions have been issued under the Government Circular.

Government of Maharashtra Water Resources Department Government Circular No. Purni-2018/ (182/2018) I.D. (Revenue) Guidelines have been issued on 8.03.05, 2018 regarding planning of the reserve and use of prohibited and controlled areas with a view to

avoiding any construction within the flood line to avoid the potential risk of flooding.

Based on the guidelines given in Dam Safety Manual Chapter 8/1984 regarding the use of mini dams in the area, there are mainly two types of important flood lines: Blue Line and Red Line.

Blue Line

The blue line is the line drawn at the water level of the following.

- A) Floods occurring with an average frequency of once every 25 years (1 M 25 Year) or
- b) The discharge of waste water from the established riverbed.

Red Line

The Red Line should be referred to as the point where the water level of the following discharges falls.

- A) Flood discharge that occurs with an average frequency of once in 100 years in areas where there is no dam.
- b) The maximum flood discharge from the project concept discharge in the area where the dam will be located plus the expected flood discharge from the catchment area below the dam at a frequency of 1 in 100 years.

Prohibitive Zone

The area from the Blue Line on the ninth bank of the Narda to the riverbed to the Blue Line on the left bank should be referred to as the Prohibitive Zone.

Prohibitive Zone is used only in the form of open land, e.g., for cultivation of crops, sports fields or light crops, in places where the right to cultivate crops has been established by traditional use (e.g., cultivation of Kalingad/Watermelon/Melon etc. near riverbeds, public

toilets etc.). (e.g., drainage facilities) should be done only for such reasons that there is no obstruction to the river flow, no reduction in the carrying capacity of the river, and no change in the river cross-section.

Restrictive Zone:

The area between the Blue Line of the river and the Red Line on the same bank is controlled. The area should be called a Restrictive Zone.

Restrictive Zone should be used only for the following purposes:

- i) Necessary and unavoidable sewage disposal schemes in the public interest.

- ii) Public roads which are necessary and indispensable in the public interest so that the top of the road is at the level of the blue flood line of the page. The level above which this level should be determined

should be as per the provisions of the relevant Indian Road Congress Code.

- iii) Water supply pipelines, gas pipelines, drainage pipelines which are necessary and indispensable in the public interest should be laid underground so that the said pipelines do not cause any obstruction in the river crossing in the controlled area and thus do not change it.

- iv) -----not clear

The use of the referenced government circular should not cause any obstruction in the flow of the river, the carrying capacity of the river will not be reduced and there will be no change in the drainage area of the river. The Chief Engineer will be competent to take action against the dams obstructing the flow. The entire responsibility for the safety of the works to be carried out

in the Prohibitive Zone and Restrictive Zone will lie with the concerned department/local self-government body and the concerned department/local self-government body will be responsible for the loss of life and damage caused by possible floods and the concerned department/local self-government body will be responsible for the legal case raised accordingly.

Accordingly, the Public Works Department, Dhule office, has been informed vide vigilance letter No. 6 that the government will review the proposed work and strictly follow the guidelines mentioned in the circular. Also, a copy of the detailed plan has been sent along with it for easy reference.

Also, under reference No. 4, a revised policy has been issued regarding administrative approval of flood protection scheme works. Under point no. 8, since the area inside the blue flood lines is a restricted area, new

constructions cannot be done in that area as per the directions of the National Green Tribunal. (No Development Zones) However, since complete relocation or rehabilitation of existing lands, residential houses, roads etc. is possible, it is mandatory to take up flood protection works to get protection from floods. It has been mentioned that while carrying out flood protection works, care should be taken that there is no obstruction in the river flow and the carrying capacity of the rivers does not change.

As per the guidelines of the Government Circular issued under Reference No. 2, since the jurisdiction of the Water Resources Department is limited to delineating the flood line along the river banks, the works mentioned in our letter in the prohibited area and the controlled area that are essential and necessary in the public interest will not require a no-objection certificate from the Water Resources Department.

This is a friendly reminder for your family and for further action.

(D.P. Agrawal)


Executive Engineer

Dhule Irrigation Department Dhule

Copy: Hon. Chief Engineer, Tapi Irrigation Development Corporation Village for information.

Copy letter is submitted to the Superintendent Engineer and Administrative, Benefit Area Development Authority Village for information.

Copy. Sent to the Sub-Divisional Officer Irrigation Division 2 Dhule for information.


TRUE COPY

पुराचा संभाव्य धोका टाळण्यासाठी पूररेषेच्या आत कोणतेही बांधकाम न होण्याच्या दृष्टीने पूररेषेची आखणी करणे व निषिद्ध व नियंत्रित क्षेत्राचा उपयोग करण्याबाबत मार्गदर्शक सूचना

महाराष्ट्र शासन

जलसंपदा विभाग,

शासन परिपत्रक क्र पूरनि-२०१८/(१८२/२०१८) सिं.व्य.(महसूल)

मंत्रालय, मुंबई ४०००३२,

दिनांक:-३ मे, २०१८

वाचावे :- शासन परिपत्रक क्र.एफडीडब्लू -१०८९/२४३/८९/ सिं.व्य.(कामे), दि. २.०९.१९८९,
दि.२१.९.१९८९

प्रस्तावना :-

पाटबंधारे विभाग शासन परिपत्रक क्र एफडीडब्लू १०८९/२४३/८९/ सिं.व्य (कामे) दि.२.९.१९८९ व दि.२१.९.१९८९ अन्वये पुराचा संभाव्य धोका टाळण्यासाठी पूररेषेच्या आत कोणतेही बांधकाम न होण्याच्या दृष्टीने पूररेषेची आखणी करण्याबाबत सूचना निर्गमित करण्यात आल्या आहेत.

नदीच्या निळ्या पूररेषेच्या आत निषिद्ध क्षेत्रात व लाल पूररेषा व निळी पूर रेषा यांच्यामधील नियंत्रित क्षेत्रात शहरांच्या, गावांच्या, तिर्थक्षेत्र विकासाच्या दृष्टीने नदीवर पूल बांधणे, पूलाचे दोन्ही बाजूने पोहोच रस्ते तयार करणे, शहराच्या विकास आराखड्यानुसार नदीच्या बाजूने जाणारे रस्ते, उद्याने व जॉर्गींग ट्रॅक तयार करणे तसेच पूरसंरक्षक कामांतर्गत नदीच्या तीरालगत पूर संरक्षक भित बांधणे, घाट बांधणे या शिवाय गॅस पाईपलाईन क्रॉसिंग करणे, विद्युत वाहिनी क्रॉसिंग करणे, नदीच्या कडेने ड्रेनेज पाईप लाईन टाकणे, मल:निसारण प्रकल्पाचे काम करणे, इ. प्रकारच्या सार्वजनिक स्वरूपाच्या अपरिहार्य कामांसाठी संबंधित शासकीय / निमशासकीय संस्था, स्थानिक स्वराज्य संस्था कडून ना-हरकत प्रमाणपत्रांची वाढती मागणी, जलसंपदा विभागामार्फत राज्यातील विविध नदीनाल्यांवर पूर्ण झालेल्या प्रकल्पांची संख्या व बांधकामाधीन प्रकल्पांची संख्या, काळानुरूप बदलेले पर्जन्यमानाचे स्वरूप, पूरनियंत्रण व पुराचे अंदाज वर्तवण्याबाबत उपलब्ध अत्याधुनिक यंत्रणा इत्यादी गोष्टींचा एकत्रित पणे विचार करण्याची आवश्यकता निर्माण झाली आहे.

शासन परिपत्रक क्र न्यायप्र -२०१४ प्र.क्र.४२४/२०१४ सिं.व्य (म), दि.२.३.२०१५, अन्वये जलसंपदा विभागामार्फत पूरक्षेत्र व पूररेषा नकाशे व आराखड्यांना मान्यता देण्यात येते. तथापि पाटबंधारे विभाग शासन परिपत्रक क्र एफडीडब्लू १०८९/२४३/८९/ सिं.व्य (कामे), दि.२.९.१९८९ व दि.२१.९.१९८९ अन्वये नदीच्या निळ्या पूररेषेच्या (Blue Line) आत निषिद्ध क्षेत्रात (Prohibitive Zone) आणि लाल पूररेषा(Red Line) व निळी पूर रेषा(Blue Line) यांच्यामधील नियंत्रित क्षेत्रात(Restrictive Zone) सार्वजनिक सुविधांच्या दृष्टीने आवश्यक नेमकी कोणती अपरिहार्य कामे घ्यावीत याबाबत अधिक स्पष्टता आणण्याच्या दृष्टीने सुधारणा करण्याची बाब शासनाच्या विचाराधीन होती. यादृष्टीने एकत्रित सुधारित / अद्ययावत सूचनांचा समावेश करून आता खालील प्रमाणे परिपत्रक निर्गमित करण्यात येत आहे.

शासन परिपत्रक क्रमांक: पूरनि-२०१८/(१८२/२०१८) सि.व्य.(महसूल)

परिपत्रक -

१. पाटबंधारे विभाग शासन परिपत्रक क्र एफडीडब्लु १०८९/२४३/८९/ सिंव्य (कामे) दि.२.९.१९८९ व दि.२९.९.१९८९ अद्ययावत करण्यात येत आहे.

२. पूरक्षेत्रातील जमिनीच्या वापराबाबत धरण सुरक्षितता संहिता (Dam safety Manual) प्रकरण ८/ १९८४ मध्ये दिलेल्या मार्गदर्शक सूचनांच्या आधारे महत्वाच्या पूररेषा ह्या मुख्यत्वेकरून दोन प्रकाराच्या आहेत. निषेधक पूररेषा (Blue Line) व नियंत्रक पूररेषा (Red Line) .

३. निळी पूररेषा (Blue Line) :-

निळी पूररेषा (Blue Line) ही खालीलपैकी येणाऱ्या जास्तीत जास्त विसर्गाच्या पाणी पातळीला आखलेल्या रेषेला संबोधण्यात यावी.

अ) सरासरीने २५ वर्षातून एकदा (१ in २५ year) या वारंवारितेने (Frequency) येणारा पूर विसर्ग किंवा

ब) प्रस्थापित नदीपात्राच्या विसर्गक्षमतेच्या दिडपट विसर्ग.

४. लाल पूररेषा (Red Line) :-

लाल पूररेषा (Red Line) ही खालीलपैकी येणाऱ्या विसर्गाच्या पाणी पातळीला आखलेल्या रेषेला संबोधण्यात यावी.

अ) ज्या भागात धरण नसेल तेथे :- सरासरीने १०० वर्षातून एकदा (१ in १०० year) या वारंवारितेने (Frequency) येणारा पूर विसर्ग.

ब) ज्या भागात धरण असेल तेथे :- प्रकल्पाच्या संकल्पनातील सांडव्यावरून वाहणारा संकल्पित महत्तम पूर विसर्ग अधिक धरणाखालील पाणलोट क्षेत्रातून येणारा अपेक्षित १०० वर्षातून येणारा (१ in १०० year) या वारंवारितेने (Frequency) येणारा पूर विसर्ग.

५. निषिध्द क्षेत्र (Prohibitive Zone) :-

नदीच्या उजव्या तीरावरील निळी पूर रेषा (Blue Line) ते नदीपात्र ते डाव्या तीरावरील निळी रेषा (Blue Line) या मधील क्षेत्राला निषिध्द क्षेत्र (Prohibitive Zone) म्हणून संबोधण्यात यावे.

६. नियंत्रित क्षेत्र (Restrictive Zone) :-

नदीची निळी पूररेषा (Blue Line) ते त्याच तीरावरील लाल पूररेषा (Red Line) यामधील क्षेत्राला नियंत्रित क्षेत्र (Restrictive Zone) संबोधण्यात यावे.

७. निषिध्द क्षेत्राचा (Prohibitive Zone) उपयोग फक्त मोकळ्या जमिनीच्या स्वरूपात उदा. उदयाने, खेळाची मैदाने किंवा हलकी पिके घेणे , ज्याठिकाणी पिके घेण्याचा हक्क पारंपारिक वापरामुळे प्रस्थापित झाला आहे अशा ठिकाणी (उदा. नदीपात्राजवळ करण्यात येणारी कर्लीगड / टरबूज / खरबूज इ.ची लागवड सार्वजनिक शौचकूप व मल:निस्सारण सुविधा) अशा सारख्या कारणांसाठीच केला जावा की जे करुन नदी प्रवाहात कोणताही अडथळा येणार नाही , नदीची वहनक्षमता कमी होणार नाही व नदीच्या काटछेदात कोणताही बदल होणार नाही .

शासन परिपत्रक क्रमांक: पूरनि-२०१८/(१८२/२०१८) सि.व्य.(महसूल)

८. नियंत्रक क्षेत्राचा (Restrictive Zone) उपयोग खालील कारणांसाठीच केला जावा .

i) सार्वजनिक हिताच्या दृष्टीने आवश्यक व अपरिहार्य मलःस्सारण योजना .

ii) सार्वजनिक हिताच्या दृष्टीने आवश्यक व अपरिहार्य सार्वजनिक रस्ते की जेणेकरून सदर रस्त्याची माथा पातळी निळया पूररेषा पातळीच्या वर असेल. सदर पातळी किती वर असावी याची निश्चिती संबंधित Indian Road Congress Code मधील तरतुदीनुसार करावी.

iii) सार्वजनिक हिताच्या दृष्टीने आवश्यक व अपरिहार्य पाणीपुरवठा पाईपलाईन, गॅस पाईप लाईन , ड्रेनेज पाईपलाईन की जेणेकरून सदर पाईप लाईन भूमिगत असावी व त्यामुळे नियंत्रित क्षेत्रातील नदीच्या काटछेदात कोणताही अडथळा येऊन त्यात बदल होणार नाही.

iv) नियंत्रित क्षेत्रातील बांधकामांच्या तळमजल्याच्या जोत्याची पातळी लाल पूररेषा पातळीच्या वर सुरक्षित उंचीपर्यंत असावी की ज्यामुळे पूरपातळी नियंत्रक क्षेत्रात जास्त वाढण्यापूर्वी तेथील नागरिकांना सुरक्षितस्थळी सहजपणे जाता येईल. तसेच या क्षेत्रामध्ये येणारा संभाव्य पूर व तसेच पुरामुळे होणारी जिवित हानी व मालमत्तेचे नुकसान टाळण्यासाठी ह्या क्षेत्रातील लोकांना, जनावरांना व वस्तुंना अल्पावधीची पूरसूचना मिळताच हे क्षेत्र तातडीने सोडून सुरक्षित स्थळी जाणे शक्य होईल.

९. उपरोक्त मुद्दा क्र. ८ मध्ये नमूद उपयोगांमुळे नदी प्रवाहात कोणताही अडथळा येणार नाही , नदीची वहनक्षमता कमी होणार नाही व नदीच्या काटछेद क्षेत्रात कोणताही बदल होणार नाही , याची दक्षता घेण्यात यावी . प्रवाहाला अडथळा आणणारे बांधकामाविरुद्ध मुख्य अभियंता कारवाई करण्यास सक्षम असतील. निषिद्ध (Prohibitive Zone) व नियंत्रित क्षेत्रात (Restrictive Zone) करावयाच्या सदर सार्वजनिक कामांच्या सुरक्षिततेची संपूर्ण जबाबदारी संबंधित विभागाची / स्थानिक स्वराज्य संस्थेची असेल व संभाव्य पुरामुळे होणाऱ्या जिवित व वित्त हानीस संबंधित विभाग/ स्थानिक स्वराज्य संस्था जबाबदार राहिल व त्याअनुषंगाने उद्भवणाऱ्या न्यायालयीन प्रकरणास संबंधित विभाग / स्थानिक स्वराज्य संस्था जबाबदार असेल.

१०. वरील बाबींचा विचार करून पुराचा संभाव्य धोका टाळण्यासाठी व निषिद्ध व नियंत्रित क्षेत्राची निश्चिती करण्याच्या दृष्टीने आवश्यक पूररेषा आखून देण्याबाबत जलसंपदा विभागाकडे जिल्हाधिकारी , स्थानिक स्वराज्य संस्था अथवा अन्य विभागाकडून मागणी प्राप्त झाल्यास जलसंपदा विभागाच्या संबंधित क्षेत्रिय मुख्य अभियंता यांनी शासन परिपत्रक क्र न्यायप्र -२०१४ प्र.क्र.४२४/२०१४ सिंव्य (म), दि.२.३.२०१५ अन्वये कार्यवाही करावी.

११. जलसंपदा विभागाचे कार्यक्षेत्र नदी किनारी पूररेषेची आखणी करण्याइतपतच मर्यादित असल्याने निषिद्ध क्षेत्रातील व नियंत्रित क्षेत्रातील उपरोक्त परिच्छेदात नमूद केलेली सार्वजनिक हिताच्या दृष्टीने अपरिहार्य व आवश्यक कामांना जलसंपदा विभागाच्या ना-हरकत प्रमाणपत्राची आवश्यकता राहणार नाही .

शासन परिपत्रक क्रमांक: पूरनि-२०१८/(१८२/२०१८) सि.व्य.(महसूल)

तथापि, पर्यावरण विभाग/ इतर विभाग/ स्थानिक संस्था/ इतर शासकीय विभाग यांची वैधानिक मान्यता आवश्यक असेल तर ती स्वतंत्रपणे घेण्यात यावी.

१२. सदर शासन परिपत्रक विधी व न्याय विभागाचा अनौपचारिक संदर्भ क्र. ३८८-२०१८/E दि.१३.४.२०१८ व नगरविकास विभागाच्या अनौपचारिक संदर्भ क्र. टिपीएस -१०१८/अनौस.५/२०१८/ नवि -९ दि.१९.४.२०१८ नुसार निर्गमित करण्यात येत आहे.

१३. सदर शासन निर्णय महाराष्ट्र शासनाच्या www.maharashtra.gov.in या संकेतस्थळावर उपलब्ध करण्यात आला असून त्याचा संकेतांक २०१८०५०३१८०१५९५७२७ असा आहे. हा आदेश डिजीटल स्वाक्षरी साक्षांकित करुन काढण्यात येत आहे.

महाराष्ट्राचे राज्यपाल यांचे आदेशानुसार व नावाने,

C. A. Birajdar

Digitally signed by C. A. Birajdar
DN: c=IN, o=Government Of Maharashtra, ou=Water
Resources Department, postalCode=400032,
st=Maharashtra,
2.5.4.20-bf162606011007e25070663768900e843122027
2af126d94b7eee717c5fa, cn=C. A. Birajdar
Date: 2018.05.03 18:06:32 +05'30'

(च.आ.बिराजदार)

सचिव (लाक्षेवि)

प्रत :- मा. राज्यपाल यांचे सचिव,

१. मा.मुख्यमंत्री यांचे कार्यालय,
२. मा.अध्यक्ष / उपाध्यक्ष, विधानसभा, विधानभवन, मुंबई,
३. मा.सभापती / उपसभापती, विधानपरिषद, विधानभवन, मुंबई,
४. मा.विरोधी पक्षनेते, विधानसभा, मुंबई, यांचे कार्यालय, विधानभवन, मुंबई,
५. मा.विरोधी पक्षनेते, विधानपरिषद, मुंबई, यांचे कार्यालय, विधानभवन, मुंबई,
६. मा. मंत्री, जलसंपदा यांचे खाजगी सचिव, मंत्रालय, मुंबई,
७. मा. राज्यमंत्री (जलसंपदा) यांचे खाजगी सचिव, मंत्रालय, मुंबई,
८. महालेखापाल १ / २ (लेखा व अनुज्ञेयता) महाराष्ट्र राज्य, मुंबई/नागपूर
९. महालेखापाल १ / २ (लेखा परीक्षा) महाराष्ट्र राज्य, मुंबई/नागपूर,
१०. अ.मु.स (गृह) यांचे स्वीय सहायक, गृह विभाग, मंत्रालय, मुंबई,
११. अ.मु.स (महसूल) यांचे स्वीय सहायक, महसूल व वन विभाग, मंत्रालय, मुंबई
१२. अ.मु.स. (पर्यावरण) यांचे स्वीय सहायक, पर्यावरण विभाग, मंत्रालय, मुंबई,
१३. प्रधान सचिव (जलसंपदा) यांचे स्वीय सहायक, जलसंपदा विभाग, मंत्रालय, मुंबई,
१४. प्रधान सचिव (नगरविकास) यांचे स्वीय सहायक, नगरविकास विभाग, मंत्रालय, मुंबई,
१५. सचिव (जसंव्य व लाक्षेवि) यांचे स्वीय सहायक, जलसंपदा विभाग, मंत्रालय, मुंबई,
१६. सचिव (प्रकल्प समन्वय) यांचे स्वीय सहायक, जलसंपदा विभाग, मंत्रालय, मुंबई,
१७. सर्व मंत्रालयीन विभाग, मंत्रालय, मुंबई,
१८. माहिती व जनसंपर्क महासंचालनालय, मंत्रालय, मुंबई,
१९. सर्व महासंचालक, जलसंपदा विभाग,

पृष्ठ ५ पैकी ४

शासन परिपत्रक क्रमांक: पूरनि-२०१८/(१८२/२०१८) सि.व्य.(महसूल)

२०. सर्व विभागीय आयुक्त, महसूल विभाग, महाराष्ट्र राज्य,
२१. सर्व जिल्हाधिकारी, महाराष्ट्र राज्य,
२२. सर्व कार्यकारी संचालक, जलसंपदा विभाग,
२३. संचालक, नगररचनाकार, पुणे,
२४. सर्व मुख्य अभियंता/मुख्य अभियंता व मुख्य प्रशासक, जलसंपदा विभाग,
२५. जलसंपदा विभागातील सर्व सहसचिव व उपसचिव, मंत्रालय, मुंबई,
२६. सर्व अधीक्षक अभियंता/अधीक्षक अभियंता व प्रशासक, जलसंपदा विभाग,
२७. ग्रंथालय, विधानमंडळ सचिवालय, विधानभवन, मुंबई,
२८. सि.व्य. (महसूल) कार्यासन, संग्रहार्थ,

Diand
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पृष्ठ ५ पैकी ५

Guidelines on planning the flood line and use of prohibited and controlled areas with a view to avoiding any construction within the flood line to avoid potential flood damage

Government of Maharashtra

Department of Water Resources,

Government Circular No. Flood-2018/ (182/2018) I.M. (Revenue)

Mantralaya, Mumbai 400032,

Date: May 3, 2018

Read: Government Circular No. FDW-1089/243/89/I.D.. (Works), Dated 2.09.1989, Dated 21.9.1989

Introduction:-

Irrigation Department Government Circular No. FDW 1089/243/89/IM (Works) dated 2.1.1989 and

21.9.1989, instructions have been issued regarding the planning of flood lines in such a way that no construction is done within the flood line to avoid the possible risk of flooding.

Within the blue flood line of the river, in the prohibited area and in the controlled area between the red flood line and the blue flood line, in terms of development of cities, villages and pilgrimage sites, building bridges on the river, constructing access roads on both sides of the bridge, constructing roads, parks and jogging tracks along the river as per the city development plan, and constructing flood protection walls along the river banks, constructing ghats, cascading gas pipelines, crossing electric lines, laying drainage pipelines along the river, carrying out sewage disposal projects, etc. There is a need to consider the increasing demand for no-objection certificates from the relevant government/semi-government organizations,

local self-government bodies for such essential public works, the number of projects completed on various rivers and canals in the state by the Water Resources Department and the number of projects under construction, the changing pattern of rainfall over time, the availability of sophisticated systems for flood control and flood forecasting, etc.

The flood zone and flood line maps and plans are approved by the Water Resources Department under Government Circular No. Nyaypr 2014 P.No.424/2014 IM (M), dated 2.3.2015. However, the matter of amending the Irrigation Department Government Circular No. FDW 1089/243/89/IM (Work), dated 2.9.1989 and 21.9.1989 was under consideration of the Government to bring more clarity regarding the exact essential works required for public facilities in the Prohibitive Zone within the Blue Line of the river and in the Restrictive Zone between the Red Line and the Blue Line. In this regard, the

circular is being issued as follows, including the revised / updated instructions.

Circular

1. Irrigation Department Government Circular No. FDW 1085/243/89/IM (Works) dated 2.9.1989 and Being updated on 29.9.1989.

2. Based on the guidelines given in Dam Safety Manual Chapter 8/1984 regarding land use in floodplains, important flood lines are mainly of two types, Blue Line and Red Line.

3. Blue Line:

The Blue Line should be referred to as the line drawn at the maximum discharge water level of the following:

B) The average flood that occurs once in 25 years (1 in 25 years) was discharged.

b) Discharge of one and a half times the discharge capacity of the established river bed,

4. Red Line

The Red Line should be referred to as the line drawn at the water level of the following discharges.

A) Flood discharge in an area where there is no dam (Frequency). On average, once in 100 years (1 in 100 years)

b) The maximum flood discharge from the proposed spillway in the area where the dam is located plus the expected flood discharge from the catchment area under the dam at a frequency of 1 in 100 years.

5. Prohibitive Zone :-

The area from the Blue Line on the right bank of the river to the Blue Line on the left bank of the river should be referred to as the Prohibitive Zone.

6 Restrictive Zone:-

The area between the Blue Line of the river and the Red Line on the same bank should be called the Restrictive Zone.

7. Prohibitive Zone should be used only for purposes such as open land, e.g. for cultivation of paddy fields, playgrounds or light crops, where the right to cultivate crops has been established by traditional use (e.g., cultivation of Watermelon /Watermelon/ Muskmelon etc. near the riverbed, public toilets and sewage disposal facilities) so that the river flow is not obstructed, the carrying capacity of the river is not reduced and the river cross-section is not changed.

8. Restrictive Zones should only be used for the following reasons:

- 1) Necessary and indispensable sewage disposal scheme in the public interest.
- 2) Public roads which are necessary and indispensable in the public interest so that the top level of the road is above the blue flood level. The above level should be determined as per the provisions of the relevant Indian Road Congress Code.
- 3) Water supply pipelines, gas pipelines, drainage pipelines that are necessary and indispensable in the public interest should be laid underground so that the said pipelines do not obstruct or alter the course of the river in the controlled area.

- 4) The level of the ground floor of the buildings in the control area shall be raised to a safe height above the red flood line level so that the citizens of the control area can easily reach a safe place before the flood level rises too high. Also, to avoid possible flooding in this area and also loss of life and property due to flood, it shall be possible for the people, animals and goods in this area to leave this area immediately after receiving a short-term flood warning and move to a safe place.

9. It should be ensured that the uses mentioned in point no. 8 above do not cause any obstruction in the flow of the river, the carrying capacity of the river does not decrease and there is no change in the cross-sectional area of the river. The Chief Engineer will be empowered to take action against the constructions obstructing the flow. The entire

responsibility for the safety of the said public works to be carried out in the Prohibitive Zone and Restrictive Zone will lie with the concerned department/local self-government body and the concerned department/local self-government body will be responsible for the loss of life and property due to possible floods and the concerned department/local self-government body will be responsible for the legal case arising accordingly.

10. Considering the above matters, if the Water Resources Department receives a request from the District Collector, Local Self Government Organization or other authority to draw the necessary flood lines to prevent possible danger and to determine the prohibited and controlled areas, the concerned Regional Chief Engineer of the Water Resources Department should take action as per

Government Circular No. Nyaypr-2014
P.No.424/2014 IM (M), dated 2.3.2015.

11. Since the jurisdiction of the Water Resources Department is limited to delineating the flood line along the river banks, the works mentioned in the above paragraph in the prohibited areas and controlled areas that are essential and necessary in the public interest will not require a no-objection certificate from the Water Resources Department.

However, if statutory approval from the Environment Department, other departments, local bodies/other government departments is required, it should be obtained separately.

- 12 This Government Circular is being issued in accordance with the informal reference No. 388-2018/60 dated 13.4.2018 of the Law and Justice

Department and the informal reference No. TPS-1018/IR.5/2018/Navi-9 dated 19.4.2018 of the Urban Development Department.

13. The said government decision has been made available on the website of the Government of Maharashtra www.maharashtra.gov.in and its code is 201805031801595727. This order is being issued by digitally authenticating it.

By order and in the name of the Governor of Maharashtra,

C. A. Birajdar
Secretary (Lakshevi)


Copy

1. Hon. Secretary to the Governor,
2. Hon. Chief Minister's Office,

3. Hon. President/Vice-President, Legislative Assembly, Vidhan Bhavan, Mumbai,
4. Office of the Hon'ble Leader of the Opposition, Legislative Assembly, Mumbai, Vidhan Bhavan, Mumbai,
5. Office of the Hon'ble Leader of the Opposition, Legislative Council, Mumbai, Vidhan Bhavan, Mumbai.
6. Private Secretary to Hon'ble Minister, Water Resources, Mantralaya, Mumbai.
7. Private Secretary to Hon'ble Minister of State (Water Resources), Mantralaya, Mumbai.
8. Accountant General 1/2 (Accounts and Licensing) Maharashtra State, Mumbai/Nagpur
9. Accountant General 1/2 (Audit) Maharashtra State, Mumbai/Nagpur,
10. Personal Assistant to A.M.S. (Home), Home Department, Mantralaya, Mumbai,

11. Personal Assistant to A.M.S. (Revenue), Revenue and Forest Department, Mantralaya, Mumbai
12. Personal Assistant to A.M.S. (Environment), Environment Department, Mantralaya, Mumbai,
13. Personal Assistant to Principal Secretary (Water Resources), Water Resources Department, Ministry, Mumbai,
14. Personal Assistant to the Principal Secretary (Urban Development), Urban Development Department, Mantralaya, Mumbai,
15. Personal Assistant to the Secretary (Revenue and Expenditure), Water Resources Department, Ministry. Mumbai.
16. Personal Assistant to the Secretary (Project Coordination), Water Resources Department, Ministry. Mumbai.
17. All Ministry Departments, Ministry, Mumbai,
18. Directorate General of Information and Public Relations, Ministry, Mumbai.

19. All Directors General, Water Resources Department,
20. All Divisional Commissioners, Revenue Department,
Maharashtra State,
21. All District Collectors, Maharashtra State,
22. All Executive Directors, Water Resources
Department,
23. Director, Urban Planning, Pune,
24. All Chief Engineers/Chief Engineers and Chief
Administrators, Water Resources Department,
25. All Joint Secretaries and Deputy Secretaries of
Water Resources Department, Ministry, Mumbai,
26. All Superintending Engineers/Superintending
Engineers and Administrators, Water Resources
Department,
27. Library, Legislative Assembly Secretariat, Vidhan
Bhavan, Mumbai,
28. I.M. (Revenue) Office, for collection,


TRUE COPY

निळ्या व लाल पुररेषेतील क्षेत्रांना ना- हरकत प्रमाणपत्र न देणेबाबत.

महाराष्ट्र शासन

जलसंपदा विभाग

शासन परिपत्रक क्रमांक: संकीर्ण-२०२१/(प्र.क्र. २७९/२०२१)/ सिं.व्य.(महसूल)

मादाम कामा मार्ग, हुतात्मा राजगुरु चौक,

मंत्रालय, मुंबई ४०० ०३२,

दिनांक: २३ ऑगस्ट, २०२१

संदर्भ:- शासन परिपत्रक क्र पूरनि-२०१८/(१८२/१८)/ सिं.व्य. (महसूल) दि. ०३/०५/२०१८.

प्रस्तावना :-

जलसंपदा विभागामार्फत पुराचा संभाव्य धोका टाळण्यासाठी पुररेषेच्या आत कोणतेही बांधकाम न होणाऱ्या दृष्टीने पुररेषेची आखणी करणे व निषिद्ध व नियंत्रित क्षेत्राचा उपयोग करण्याबाबत मार्गदर्शक सुचना संदर्भीय शासन परिपत्रकाद्वारे निर्गमित करण्यात आल्या आहेत.

सदर शासन परिपत्रकातील मुद्दा क्र. ११ मध्ये " जलसंपदा विभागाचे कार्यक्षेत्र नदी किनारी पुररेषेची आखणी करण्याइतपच मर्यादीत असल्याने निषिद्ध क्षेत्रातील सार्वजनिक हिताच्या दृष्टीने अपरिहार्य व आवश्यक कामांना जलसंपदा विभागाच्या ना- हरकत प्रमाणपत्राची आवश्यकता राहणार नाही, असे नमुद करण्यात आले आहे.

शासन परिपत्रक:-

तरी या शासन परिपत्रकाद्वारे असे सुचित करण्यात येते की, पूर प्रभावित क्षेत्रातील निषिद्ध क्षेत्रामध्ये प्रवाहाला अडथळा येईल अशा प्रकारच्या कामांना मुख्य अभियंता / अधीक्षक अभियंता/ कार्यकारी अभियंता इ. स्तरावर ना- हरकत प्रमाणपत्र देण्यात येऊ नये. तसेच जलसंपदा विभाग, शासन परिपत्रक क्र पूरनि-२०१८/(१८२/१८)/ सिं.व्य. (महसूल) दि. ०३/०५/२०१८ मधील नियमांचे काटेकोरपणे पालन करावे.

सदर शासन परिपत्रक महाराष्ट्र शासनाच्या www.maharashtra.gov.in या संकेतस्थळावर उपलब्ध करण्यात आले असून त्याचा संकेतांक २०२१०८२४१६२४४९६९२७ असा आहे. हे परिपत्रक डिजिटल स्वाक्षरीने साक्षात्कीत करून काढण्यात येत आहे.

महाराष्ट्राचे राज्यपाल यांच्या आदेशानुसार व नावाने,

Vajinath
Manmathappa
Chille

Digitally signed by Vajinath Manmathappa Chille
DN: cn=Vajinath Manmathappa Chille, o=Government of Maharashtra, ou=Water
Resources Department, postalCode=400033, st=Maharashtra,
serial=20210824163337, email=Vajinath.Manmathappa@waterres.
gov.in, c=IN
Date: 2021.08.24 16:33:37 +05'30'

(वैजनाथ चिल्ले)

उप सचिव, महाराष्ट्र शासन

प्रत :-

- १) मा. राज्यपाल यांचे सचिव,
- २) मा. मुख्यमंत्री यांचे कार्यालय,
- ३) मा. अध्यक्ष/उपाध्यक्ष, विधानसभा, विधानभवन, मुंबई
- ४) मा. सभापती/उपसभापती, विधानपरिषद, विधानभवन, मुंबई,
- ५) मा. विरोधी पक्षनेते, विधानसभा, मुंबई यांचे कार्यालय, विधानभवन, मुंबई,

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No-Objection certificates should not be issued to areas within the blue and red flood lines.

Government of Maharashtra

Department of Water Resources

Government Circular No.: Miscellaneous-2021/(P.No. 279/20211/I.M. (Revenue)

Madam Cama Marg, Hutatma Rajguru Chowk,
Mantralaya, Mumbai 400032,

Date: August 23, 2021

Ref:- Government Circular No. Purani-2018/
(182/18)/ I.M.(Revenue) Dated 03/05/2018

Introduction :-

To avoid the potential risk of flooding, guidelines have been issued through the Water Resources Department through relevant government circulars regarding the planning of the floodplain and the use of

prohibited and controlled areas with a view to ensuring that no construction takes place within the floodplain.

In point No. 11 of the said government circular, it has been mentioned that since the jurisdiction of the Water Resources Department is limited to delineating flood lines along the river banks, no objection certificate from the Water Resources Department will be required for works that are essential and necessary in the public interest in the prohibited areas.

Government Circular:-

However, it is hereby notified through this Government Circular that, within the prohibited areas of the flood affected areas,

No objection certificate should be given to the Chief Engineer/Superintendent Engineer, Executive Engineer, etc. for such works that will obstruct the flow, also Water

Resources Department, Government Circular No. Purani-2018/(182/184 I.M.(Revenue) dated 03/05/2018 should be strictly followed.

The said government circular has been made available on the Maharashtra Government website www.maharashtra.gov.in and its code number is 202108241624496927. This circular is being issued after being authenticated with a digital signature.

By order and in the name of the Governor of Maharashtra,


(Vajjnath Chille)

Deputy Secretary, Government of Maharashtra

Copy:-

- 1) Hon. Secretary to the Governor,
- 2) Hon. Chief Minister's Office,

- 3) Hon. Chairman/Deputy Chairman, Legislative Assembly, Vidhan Bhavan, Mumbai
- 4) Hon. Speaker/Deputy Speaker, Legislative Council, Vidhan Bhavan, Mumbai,
- 5) Office of the Hon'ble Leader of the Opposition, Legislative Assembly, Mumbai, Vidhan Bhavan, Mumbai,


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धुळे महानगरपालिका, धुळे
 दुरध्वनी मोबाईल (02562) 288301,302,303 फॅक्स (02562) 200304
 Website:www.dhulecorporation.org Email:ayuktdmc@gmail.com



जा.क्र./धुमपा/बां.वि./४७९ बांधकाम विभाग

दिनांक. ११/०९/२०२५

प्रति,

म.कार्यकारी अभियंता

सार्वजनिक बांधकाम विभाग,

धुळे.

विषय :- कामाचे ना- हरकत प्रमाणपत्र तसेच देखभाल दुरुस्ती प्रमाणपत्र मिळणेबाबत.

कामाचे नाव : धुळे येथे पांझरा नदी काठी एकविरा देवी मंदिरासमोर ५१ शक्ती पीठ

प्रतिकृती बांधकाम करणे व घाट विकसित करणे.

संदर्भ:- १) दि.१४/०८/२०२५ रोजी शासकीय विश्रामगृह गुलमोहर येथे मा.पालकमंत्री, धुळे

जिल्हा व मा.आमदार धुळे शहर यांचे समवेत झालेली बैठक

२) जिल्हा नियोजन अधिकारी, जिल्हा नियोजन समिती, जिल्हाधिकारी कार्यालय धुळे

यांचे पत्र क्र.जिनिसध/प्रापवियो/संसअ-३/त्रुटी/२०२५/१२७६ दि.१०/९/२०२५

३) म.कार्यकारी अभियंता, सार्वजनिक बांधकाम विभाग, धुळे यांचेकडील

जा.क्र./प्रशा१/४४९६/सं २०२५ दि.१०/०९/२०२५ रोजीचे पत्र

उपरोक्त विषयास व संदर्भीय पत्रानुसार, धुळे येथे पांझरा नदी काठी एकविरा देवी मंदिरासमोर ५१ शक्ती पीठ प्रतिकृती बांधकाम करणे व घाट विकसित करणे कामी खालील अटी व शर्तीस अधीन राहून ना-हरकत पत्र देण्यात येत आहे.

- १) सदर कामाबाबत सिंचन विभागाकडून ना-हरकत प्रमाणपत्र घेणे बंधनकारक राहिल.
- २) सदर काम करणेपूर्वी भूमी अभिलेख/नगरभूमापन या कार्यालयाकडून त्या भागातील मंजूर रेखांकनाच्या प्रती घेऊनच बांधकाम करावे.
- ३) प्रस्तावित कामाचे बांधकाम, आराखडे व नकाशांना नगररचना विभाग व तत्सम सक्षम प्राधिकरणाची मंजूरी घेतल्याशिवाय काम सुरु करू नये. कामाची देखभाल व दुरुस्ती धुळे महानगरपालिका करेल.
- ४) प्रस्तावित काम करताना दुसऱ्याच्या जागेत अथवा रस्त्यावर अतिक्रमण होणार नाही याची दखल घ्यावी.
- ५) काम पूर्ण झाल्यानंतर हस्तांतरण करण्याची कार्यवाही सार्वजनिक बांधकाम विभागाकडून होणे आवश्यक आहे.
- ६) सदर कामाची गुणवत्ता, दर्जा व स्पेसिफिकेशन याबाबतची जबाबदारी सार्वजनिक बांधकाम विभाग यांची राहिल.
- ७) प्रस्तावित कामाबाबत सदर भागातील नागरिकांच्या काही हरकती उपस्थित झाल्यास मनपा धुळे यांचा निर्णय अंतिम राहिल.
- ८) जागेबाबत अथवा आरक्षणाबाबत काही अडचणी असल्यास नगररचना विभाग, मनपा धुळे यांचेशी संपर्क साधावा.

१) प्रस्तावित काम करताना मनपाची पिण्याची पाईपलाईन ना दुरुस्त झाल्यास सदरची पाईपलाईन २४ तासांच्या आत दुरुस्त करणे आवश्यक असेल.

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Zennul
 आयुक्त तथा प्रशासक
 धुळे महानगरपालिका धुळे

DHULE MAHANAGARPALIKA, DHULE

Telephone Mobile (02563) 288301 302,303 Fax (02562) 200304

Website:www.dhulecorporation.org

Email.ayuktdmc@gmail.com

O.No./DMD/Navi/476 Construction Department

Dated. 11/09/2025

To

Hon Executive Engineer

Public Works Department,

Dhule

Sub: Regarding obtaining No Objection
Certificate for work and Maintenance and
Repair Certificate.

Name of the work: Construction of 51 Shakti Peeth
replicas and development of Ghot in
front of Ekbira Devi Temple on the
banks of Pangara River in Dhule.

Ref:- 1) Date 14/08/2025 Meeting held with

Hon. Guardian Minister, Dhule District
and Hon. MLA Dhule City at Roni
Government Rest House Gulmohar

- 2) Letter from District Planning Officer,
District Planning Committee, Collectorate
Office Dhule No. DPO/PPVY/SSA-
3/Erection/2025/1276 dated 10/9/2025
- 3) Letter dated 10/09/2025 from the
Executive Engineer, Public Works
Department, Dhule.

In accordance with the above subject and reference letter, a no-objection letter is being issued for the construction of 51 Shakti Peeth replicas and development of ghats in front of Ekvira Devi Temple on the banks of Panjra River in Dhule, subject to the following conditions and conditions.

- 1) It will be mandatory to obtain a no-objection certificate from the Irrigation Department for the said work,
- 2) Before carrying out the said work, construction should be carried out only after obtaining copies of the approved drawings of that area from the Land Records/Urban Survey office.
- 3) Approval of the construction, plans and maps of the proposed work by the Town Planning Department and similar competent authority. Work should not be started without obtaining permission. Dhule Municipal Corporation will take care of the maintenance and repair of the canal.
- 4) It should be ensured that no encroachment will occur on other people's land or on the road during the proposed work.

- 5) After completion of the work, the transfer process must be carried out by the Public Works Department.
- 6) The Public Works Department will be responsible for the quality, standard and specification of the said work.
- 7) If any objections are raised by the citizens of the area regarding the proposed work, the decision of Dhule Municipal Corporation will be final.
- 8) If you have any problems regarding the space or reservation, please contact the Town Planning Department, Dhule Municipal Corporation.
- 9) If the municipal drinking water pipeline is damaged during the proposed work, the Sadar Chau pipeline will need to be repaired within 24 hours.

Commissioner and Administrator
Dhule Municipal Corporation Dhule